

[Shri L. N. Mishra]

President the power of the Legislature of the State of Kerala to make laws.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Kerala to make laws."

The motion was adopted.

Shri L. N. Mishra: Sir, I introduce the Bill.

13.09 hrs.

FINANCE BILL, 1965

Mr. Speaker: The hon. Finance Minister.

Shri N. Dandekar (Gonda): Sir, may I request that the time for this Bill may be extended to 17 hours?

Shri Hari Vishnu Kamath (Hoshangabad): I support that, Sir. It should in fact be raised to 18 hours.

Mr. Speaker: We will see afterwards.

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move:*

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1965-66 be taken into consideration".

Sir, in my Budget speech, I have explained the basic objectives and ideas underlying the proposals in the Finance Bill, 1965, and also outlined the main features of its important provisions. The specific provisions in the Bill have been dealt with in some detail in the explanatory memorandum, and their main features have also been explained in a few hand-

outs to the Press. In the field of direct taxes, the provisions in the Bill are, in the main, designed to simplify and rationalise the tax structure, induce a greater flow of personal savings and investment and reduce the scope and incentive for tax evasion. Other important objectives of these proposals are to stimulate higher productivity as well as exports, provide resources for expansion of industry, divert investment into more productive channels and achieve a wider dispersal of the ownership of urban immovable property. Some reliefs have also been provided in certain directions.

The Bill has now been before hon. Members for more than seven weeks. During the general debate on the Budget, the scope and objects of the proposals and the main provisions of the fiscal measures in the Bill have undergone extensive and searching scrutiny. These have also evoked widespread interest in the House as well as outside. Sir, it is very heartening to me to note that, by and large, the proposals in the Bill have received a wide measure of support. As is usual, and also perhaps unavoidable, the Bill has also met with some criticism. Sir, I am very grateful to hon. Members for their critical appraisal of the proposals in the Bill and their views and suggestions regarding some of its specific provisions. We have also received several representations from the members of the public on the subject. In the light of the criticism and suggestions made in this House and also outside, I announced in the House at the time of my reply to the general debate on the Budget, my main proposals for granting and enlarging certain concessions and making some modifications to the provisions in the Bill. The Government amendments to the Bill which have been tabled seek to implement these proposals, and also to make a few other changes and drafting and clarificatory amend-

*Moved with the recommendation of the President.

ments to some of the provisions in the Bill. A memorandum explaining these amendments has also been circulated to hon. Members. I, therefore, propose to confine myself mainly to explaining the purpose of the principal amendments tabled by me.

At present, there is an exemption from income-tax in respect of small incomes, namely total income not exceeding Rs. 6,000 in the case of Hindu undivided families satisfying certain conditions, and Rs. 3,000 in the case of individuals and unregistered firms etc. This will continue in the case of resident assesseees. In the case of co-operative societies, for which there is a separate rate schedule of income-tax in the Bill, the provision for this exemption had been omitted inadvertently. I am grateful to Shrimati Renu Chakravartty for pointing this out. A provision to secure this has been incorporated in a Government amendment tabled in the House.

As regards surcharge on income-tax in relation to interest income derived by individuals and Hindu undivided families from Government securities, the Bill, provides, in accordance with my nouncement in this House on December 24, 1964, for the same concessional treatment of such income as is applicable to earned income. I had mentioned in this House during my reply to the general debate on the Budget that it was intended to accord the same concessional treatment to similar income from investment in Government sponsored institutions, such as the Unit Trust of India. A provision extending this concessional treatment to dividends received from the Unit Trust by individuals and Hindu undivided families has now been introduced as a Government amendment to the Bill.

The changes in the rate structure of tax on personal income outlined by me in the Budget speech, namely the reduction of the rate of tax on various slabs, introduction of a system of personal allowances and modification of

the rates and basis of surcharges in respect of earned and unearned incomes, will have the effect of reducing the incidence of tax at all levels of personal income. I have already cited some figures in my Budget speech showing the effect of the reduction in the incidence of tax at various levels of total income, and so I need not repeat them here.

Sir, the quantum of relief in personal taxation under these proposals has been the subject of diverse criticism, though the relief has been welcomed in general. In some quarters it is said that persons in the higher income brackets will be benefited considerably, and in others that the reduction in tax is not adequate or evenly distributed. Some disparities in the quantum of relief at various levels of total income are, however, unavoidable due to various factors such as change in the income slab of rate of annuity deposit at certain points, and the need for evenness of progression. The quantum of reduction in the taxes has also to be viewed in relation to the tax payable on the same income previously, instead of in absolute terms or by the measure of the percentage of reduction in the rates applicable to various slabs.

Sir, as a step towards simplification of tax structure and calculations, the Bill provides for the integration of super-tax with income-tax. Another important measure in this direction is the replacement of the existing system of grant of tax rebate to individuals and Hindu undivided families on the qualifying amount of life insurance premiums and other savings at the average rate of tax applicable to the total income, by a provision for an outright deduction of one-half of the qualifying amount of such savings in the computation of the total income.

It is now proposed to increase the quantum of deduction under the new provision in respect of the first Rs. 5,000 of the qualifying amount of savings from 50 percent to 60 percent.

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In respect of the balance of the qualifying amount, the deduction allowable will be 50 percent as proposed originally. This change, which is in accordance with my announcement in the House on March 25, 1965, has been incorporated in a Government amendment to the Bill. It will eliminate, in a considerable number of cases, the difference between the quantum of tax relief on savings under the system of tax rebate and the new system of outright deduction in the computation of total income, and reduce the difference in all other cases. I would mention in this connection that the new provisions, which are designed to simplify tax calculation, have to be viewed in the context of the reduction in the rates of tax and also the position that no annuity deposit will have to be made on the amount of savings allowed as a deduction in the computation of the total income. The loss to revenue by the proposed change will be of the order of about Rs. 2.25 crores.

A tax relief has been provided for in the case of resident individuals and Hindu undivided families incurring expenditure for the medical care of handicapped dependents, by way of a straight deduction in the computation of their total income of an amount up to Rs. 2,400 where such dependent has been admitted in a hospital, nursing home or any other medical institution, and Rs. 600 in other cases. Under the present provision, this relief is admissible only to assessee whose total income does not exceed Rs. 20,000. Some representations have been received for a liberalisation of the scope of this provision. It is now proposed to move an amendment to it for enabling the deduction up to Rs. 2,400 also in a case where a handicapped dependent has been admitted in an institution other than a hospital, nursing home or medical institution, if such institution has been notified by the Government in this behalf. Further, it is proposed to allow the deduction under the new provision without any condition as to the amount

of the income of the assessee. I am confident that the House would welcome the liberalisation of this provision.

Under one of the provisions of the Bill, employees, who, on their resignation, dismissal or discharge, receive a repayment of their own contributions made to an approved superannuation fund prior to 1st April 1962, i.e., during the period when the Indian Income-tax Act of 1922 was in force, have been exempted from tax on such receipts. This has been done in order to restore the exemption from tax on such receipts which was available under the Indian Income-tax Act, 1922. This provision, as it stands in the Bill, will have effect only from the assessment year 1965-66. It is now proposed to give retrospective effect to this provision from the 1st April 1962, so that the exemption which was operative prior to 1962-63, will also be available for the assessment years from 1962-63 onwards.

I shall now refer to the provisions in the Bill which are designed to facilitate and encourage investment by individuals and Hindu undivided families in the equity shares of new industrial companies in India. One of these is the provision for the grant of tax free Tax Credit Certificates to individuals and Hindu undivided families subscribing to eligible issues of capital by a company for a period of four financial years, commencing from the year in which the investment is made. At the rates specified in the provision, the maximum amount of Tax Credit Certificate during a financial year will be Rs. 1,250 on a total investment of Rs. 35,000.

Under the provision as it stands, only the original subscribers to equity shares will be eligible for the grant of Tax Credit Certificates. However, in view of the fact that shares in various capital issues made by the companies sometime back had to be taken up and are still held by some financial institutions which underwrote

those issues, it would be desirable to enable the grant of Tax Credit Certificates also to individuals and Hindu undivided families purchasing shares in an eligible issue of capital from an under-writer declared as such in the relevant prospectus. A provision in this behalf has been incorporated in Government amendments to the Bill.

The provision for issue of Tax Credit Certificates for encouraging investment in equity capital has been supplemented by another provision in the Bill for a 5-year exemption of individuals and Hindu undivided families from wealth-tax on the value of their investment in the equity shares of new industrial companies in India, where such shares from part of an initial issue of equity capital made after February 28, 1965. Under the provision as it stands now, the 5-year period of exemption commences from the assessment year next following the date on which the capital was issued, and it is available only to assesses to whom the shares have been allotted originally. As announced by me in this House earlier, it is now proposed to extend the scope of this exemption. Under the Government amendment to the relevant clause, it is proposed, firstly, to grant the exemption retrospectively in respect of shares forming part of an initial issue of equity capital made after 31st March, 1964; secondly, to enable assesses who acquire such shares by purchasing them in the market, to avail of the exemption; and thirdly, to provide that the 5-year period of exemption would commence from the assessment year next following the date on which the company started the operations for which it was established. These changes will facilitate the acquisition of shares of new companies by members of the public from the financial institutions which have under-written and are holding new equity issues floated in the recent past.

Sir, in the field of taxation of corporate income, the Bill does not seek to make changes in its basic features,

but provides various measures for enlarging the scope of the existing provisions designed to encourage priority industries, stimulating production and removing some of the difficulties of the corporate sector.

Companies which derive profits from the manufacture or production of the articles specified in Part IV of the First Schedule to the Finance Act 1964 and the Third Schedule to the Companies (Profits) Surtax Act, 1964, are entitled to a rebate of tax on such profits. The Bill seeks to add to this list, lime stone, flame and drip proof motors, malleable iron and steel castings, calcium ammonium nitrate and ships. Since then, various representations have been received by the Government for making further addition to these lists, and on considering these, it is now proposed to include therein attachments and accessories to machine tools and precision tools, agricultural implements, motor trucks and buses, soda ash, pesticides, automobile ancillaries, seamless tubes, gears, ball, roller and tapered bearings and cotton seed oil.

The Bill provides for the deduction of expenditure incurred by companies for promoting family planning amongst their employees in the computation of their total income. Such expenditure of a capital nature is also allowable as a deduction over a period of five years. This provision is now sought to be amended to provide for certain ancillary matters, e.g., that no depreciation will be admissible in respect of a capital asset for a year for which a deduction has been allowed under the new clause.

Under another provision in the Bill, tea plantation industry will be entitled to a deduction on account of development allowance at the rate of 40 percent of the expenditure incurred in planting tea bushes in a new area, and 20 percent of the expenditure in planting new tea bushes in an area already under cultivation. The grant of this development allowance will be subject to certain conditions

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which are more or less on the lines of conditions attaching to the grant of development rebate in respect of machinery and plant. This provision has been made after considering the recommendations of the Tea Finance Committee, which have been accepted in a modified form. I would like to mention that the rate of developmental allowance for planting in new areas has been provided at 40 per cent having regard to the fact that this is the maximum rate of development rebate allowed under the Income-tax Act, namely in respect of new ships acquired by an assessee. In regard to expenditure on replanting tea bushes, the rate of development allowance at 20 per cent has been provided having regard to the fact that this allowance will be in addition to the deduction of the whole of the expenditure on replanting, which will continue to be treated as revenue expenditure in computing the income from tea business.

Sir, in my Budget speech, I had referred to the new provisions made in the Bill for the grant of development rebate on a selective basis in respect of new machinery and plant. Under the new provision, the special rate of development rebate at 40 per cent in respect of ships and at 35 per cent in respect of new coal mining machinery installed during the 3-year period ending on 31st March 1966 is being continued, but in respect of others, two different rates of development rebate, namely 25 per cent and 15 per cent have been laid down, on a selective basis. The higher rate of development rebate of 25 per cent will be applied in respect of new machinery and plant which is installed after 31st March 1965 and is used for the manufacture, production or construction of the articles and things specified in a new Fifth Schedule to be introduced in the Income-tax Act for the purpose, and the lower rate of 15 per cent in respect of other plant and machinery. The undertakings which do not qualify for the higher development rebate at 25 per cent will, in respect

of plant and machinery installed up to 31st March 1967, continue to be entitled to the existing benefit of development rebate at 20 per cent. The higher rate of development rebate at 25 per cent covers a wide field of industries essential for the industrial growth of our country. The list in the Fifth Schedule to the Income-tax Act, has, however, been reviewed in the light of the representations received by the Government, and it is now proposed to enlarge it so as to cover plant and machinery installed in a business of production of iron ore, bauxite, manganese ore, dolomite, lime stone, magnesite, mineral oil, flame and dripe proof motors, attachments and accessories to machine tools and precision tools, agricultural implements, motor trucks and buses, refractories, soda ash, pesticides, automobile ancillaries, seamless tubes, gears, ball, roller and tapered bearings and cotton seed oil.

I shall now refer to the provisions in the Bill for grant of tax free Tax Credit Certificates for various other purposes. In regard to Tax Credit Certificates which are to be granted with reference to the Central Excise duty paid on increased production and with reference to income-tax and surtax chargeable on a company in excess of the aggregate of such taxes to which it was liable during the base year, the Bill provides that the benefit of those Certificates would be available to the extent of the amount utilised for discharging debt obligations to notified financial institutions and for redemption of debentures in the case of a company. As I announced earlier in this House, the intention was that the benefit of these Certificates should be available also in relation to expenditure for purposes relevant to expansion even for the Company's own resources. It is, therefore, proposed to amend the relevant provisions in this regard to permit utilisation of the amount of Tax Credit Certificates for acquisition of capital assets in India, such as machinery and plant and also the construction of

buildings for the purpose of the business.

The existing provision in the Bill for the grant of Tax Credit Certificates to manufacturers with reference to Central Excise duty paid by them in relation to increased production of certain goods, lays down that the amount of the certificates will be calculated on the amount by which the Central Excise duty paid in the relevant financial year exceeds the duty paid during the base year. This may, however, result in an unintended advantage or disadvantage to the manufacturer if the amount of Central Excise duty paid during the relevant financial year gets up or comes down as compared with the duty during the base year, due to an increase or decrease in the rates of duty during the relevant financial year. It is, therefore, proposed to amend the relevant provision to secure that the amount of the Tax Credit Certificate will be calculated with reference to the Central Excise duty payable on the amount of goods cleared by the manufacturer for the purposes of Central Excise duty during the relevant financial year, in excess of such clearance during the base year. Clearance, both for the home market and for export, will be taken into account for this calculation. It is also necessary to take into account the factor that an undertaking might have been in production for only a part of the base year. In such case, a comparison between the amount of goods cleared during the 'base' year and during the relevant financial year will result in a fortuitous advantage to the manufacturer. It is, therefore, proposed to provide that in the case of an undertaking which has been in production for only a part of the 'base' year, the production for the 'base' year shall be determined in the manner laid down in the scheme framed under the relevant provision.

It has been suggested that the provision for the grant of Tax Credit Certificates relating to excise duty liability should have covered a period

of more than 5 years. The argument has been that investment decisions taken in the near future can result in the establishment of capacity only after three years or so, and that, therefore, the benefit of the scheme will be available in such cases only for a couple of years. I have given this suggestion careful consideration but have come to the conclusion that, for the time being, the end of the Fourth Plan provides an appropriate terminal point. Those who establish production facilities quickly will be able to secure a larger benefit, and it is my hope that industry will find it possible to cut down the construction periods of projects and thus secure both quicker returns on investments and a larger tax relief. Should the impact of the scheme on production be commensurate with expectations, the question of extending it to cover the Fifth Five Year Plan can be considered at the appropriate time.

During the discussions in this House earlier, fears were expressed by some of the Hon'ble Members that the powers taken for the grant of Tax Credit Certificates might result in a curtailment of the prerogatives of this House in the matter of legislation and give scope to the executive to exercise power arbitrarily. These fears, I might say, are based on a misunderstanding of the basic purpose of these provisions. In the first instance, these are not measures of additional taxation but they are essentially measures to provide relief for various purposes, as observed by me earlier. All the essential provisions and guiding principles relating to the issue of these certificates have been incorporated in the Bill, and the schemes to be made by Government will be confined mainly to procedural matters. The Tax Credit Certificate schemes related to corporation tax, to encourage the movement of industrial units of companies from congested urban areas, and to promote investments in new equity issues have been fully set out in the Bill, and there is little of substance left to be set out in the schemes. I am conscious of the fact that in res-

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pect of schemes for the grant of tax credit certificates in relation to exports and in relation to excise duty paid on the increased production, an element of discretion has been left to the executive in the matter of determining the goods which will qualify for such certificates, and the rates at which the amount is to be calculated for different types of goods. However, as I observed in my reply to the general discussion, the financial inducements necessary for promoting exports and for increasing production necessarily differ from commodity to commodity, and there is no escape from applying concessions in these two fields on a selective basis. Some Hon'ble Members had suggested that within the time available between the general discussion and the final consideration of the Bill, the relevant schemes might be drafted and incorporated in the law by way of schedules, if necessary. I wish I could have agreed to this suggestion, but my difficulty in doing so arises out of the very nature of these schemes which depend to a large extent for their success on their flexibility. The necessity to encourage production of particular commodities or to promote exports in particular areas will vary from time to time according to the state of the economy. Any rigid formula which may be incorporated in the law in these two respects will, therefore, do more harm than good in the long run. I would also mention that the schemes will be laid on the Table of each of the Houses of Parliament as expressly provided in the Bill, and it would be open to Parliament to change or modify any of their provisions.

I should, however, like to give Hon'ble Members some indication even now of how we propose to operate the tax credit certificate schemes related to excise duty liability and in relation to export earnings. The tax credit certificates related to excise duty liability will be granted for priority industries in which substantial expansions of capacity are visualised

and which do not reply heavily on imports of raw materials and components.

I propose to set up an Advisory Board on Tax credits for exports to advise Government regarding the commodities for which the certificates should be granted, as also the rates. The Board, will, whenever necessary, invite the commercial interests concerned to present their views before it. The Commerce Secretary will be the Chairman of the Board, and a senior officer each from the Ministry of Finance and the Ministry-in-charge of the export commodity concerned will be members. It is only on the basis of the recommendations of such a Board that it will be practicable for Government to take informed decisions with regard to the grant of these certificates.

Sir, under the provisions relating to the voluntary disclosure scheme in the Bill, a person declaring his unaccounted income is allowed time up to six months from the date of declaration for payment of the tax, provided that he furnished adequate security in this behalf in the form of a guarantee from a scheduled bank or assignment of Government securities. It has been represented from various quarters that easy instalments should be granted for payment of the tax beyond six months and that securities in other forms, such as assignment of shares of companies and deposit of title deeds of immovable property, should also be allowed to be furnished. Any extension of the period of payment will, however, be inconsistent with the objective of the scheme, which is to induce quick payment of tax on unaccounted income by offering a reasonable rate of tax and by obviating the regular procedure of assessment, besides granting immunity from imposition of penalty or prosecution. It is, however, possible that some persons may not be in a position to offer security in the form of a bank guarantee or assignment of

Government securities. It is, therefore, proposed to amend the relevant provision to enable a declarant to furnish security in other forms, viz., shares in or debentures of a joint stock company or mortgage of immovable property. Such security will be accepted, subject to the condition that not less than 50 per cent of the tax is paid by the declarant or is covered by security furnished by him in the form of a bank guarantee or assignment of Government securities, by 31st May 1965,—that being the last day for making declarations under the scheme.

The Bill also contains certain provisions relating to Estate Duty and Gift-tax. The purpose of these provisions is to give certain concessions and to amend certain provisions where the interpretation of the law, as it stands, is resulting in undue hardship to assessees. These provisions have already been mentioned in my Budget speech and so I do not propose to take the time of the House in going through them again.

Sir, the size of the Finance Bill appears to be very large, but it would be seen from the notes on its clauses that as many as 38 clauses and portions of 9 clauses out of 74 clauses in the Bill make amendments which are purely consequential to the substantive amendments made by the other clauses of the Bill. These provisions could not but be introduced through the Finance Bill because the changes proposed to be made, directly affect the rates of tax and determination of the tax liability of assessees. There can, perhaps, hardly be any scope for difference of opinion regarding the necessity or justifiability of the amendments relating to rationalisation and simplification of the tax structure, and so I hope that these will have the unanimous approval of the House.

Sir, I had mentioned in this House on an earlier occasion that the accumulated amount of interest received on the encashment of National Savings

Certificates (First Issue), which would be available to the public from 1st June 1965, would not be liable to deduction of tax at source, and that the interest would attract tax at the average rate applicable to the investor's other taxable income after excluding the interest on the certificates. I had also mentioned that the bonus payable on the maturity of Cumulative Time Deposit accounts would be tax free. It will be necessary to amend the Income-tax Act for this purpose. It is also necessary to extend the period of the 'tax holiday' concession under Section 84 of the Act, which is due to expire on the 31st March, 1966. Power has to be taken for making a cash refund of excess payments in respect of annuity deposits in certain circumstances. Provisions in this behalf could not be included in the Finance Bill because they are not within the scope of its clauses. I, therefore, propose to approach this House at the earliest opportunity with separate proposals for legislation in regard to these matters, in the form of a new Bill.

In the case of indirect taxes, I do not propose to make any change in the Bill itself. But I may mention for the information of the House, certain minor adjustments that have had to be made in the Budget proposals on some of the Union Excise duties. As the House is aware it has been proposed that the small powerloom units which were hitherto exempt from paying duty on the grey fabrics will henceforth be required to pay a modicum of duty at the compounded rate of Rs. 25 per annum per loom. In keeping with this change, the co-operative societies running powerlooms will also be required to pay the same duty although in their case the number of powerlooms in the aggregate owned by the members collectively generally exceeds four looms. Similar adjustments have been made in the effective duties on certain iron and steel products, copper and copper alloys. These have been made as a result of considering representations received from the manufacturing in-

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terests concerned. The changes have no major revenue significance and have been given effect to by executive notifications copies of which have already been laid on the Table of the House.

I would like to add that there seems to be some mis-conception that we have raised the duties on kerosene. We have not. The notification is wrong, because there has been no increase in the rate of duty on kerosene. I am told the price of kerosene tins has been increased by 30 paise. That only applies to tin kerosene. So far as the Ministry of Finance is concerned, they have done nothing to raise the duty on kerosene.

Shri M. R. Masani (Rajkot): What about mobil oil?

Shri T. T. Krishnamachari: As I said, the effect of the changes in the duties mentioned by me on Saturday do not contribute to any increase in any of the prices of the commodities mentioned. They are only adjustment to mop up the excess profits in the hands of the companies.

Apart from these, an additional duty of excise in terms of the Mineral Oils (Additional Duties of Excise and Customs) Act, 1958—as I am mentioned just now—is being imposed for the first time, on lubricating base oils and certain allied petroleum products. This cannot be passed on to the consumer because this is merely to mop up the excess profits in the hands of the companies.

The House had adequate opportunity to discuss the economic situation during the general debate on the Budget. I shall, therefore, not refer to it in detail at present. There is, however, one aspect of the Budget to which references have been made in the course of the general discussion in the Parliament and outside. This is

the financial effect of import of food-grains under PL-480. There seems to have been some doubt in regard to the PL-480 transactions and it has been alleged that these result in inflationary pressures. This is not true. I am, therefore, laying a statement on the Table of the House which clarifies the position. [Placed in Library. See No. LT-4320/65].

Mr. Speaker: Motion moved:

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 1965-66, be taken into consideration.”

Fifteen hours have been allotted for all the stages of this Bill.

Shri Hari Vishnu Kamath: We have made a request that it should be extended to 17 or 18 hours.

Mr. Speaker: It is possible now only if we sit late every day. Up to six o'clock we have already fixed it. There are three days—3rd, 4th and 5th. If the House decides to sit longer, I have no objection.

Shri M. R. Masani: We have the 6th also. It will still be possible.

Mr. Speaker: That has been considered, but the Government says that it is not possible. They do not want to take risks. It was discussed here and the Minister of Parliamentary Affairs did not agree to it. These three days if we are prepared to sit longer, I have no objection.

Shri M. R. Masani: The Rajya Sabha is not adjourning till the 14th and there is plenty of time for the Bill to be returned to us next week.

Shri Hari Vishnu Kamath: I could not follow his argument that day and I would implore you to examine this matter in a little greater detail. I

think it was discussed at some length in the Business Advisory Committee and my impression is that, though certainly not on the 7th but if on the 6th we transmit it to the Rajya Sabha, it will be well in time for them to discuss it.

Mr. Speaker: More than one day our office also has to take. They say that this is a big Bill and if once the mistakes are made and it goes there with them and if some mistake is pointed out, it has to come back; we will not be in session and that will create difficulties.

Shri T. T. Krishnamachari: I would like to accommodate the House but my only difficulty is that even after extending the time of the Provisional Collection of Taxes Order from 60 to 75 days. I find that 11th is the last day before which I have to get the consent of the President because 12th is a holiday. The Bill will have to be returned and the permission of the House has to be taken before it is sent to the President. So, as I said, I am quite prepared to fall in line with what the Chair has said that if the House will sit longer hours....

Mr. Speaker: We may decide to sit one hour longer. We may sit up to 7 o'clock.

Shri N. Dandekar: We can sit late hours on the 5th. We have also planned our work on the assumption....

Mr. Speaker: Any day that the House likes.

Shri N. Dandekar: On the 5th we may sit late hours.

Shri Hari Vishnu Kamath: Did I hear the Minister say that 7th of this month is all right?

Mr. Speaker: No.

Shri Prabhat Kar (Hooghly): How long will be the first reading?
350 (A) LSD—6.

Mr. Speaker: Would 10 hours and 5 hours be all right?

Shri Heda (Nizamabad): No; 12 and 3.

Shri N. Dandekar: What about the third reading?

Mr. Speaker: If Members want third reading also, we can put one hour for that if we sit longer hours. Let us have 10 hours for the first reading and then add to that the hours that we sit longer; four hours out of this for the clause-by-clause consideration and one hour for the third reading.

Shri M. R. Masani: There should a minimum of 5 hours for clause-by-clause consideration.

Mr. Speaker: If we decide to sit longer, there will be five hours. That we will have. Shri Masani.

Shri M. R. Masani: Mr. Speaker, Sir, the Finance Minister has produced before the House as many as 87 amendments to his own Bill. On the Government's own admission in a paper circulated to hon. Members it is said that only 17 of these are of a substantive nature; therefore, 70 are of a redrafting nature. What is one to think of a Bill and of the quality of a Bill which within seven weeks of its introduction is found to be so ill-drafted and ill-conceived that no less than 70 amendments are required to put it into any kind of shape?

Shri T. T. Krishnamachari: I am sorry if my hon. friend would permit me. I did circulate a note to say that 24 of them are re-numbering because some amendments have been made. We need not have done it. We could have merely put it as 3A and so on; but somebody thought that it should be ornate. More than 40 amendments are of that nature, consequent of these

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amendments being made. While I am prepared to admit any charge of inefficiency, in this case, I am afraid, the charge would be baseless.

13.45 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Shri M. R. Masani: I can concede that some of them are re-numbering. That is what I was saying, namely, that 70 amendments are of a re-drafting nature. They arise out of the fact that the Bill was not properly drafted. If it had been properly drafted, no re-numbering and re-drafting would have been necessary. The charge against this Bill is that like so many others that are produced before Parliament this Bill is produced without proper thought, without proper drafting and without proper preparation. This is something that has become commonplace in our knowledge these days.

That the amendments are footling, I agree. I am afraid, that adjective also applies to what the Finance Minister calls substantive amendments. Not one concession, not one change has been made in response to the tremendous volume of criticism that has been expressed in this House and outside in the press and by industrial and commercial associations and so on. All that volume of protest and criticism has been brushed aside and ignored. These 17 substantive amendments are of a footling niggling kind. If the Finance Minister expects the country to respond with enthusiasm, I am afraid tomorrow morning he will find that that enthusiasm is completely inaudible. It will leave the country completely cold because the Finance Minister has ignored the tremendous volume of protest and criticism that this Budget has evoked.

All the evils, every single evil of the Budget remains untouched. There is an obstinacy here which is worthy of a better cause. So, after

7 weeks the mountain in labour has brought forth 87 little mice!

It is a sad commentary on the ill-digested way in which legislation is produced before us; yet, when we made a request for a Select Committee where this kind of legislation would be closely scrutinised and Government would have the benefit of the scrutiny by Members from all parts of the House, even that request for a Select Committee is not responded to.

Shri Heda: The Finance Bill is not sent to a Select Committee.

Shri M. R. Masani: One of the difficulties—and I sympathise with the Finance Minister—in creating a well-drafted Bill is the way in which the most complicated way of carrying out the simplest change is resorted to. There was a gentleman called Heath Robinson whose cartoons were very popular in England, the Heath Robinson cartoons. They consisted of designing a contraption which would do the simplest thing in the most complicated way with the largest number of operations. This Budget is very representative of a Heath Robinson cartoon.

One of our more intelligent journals, *Opinion*, after reading the Budget made the following comment:—

“To touch your nose, you don't have to stand on your head, wave your legs in the air, push your arms out to their full extent, then slowly bend the right until the finger at its end comes in contact with your nose; that, is, you don't, unless you are an exhibitionist and inordinately vain.”

That is how this Bill appears to one. That is why, having complicated things unnecessarily, the Finance Ministry have now found it necessary to come again and complicate things still further with their 87 amendments.

What is annoying, however, is that Parliament is being used as a rubber stamp for this kind of ill-digested legislation. Would I be wrong in saying that if this Bill, without the 87 amendments, had been put to the vote in the next two days, it would have been passed? Would not the same majority of the ruling party have enthusiastically voted for the Bill without understanding that 87 changes were needed in it? Will the vote be more intelligent the day after tomorrow when the present clauses are adopted? How many Members, let us honestly concede, have seen this beautifully got out volume that the Finance Minister has kindly presented us with, showing how the Bill would have read before and after these 87 amendments, and after that reading are going to apply their minds to it, scrutinise it and cast their votes?

Shri Heda: At least one.

Shri M. R. Masani: Therefore this House is being used as a rubber stamp for passing legislation which the hon. Minister knows perfectly well nobody has read except, may be, a dozen or so of the hon. Members.

The more the administration runs down and the worse gets the administration of our laws, we seem to compensate for this by putting more and more laws on the statute book as if that makes for any kind of good government.

The hon. Minister has tried to explain why the plea that I had made that the tax credit schemes should be incorporated in the Bill could not be accepted. I wish I could be convinced by his answer. The need for flexibility is accepted. Flexibility can be made by amendments as we see from week to week. But to say that, because something has to be flexible, the discretion of drafting tax legislation should be left to the Government of the day in an administrative way is wrong. It is against the principle of no taxation without representation.

It is against the principle that the House of the People alone is given the right under the Constitution to frame taxation measures. When you don't levy a tax, when you give relief from a tax, that is also a tax measure. That is why when we move amendments for lessening the quantum of taxation, we have to go to the President for his sanction if we are to be allowed to discuss those amendments because the power not to tax is part of the power to tax and you cannot take away one without injuring the other. I am sorry, therefore, that the appeal I made that seven weeks should have been used to introduce clauses or schedules to the Bill has not been responded to. I think that suggestion would have upheld the dignity, the prestige and the privileges of this House. That would have done credit to the Government.

Let us take one example. On the 1st April, I put a question as to the effect of the tax credit scheme on import entitlement schemes which already existed as an incentive to export. The hon. Minister's answer was:

"It is too early to say to what extent proposed tax credit certificate for export will affect import entitlement schemes."

Here is an answer which shows that something may be done three months from now which may take away something that already exists which may be of a more value. The man who exports today does not want more of our depreciated rupees. He wants foreign exchange with which to import things that he needs. Yet the Minister has admitted that these new schemes which we have yet to see may take away the value of the scheme that already exists. That is the way in which a blank cheque is being asked for from this House.

What happens when power are given to the Government? Last year, the Minister came to us and acquir-

[Shri M. R. Masani]

ed power under section 37 to limit expenditure on advertisements travel and residential accommodation for corporate enterprise. The House, in its wisdom, last year gave him that power, much against the wishes of some of us. How was that power used?

We all know that on the 9th March this year, suddenly, out of the blue, the Income-Tax (Third Amendment) Rules were published in the Gazette by which the Finance Ministry sought to impose additional taxation on corporate enterprises by the back-door, by taking away the right to deductions which had existed till then. The rules were so outrageous and the protest from the public and the press was so vehement that even the Finance Minister, who is not known to be the most accommodating person in response to public criticism, had to withdraw the rules and agree to have the whole matter re-examined. That was a good thing. We all compliment and congratulate him on the right thing being done. But why should rules be introduced which had to be withdrawn within eight days of their publication? What thought was given to the drafting of these rules or the imposition of these rules? What would have happened if the Minister had not, for once relented? What would have happened?

Production about which we all show anxiety, would have gone down in this country. Several industries would have been hit adversely. Our export trade would have been hit by denuding the products which we export of the right to be advertised adequately in our country and to build up a base for export. If these rules are unfortunately re-introduced, even in a modified form, they will have repercussions on foreign capital coming into our country, on collaboration agreements that exist or may come to exist, because nowhere outside the Communist world are people and enterprises pre-

pared to allow Government officials to sit in judgment on their right to decide how much to advertise, where to advertise and what to advertise. Advertisement is a part of the prerogatives of management and nobody else except management can possibly exercise the right to decide to what extent to advertise a particular project. Nowhere outside the Communist world can such tyranny be practised and if we are going to have it, then certainly foreign capital is not going to come to our country where even the right to advertise by spending a part of one's money is denied to one.

Shri Shinkre (Marmagaoa): Not denied.

Shri M. R. Masani: It is denied to you because you pay tax.

Shri Shinkre: It is checked.

Shri M. R. Masani: It is penalised. When you penalise expenses of business, you penalise business itself. That is what you have to understand.

Sir, here was an attempt, fortunately abandoned for the moment, to deprive joint stock companies of their judgement in matters entirely within their competence. What would have been the implications on the unemployment problem, which is acute enough, in the country? How many thousands of skilled people would have been thrown out of the advertising business, out of the newspaper business, out of journalism, out of photography, out of commercial art and copy writing? Was any thought given by the people in the Finance Ministry who framed these rules and made them law? All that can happen in respect of the tax credit schemes.

All this bring to mind a very cogent passage from the book entitled *The New Despotism* published some years ago by Lord Hewart, a high judicial

authority in the United Kingdom—he was Lord Chief Justice at some stage. He wrote this book precisely against the efforts of the British Government of that time to take more and more powers of delegated taxation and legislation. This is what he said.....

Shri T. T. Krishnamachari: 30 years ago.

Shri M. R. Masani: Yes. But these remarks are as relevant today about this matter as it was in the case that was referred to. The relevancy is very clear, as the House will see. This is what he said:

"Two main obstacles hamper the beneficent work of the expert. One is the Sovereignty of Parliament and the other is the Rule of Law.

A kind of fetish-worship, prevalent among an ignorant public, prevents the destruction of these obstacles. The expert therefore....

—by the expert, he means the bureaucrat—

.... must make use of the first in order to frustrate the second."

In other words, what he is saying is to make use of Parliament Sovereignty to destroy the Rule of Law.

"To this end let him, under Parliamentary forms clothe himself with despotic power, and then, because the forms are Parliamentary, defy the Law Courts.

This course will prove tolerably simple if he can: (a) get legislation passed in skeleton form;...

—the Finance Bill is in such skeleton form in so far as the tax credit schemes are concerned—

".... (d) fill up the gaps with his own rules, orders and regulations; (e) make it difficult or impossible for Parliament to check the said rules, orders and

regulations; (d) secure for them the force of statute; (e) make his own decision final; (f) arrange that the fact of his decision shall be conclusive proof of its legality; (g) take power to modify the provisions of statutes; and (h) prevent and avoid sort of appeal to a Court of Law."

Sir, in my speech on 22nd April on the Budget, I had sounded two warnings, hoping that the Finance Minister might listen. I had suggested that the Budget, unless it was changed drastically, would do nothing to prevent the collapse of the capital market that already existed and would, in fact, aggravate it, and secondly, that the Budget would do nothing to stop the drying up of the foreign aid and assistance which, I said, was coming in any event. Now, Sir, consider the developments of the past two months, whether those warnings were justified or not and whether the Finance Minister has been wise in ignoring them.

Has the capital market recovered? Or is it in the same state of utter collapse which it was when the Budget was introduced on 29th February? It is true that the Finance Ministry has tried to make injections into that dying patient. Those injections are purchases made by governmental agencies like the Life Insurance Corporation and the Unit Trust Corporation. But there is a great deal of difference between genuine saving and investment and these synthetic bolstering of a dying market. How long can you keep the market alive by these doses and buying for the public, buying for the depositors, buying for those who pay life insurance premia? Is this not playing ducks and drakes with the interests of those who put their money in life insurance? Those who pay their premia expect maximum bonus on an endowment policy. They expect that investment will be undertaken in such a way that they will get the maximum return.

[Shri M. R. Masani]

Those moneys are not given to the L.I.C. so that Government may juggle on the stock exchange and try to bolster an exchange that has got no life in it. This is gross misuse of the funds of policy-holders in our country where unfortunately, life insurance has been made a monopoly.

Already on 26th April, according to a survey made by the United News of India, as against a rate of growth of industrial production in 1963-64 of 9.4 per cent, the rate of growth for 1964-65 is estimated to be around 6.5 per cent. In other words there was a fall by one-third in the rate of growth of industrial production under the last statistics available. How much more does this Government want industrial production to recede before it gives up its false policies? I am sure this Bill, if it is passed in this form within the next two days, will aggravate this process of retarding industrial production.

Let us now turn to the foreign exchange crisis. Are we really better off than two months ago in regard to the shortage of foreign exchange? Let us consider what has happened since then. I gave my warning on the 22nd March. Since then, the West German Government has cut down its foreign aid by 10 per cent. On 15th April, the West German Minister of Economic Co-operation, Mr. Walter Scheel, a very fine Liberal and a good friend of this country, issued a policy statement. Our new maxim of German aid was 'No Deutsche Marks without German know-how'. Other aspects of this policy are—(a) wider scope to be given to private industry so long as it is allowed to function in the same way in developing countries as it does in West Germany; and (b) Government efforts in developing countries should be confined to the development of roads, bridges, dams and power stations. This, Sir, is an

intelligent and correct understanding of how foreign aid should be utilised. Does this Budget represent the policy, according to which we are going to utilise such aid? Are we not flying directly in the face of the sound principles laid down by the West German Government on foreign aid?

A few days later, on April 21, the Aid India Consortium met in Washington. What did it do? It turned down flat our Government's request for an additional Rs. 110 crores? That request had been made at an earlier meeting of the Consortium on March 19. When the meeting discussed it on April 21, we were given the cold shoulder. Our request was turned down and all that was finally given to us was that given last year. The comment was that it was only to be expected in the deteriorating climate for aid to which I have referred.

I understand that our short term position is desperate and unmeasurably worse than what it was eight weeks ago. The Minister will correct me if I am wrong. I understand that we are so much on the verge of bankruptcy that we do not have foreign exchange which would last beyond six weeks to pay for normal imports in order to keep this country's industrial production going. This has been brought about by the policies of the Government for the last few years.

What will this Government do? Faced with this bankruptcy, which it itself has created, does it draw back from the false path, does it give a new direction and lead to the country to qualify for further foreign aid? No. It appears in its folly, it persists in saying: "All right, if the rest of the world do not give aid, we will go to the Soviet Union". This is the last throw of the dice by the gambler. Today the Indian Government is turning to the Soviet Union to save

it from the situation at which it has arrived vis-a-vis the rest of the world. What is the chance of our getting the Soviet Union to bail us out, if the other countries turn their back on us?

In this context, may I recall that on the 22nd March I had quoted certain remarks of Mr. Asoka Mehta, Vice Chairman of the Planning Commission, to a gathering of fellow travellers in Ludhiana called the Indo-Soviet Cultural Society, that our planning should be co-ordinated with the planning of the Soviet Union. Several members thought that I was misquoting Mr. Asoka Mehta. A lady, Mrs. Yashoda Reddy, even got up and said: "I am sure he did not say so". I am sorry to disillusion the hon. lady that he did say that, he repeated it and he is acting on that startling proposition. He said that, and after I made that allegation, Mr. Asoka Mehta has not contradicted that statement which was attributed to him. On 26th March, four days after I made that allegation, the Statesman had a message from Moscow, a PTL despatch, which said:

"The Soviet Union is showing keen interest in the Indian proposal of co-ordinating certain aspects of India's Fourth Plan with the next Soviet Five Year Plan."

Before leaving for his visit to Moscow, which will start in a day or two, Mr. Asoka Mehta gave an interview to the Patriot which seems to have become his favourite paper. I am quoting from that exclusive interview. He said:

"He would hold discussions with Soviet authorities on his idea of co-ordination and dovetailing of our development plan and planning process".

There can be no doubt that this Government is now launching on a desperate adventure of trying to tie our Plans to the apron strings of the Soviet economy. How many members—even of the Ruling Party—are

prepared for this kind of Communist collaboration in the planning of our economy, I do not know. I hope they will speak up for themselves and when they get an opportunity. The said thing is that even this will not pay, because the Soviet Union is not in a position to give us the aid that we require. I say that because in the last few months, the Soviet Union has asked for and obtained long-term credits from the West. Britain, Japan, Italy, Belgium and France have given the Soviet Union long term credits to the extent of 180 million dollars. If the Soviet Union is going to help us, it will be out of the Western credits, and how much of it can they pass on to us? If we are going to take and from more advanced and prosperous countries, why not take it direct from them? Why take it through the Soviet Union as either honest or dishonest broker? The Soviet Union today has to beg for food and credit. Are these the people who can help this huge sub-continent out of the morass into which it is sinking? I am sure his mission will be a failure. But perhaps there will be one consolation—that Mr. Asoka Mehta may come back the wiser by learning some economic horse sense from the men in Moscow. The men in Moscow today are less dogmatic and less Marxist than some members of the Government and some members of the Planning Commission.

It is very interesting that only a few days ago Mr. Kosygin was discussing Soviet priorities. Among the things to which he gave priority was the motor car. In our country, we think that it is wicked in a socialist society for a man to own a motor car. Therefore, we keep down the production of cars, we penalise its makers and extort fancy prices from the consumers.

An hon. Member: Here it is democratic socialism.

Shri M. B. Masani: In Russia they have gone beyond democratic socialism. They have capitalist socialism!

[Shri M. R. Masani]

Attacking Mr. Khrushchov, his predecessor-in-title, Mr. Kasygin said:

"You know with what obstinacy the idea was foisted on us that our country needed no large-scale production of passenger cars. Everyone was expected to ride in a bus".

He said this in a derisive manner. I hope Mr. Mehta will at least benefit and learn from the new capitalists of Soviet Russia a little of economic reality and a little horse sense.

I said when I was discussing the budget that the root evil of the Finance Bill is too much public expenditure. Too much money is wasted on the Plans and too much money is wasted on non-plan items. There is nothing very much that one can repeat about that today.

According to the Economic Classification of the Budget prepared by... the Finance Ministry and published in the press in the middle of April, the total expenditure at the Centre, at the Union level, for 1965-66 will be Rs. 3,423 crores. This figure is Rs. 222 crores higher than the revised estimate for 1964-65 and Rs. 426 crores higher than the actuals for 1963-64. You are thus spending more and more of the hard earnings of the people on your wasteful Plans and your wasteful bureaucracy.

Consider what happens in other countries which call themselves socialist. I dare say the Government will not deny the title of socialist to Mr. Harold Wilson and his Government. As it happens, Mr. Wilson's Government also introduced a budget a few weeks ago. Their socialist budget cut down public expenditure by 250 million pounds. What happened to the Finance Minister's promise to cut down Rs. 70 crores last year? Where is he hiding it now? Why has he forgotten about it? And even so,

people in Britain are complaining of overtaxation. In England today, the maximum tax liability of a joint-stock company is 40 per cent. Here, the Finance Minister has brought in a ceiling of 70 per cent which is bogus because it does not apply to all companies. But even after the 40 per cent ceiling of the socialist government, the *London Times* says that this overtaxation must be cut down further.

What happens in our neighbouring country of Ceylon, a developing country like ours? The new Prime Minister Mr. Dudley Senanayake said on March 28th—and I am quoting his words—that he had the utmost confidence and faith in the private sector and the contribution made by the private sector which had been stifled in the past and rendered unable to perform this greatly needed task. He said:

"We hope to create the proper atmosphere for fostering the private sector."

When is this unfortunate country going to hear an intelligent statement of policy like this from the leader of the Government? This whole country would feel enthused and respond with great enthusiasm if this change could somehow be brought about and we could move away from the discredited Marxist policies of Mr. Bandaranaike to the intelligent policies of Mr. Dudley Senanayake.

In this kind of State capitalism it is the poor that are crushed the most. Who pay the duty on Kerosene? It is not the poorest of our peasants who have to bear that burden? Why should they pay an excise duty of 45 per cent on this basic need of the people? On every pound of sugar that our people consume, they have to pay an excise duty of 50 per cent. On every box of matches, the poor have to pay

62 per cent of excise duty. On every gallon of petrol, only one rupee goes to the oil company and all the rest goes to Government. Then there is the Annuity Deposit Scheme making a drain of Rs. 65 crores, a burden on our middle classes who have not got enough money for their daily needs. Finally, there is the continuing inflation which flows out of a budget like this.

I feel that the common people of our country have come to a stage where they cannot stand this kind of burden any more. Let us not kid ourselves that our people are going to remain quiet and bear this kind of burden. We have reached a stage where Statism and State capitalism have become the enemy of social justice. We all stand for social justice. But today the biggest enemy of social justice is the State capitalist monopoly that this Government are trying to create. What is needed today, therefore, for the common people, is a reversal of this trend where the State swallows up what the people create and need for themselves.

What is required, therefore, is a Royal Commission or something corresponding to a Royal Commission on public expenditure. The House will remember that, at the end of the First World War, there was the Inchcape Committee. Lord Inchcape came out with a big axe which was called the Inchcape Axe, and slashed public expenditure that had grown during World War I. Today that expenditure has grown manifold and many times over. What we need is another Inchcape Axe, which would slice down public expenditure. As I said in my earlier speech, if only we could cut down public expenditure by 30 per cent, we could cut down our rates of taxation by 50 per cent, both direct and indirect.

The fact is that we confuse ourselves by words. We mistake words for reality. We talk socialism but, we practise anti-socialism. The re-

sult is that instead of having a prosperous economy and social justice, we have poverty, we have distress, we have inflation, and rising prices; and we have a public that is going to be rebellious and not going to put up with this much longer.

श्री चन्द्रिकी (गयचूर) उपप्राध्व

महोदय, श्रीमत् मूल में पूर्वं सम्माननीय सदस्य ने जो भाषण दिया है, उस के सम्बन्ध में विस्तार में तो मुझे कुछ कहना पड़ी है, मगर अपने भाषण में उन्होंने कुछ ऐसी बातें कही हैं, जो इस सदन के सम्बन्ध में लिए कुछ उचित नहीं मालूम होती। उन्होंने कहा कि इस तरफ के कितने माननीय सदस्यों ने इस फिनांस बिल को पढ़ा है। उस के साथ साथ उन्होंने यह भी बताया कि ये लोग गवर्नमेंट की मानिन्द इस बिल पर अपना बाट देने वाले हैं। मैं माननीय सदस्य की बुद्धिमत्ता के मतानुसार कुछ ज्यादा नहीं कहना चाहता हूँ, मगर मैं यह प्रश्न उन से भी करना चाहता हूँ कि उन की पार्टी में कितने लोग हैं, जिन्होंने इस फिनांस बिल को पढ़ा है और इस बिल को समझते हैं। अगर वह पार्टी के डिमिण्ड को जानते, तो वह ऐसे प्रश्न को इस सदन में न उठाते और न ही इस सम्बन्ध में गवर्नमेंट के शब्द का प्रयोग करते। किसी पार्टी में रह कर, उस पार्टी के संगठन और डिमिण्ड में रह कर, कोई भी जिम्मेदार व्यक्ति इस प्रकार के विचार सदन में नहीं रखता और इसलिए मुझे उसका खेद है।

इस बिल के सम्बन्ध में अपने विचार रखने में पूर्व मैं माननीय सदस्य के विचारों के बारे में कुछ जिक्र करना चाहता हूँ। हो सकता है कि उन्होंने जिन वारीकियों को इस सदन के सामने रखा है, मैं उन का जवाब न दे सकूँ, लेकिन हमारी पार्टी में ऐसे माननीय सदस्य हैं, जो उन की बातों का जवाब दे सकेंगे और देंगे भी मुझे इस का सन्देह नहीं है। एक तरफ तो माननीय सदस्य ने मॉटर-कार का उल्लेख

[श्री चन्द्रिका]

करने हुए, रण का हवाला दिया और कहा कि वहाँ पर कैपिटलिज्म है। दूसरी तरफ उन्होंने श्री विलसन के द्वारा पब्लिक एक्सपेंडिचर को कट करने के बारे में क्राफ्ट प्रोपोजिशन प्राइवेट सैक्टर के विषय में सोलोन गवर्नमेंट का उदाहरण दिया। माननीय सदस्य ने जहाँ जहाँ उचित समझा, वहाँ का उदाहरण दे कर अपने विषय का प्रतिपादन किया। मैं माननीय सदस्य से यह सवाल करना चाहता हूँ कि विलसन गवर्नमेंट ने इस बजट में जिस दस सा मिलियन पाउंड के सग्नल एक्सपेंडिचर को कट किया उस एक्सपेंडिचर को करने वाली गवर्नमेंट कीन सी थी। वह लेबर गवर्नमेंट नहीं थी, बल्कि कन्जर्वेटिव गवर्नमेंट थी और लेबर गवर्नमेंट ने इस की छानबीन कर के इ प एक्सपेंडिचर को कट किया।

माननीय सदस्य ने सोलोन के प्रधान मंत्री के वक्तव्य का भी जिक्र किया। मैं निवेदन करना चाहता हूँ कि कोई व्यक्ति जिस राजनीतिक विचार या प्रणाली को मानता है वह उसी दृष्टि से वक्तव्य देता है। मगर यह सदन इस बात को मानने के लिए तैयार नहीं है कि सोलोन के प्रधान मंत्री ने प्राइवेट सैक्टर के बारे में जो विचार-धारा रखी है, सारी दुनिया में वही एक इन्टेलिजेंट विचार है और उस के सिवाय कोई दूसरा विचार ठीक नहीं है। हमारी पार्टी ने कभी उस विचार-धारा को नहीं माना है। हम ने अपनी इकानॉमिक पालिसी में दोनों सैक्टरों को स्थान दिया है—प्राइवेट सैक्टर को भी मर्यादा दी है और पब्लिक सैक्टर को भी स्थान दिया है। अगर माननीय सदस्य इस से सहमत नहीं है और वह फ्री एन्टरप्राइज के विचार के पक्षपाती है, तो यह उन का अधिकार है। मगर जब तक हम अधिकार में हैं, तब तक हम अपने पालिसी डिसिजन के अनुसार ही चलेंगे और माननीय सदस्य के इन्टेलिजेंस के उपदेश का कोई घर हम पर नहीं होने वाला है।

श्री जिकरे : यही तो मुश्किल है।

श्री चन्द्रिका : बुद्धिमत्ता केवल उन्हीं की ठेकेदारी नहीं है, बल्कि उस पर सब का अधिकार है और सभी उस को रखने हैं। देश के कल्याण और हित की दृष्टि से इस सदन ने जो डेमोक्रेटिक सोशलिज्म का सिद्धांत अपनाया है, उस सिद्धांत पर आचरण करने के लिए और उस की रूढ़ से देश की जनता की सेवा करने के लिए हम ने जो आर्थिक नीति अपनाई है, हमारा संपूर्णतया उस पर विश्वास है, हम उस का समर्थन करते हैं और उसी में जनता का कल्याण होने वाला है।

जब यह बजट सदन के सामने रखा गया था, उस वक्त देश की परिस्थिति कुछ और ही थी और आज देश की परिस्थिति उस से भिन्न है। उस दृष्टि में मैं वित्त मंत्री से कहूंगा कि उन की टेक्सेशन पालिसी से जो पैसा आयेगा, उस का इस्तेमाल देश की रक्षा के लिए करना पड़ेगा। मैं समझता हूँ कि इस वक्त जो देश की अवस्था है, अगर वही अवस्था उस वक्त होती, जब कि वित्त मंत्री ने ये बजट प्रॉपोजल इस सदन के सामने रखे थे, तो मुमकिन है कि देश की रक्षा के लिए उन को और भी टैक्सेशन के प्रॉपोजल लाने पड़ते।

जिस कार्पोरेट सैक्टर के बारे में माननीय सदस्य, श्री मसानी, ने बहुत प्लोड किया है, उस के सम्बन्ध में वित्त मंत्री ने जबाब देते हुए कहा कि अगर माननीय सदस्य यह समझते हैं कि टेक्सेशन कम करने से प्राइसिज कम हो जायगी या सामान मस्ता मिलेगा तो यह उन की भूल है। उन्होंने स्वयं उस बात को कबूल किया है।

आज एक तरफ तो चाहना और पब्लि-स्तान ने हमारे देश के लिए संकट निर्माण कर रखा है और दूसरी तरफ देश के घन्दर भी अज्ञाति की अवस्था है। आज ही क्वैस्टियन रावर में और उस के बाद श्री चागला का बयान सुनने

के बाद मुझे आशंका और दुख होता है कि हमारी इन्टेलिजेंस इस कदम फेल हो रही है। अलीगढ़ के जो वर्तमान वाइस चांसलर हैं उनके विरोध में अक्सूबर महीने से ही भावनाएं भड़काई जा रही थीं, उनके विरुद्ध प्रचार किया जा रहा था, विरोधी प्रतिक्रियाएं जारी थीं और कुछ विद्यार्थी उनके विरुद्ध काम कर रहे थे लेकिन न तो उत्तर प्रदेश सरकार ने उस तरफ ध्यान दिया और न ही सेंट्रल गवर्नमेंट का उधर ध्यान गया, दोनों में से किसी ने भी उस पर विचार नहीं किया। अगर अलीगढ़ जैसे बड़े शहर में यह अवस्था हो कि न तो सेंट्रल इंटेलिजेंस और न ही स्टेट इंटेलिजेंस को उसका पता हो तो देश पर आज आक्रमण हो जाए, हमारे देश की दूसरे देश के साथ पृथ्वे हो जाए, लड़ाई हो जाए, वार हो जाए तो उस अवस्था में कितने देशद्रोही इस देश में काम करेंगे और उनका कहाँ तक गवर्नमेंट को पता चल पायेगा, इन सब बातों पर जब हम विचार करने हैं तो निराशा हो पड़े पड़ो है। इन देशद्रोही तत्वों पर सरकार का पता मकेगी इस बारे में शंकाएँ पैदा होती हैं। मैं चेतावनी देना चाहता हूँ कि आज जबकि संकटकालीन स्थिति देश में मौजूद है आज जबकि हमें आन्तरिक अमन भा बनाये रखना है और दुश्मन का भी हमें मुकाबला करना है, हम जितना सबैत और सजग हों, उतना ही अच्छा होगा। जो हमारी जिम्मेदारियाँ हैं, उनका हमें ध्यान रखना होगा, उनको हमें सही तौर पर निभाना होगा। जो संकट देश पर है, उसको देखते हुए ऐसा मानूँ पड़ता है कि इस वजेट के अनावार और भी आपको मल्लिमेंटरी वजेट लाना पड़ेगा और पैसों का इंतजाम करना पड़ेगा। मैं आपको विश्वास दिलाना हूँ कि उस काम में हम आपके साथ मददगार करेंगे, आपका समर्थन करेंगे। लेकिन आप भी सचेत रहें और देश की रक्षा की जिम्मेदारी पूरे तरीके से अपने ऊपर लें और उसको सफलतापूर्वक निभायें। आप हाशियारी के साथ काम करें।

मैं आपको याद दिलाना चाहता हूँ कि हमारे प्रधान मंत्री हमेशा यह कहते हैं कि हमारे दुश्मनों का यह तरीका रहा है, उनकी यह चाल रही है कि भारत में जो आर्थिक अभिवृद्धि हो रही है, इसको रोक दिया जाए, भारत जो आर्थिक प्रगति कर रहा है, इसको कुंठित किया जाए। यही कारण है कि वे गड़बड़ करते रहते हैं। एक मरवा अगर खुलमखुला युद्ध हो जाए तो भविष्य का एक ही बार निर्णय हो सकता है कि हम रहेंगे या नहीं रहेंगे। लेकिन यह जो आर्थिक प्रगति को कुंठित करने की चाल है, यह जो चेपटा है, इसको दृष्टि में रखते हुए हमारा यह कर्तव्य हो जाता है कि हम न केवल दुश्मन का मुकाबला करें लेकिन उसके साथ साथ देश को आर्थिक दृष्टि से भी उन्नत करें, आर्थिक उन्नति का सदा अपने सामने रखें और उसके अनुरूप कार्य करें।

इस दृष्टिकोण को सामने रखते हुए हमारे वित्त मंत्री जी ने जो बजट प्रोजेक्शन सदन के सामने रखी है उस में उन्होंने कहा है कि तृतीय योजना का यह आखिरी साल है और आगे जो चौथी योजना बनने वाली है, जो आने वाली है, इसकी रूपरेखा भी इससे आंकी जा सकती है। मैं कहूँगा कि इन सब चीजों को सामने रखते हुए हम कुछ काम करने हैं जिनकी ओर मैं आपका ध्यान खींचना चाहता हूँ। सबसे पहली बात तो यह है कि देश पर संकट के बादल मंडरा रहे हैं, एक संकट में मैं हो कर हम गुजर रहे हैं और इस संकट का निवारण करने के लिए हमारे वित्त मंत्री को चाहिए कि जो खोली डाली नीति वह अन्-एकाउंटेड मनी के बारे में बरत रहे हैं, इसको त्थायें। इस संकट का निवारण करने के लिए लोगों से आप टैक्सों के रूप में पैसा लेना चाहते हैं। उसकी आप लें। जनता बराबर टैक्सों का पैसा देने को तैयार है। लेकिन अन्-एकाउंटेड मनी जो हजारों करोड़ों की तादाद में देश में मौजूद है, उसको भी मरुती से कदम उठा कर

[श्री चन्द्रिकी]

यसूल किया जाए और एक एक पैसा बसूल कर लिया जाना चाहिए ।

हमारे होम मिनिस्टर मास्टर ने कहा था अपने मंत्रालय के अनुदानों के चर्चा में भाग लेने हुए कहा था कि आज अधिकारियों में ब्रां करप्शन विद्यमान है, उसको खत्म करने के लिए आयोग एक नियुक्त किया गया है। लेकिन जो पालिटिशियन हैं या मिनिस्टर हैं चाहे वे मेरी पार्टी के हों या किसी दूसरी के, उनके खिलाफ अप्रैट्याचार के आरोपों की जांच करने के लिए भी एक कमिशन नियुक्त होना चाहिये । उसको नियुक्त करने का विचार है, लेकिन मैं कहना चाहता हूँ कि उसको शीघ्र में शीघ्र नियुक्त किया जाए ताकि करप्शन के लिए कोई भी स्थान इस देश में न रहने पाये ।

होडिंग की जो मनावृत्ति हमारे देश में विद्यमान है, संकटकालीन परिस्थितियों का ध्यान में रखते हुए, उसका भी कोई हल आपको निकालना चाहिये । देश की अवस्था को ध्यान में रखते हुए अगर आप कोई कदम नहीं उठायेंगे, गज्ज कदम नहीं उठायेंगे और इनके पैर नहीं काटेंगे तो देश में असन्तोष इसके कारण फैलता है, उसको आप खत्म नहीं कर सकेंगे । इस तरह की कितनी ही शिकायतें आती हैं इन पर आपको ध्यान देना चाहिये ।

कुछ और बातें हैं जो देश के लिए हानिकारक साबित हो सकती हैं । उदाहरण के लिए पांचवें स्टील प्लांट के सम्बन्ध में आज झगड़ा चल रहा है । इस झगड़े का कारण क्या है, इसकी जड़ कहाँ है, इसको आप को देखना चाहिये ? क्यों आज यह झगड़ा, मद्रास, आंध्र और मैसूर में है ? इस किस्म का झगड़ा क्यों पैदा होता है कि पांचवाँ स्टील प्लांट कहाँ दिया जाए ? मुझे आप पूछें तो मैं कहूँगा कि आप देखें कि न्याय किस

तरफ है, इन्साफ किधर है और आपको न्याय का पक्ष लेना चाहिये और उस पर कायम रहना चाहिये । क्यों आप साउथ में आपस में झगड़े पैदा करने की बात इस मामले में करते हैं ? रिजनल डम्बलैसिस को क्यों नहीं देखा जाता है ? रिजनल डम्बलैसिस को देखते हुए तथा न्याय को दृष्टि में रखते हुए और आपसी झगड़ों का अन्त करने के लिए एक दो या तीन स्टील प्लांट भी आपको खड़े करने पड़ें तो वैसा भी आपको कर देना चाहिये । अगर इस तरह से रिजंज का समाधान हो सकता है, तो ऐसा भी आप कर सकते हैं ।

वित्त मंत्री महोदय ने फर्स्ट रीडिंग का जवाब देते हुए कहा था कि उत्तर प्रदेश के चार जिलों को केन्द्र ने अपने हाथ में ले लिया है, उन चार जिलों की केन्द्र के द्वारा सहायता की जाएगी, उनकी आर्थिक उन्नति की जाएगी। एक कमिशन इनके बारे में नियुक्त हुआ था और उस कमिशन की सिफारिशों पर अमल करते हुए सरकार ने यह निर्णय किया है कि केन्द्र द्वारा उनकी सहायता की जाए । मैं बतलाना चाहता हूँ कि हिन्दुस्तान में बहुत से ऐसे और भी भाग हैं जैसे हैदराबाद कर्नाटक का आज और जितनी भी प्रिंसली स्टेट्स थीं और जिनका आज विलीनीकरण हो चुका है, उनके अवसर भाग ऐसे हैं जहाँ किसी किस्म की प्रगति नहीं हुई है, उनकी एलीमेंटरी नीड्ज भी पूरी आज तक नहीं हो पाई है । एली-मेंटरी नीड्ज की भी वहाँ कृतियाँ पाई जाती हैं, आप योजना भवन में चले, अशोक मेहता के चैम्बर में चले वहाँ आपको पता चल जाएगा कि देश के कौन कौन से ऐसे पाकेट्स हैं, ऐसे भाग हैं जो बैकवर्ड हैं, जहाँ पर अभी तक कुछ भी नहीं हुआ है उनको ऊपर उठाने के कोई प्रयत्न नहीं हुए हैं । उत्तर प्रदेश के चार जिलों के लिए आप जो कुछ करने जा रहे हैं, उसके लिए तो मैं आपको धन्यवाद देना हूँ, बधाई देता हूँ । लेकिन आपको इस तरह के प्रयत्न दूसरे

स्थानों पर भी करने होंगे। भारतवर्ष के जितने भी बैंकबैंड एरियाज हैं उनकी प्रगति के लिए चाहे स्टेट गवर्नमेंट्स कुछ विशेष कार्य करती हों या न करती हों, केन्द्र का यह कर्तव्य है कि उनकी एलीमेंटरी नीड्स को वह पूरा करें, उसी तरह से जिस तरह से वह उत्तर प्रदेश के इन चार जिलों की सहायता करने जा रहा है।

बजट में हम पाते हैं कि स्टेट्स को तीन हजार करोड़मे ज्यादा का कर्जा केन्द्र को देना है। जब उनकी यह हालत है तो यह कहना कि यह स्टेट सबजैक्ट है और यह सेंट्रल है, इसकी कहा जरूरत रह जाती है। इससे तो आपकी ही बदनामी होती है। मैं एक मिसाल देता हूँ। आहार की, खाद्य की स्थिति को आप देखें। आज जो कांस्टीट्यूशनल प्राविजन है उसके अनुसार यह स्टेट सबजैक्ट है। लेकिन अगर स्थिति खराब होती है तो दुनिया में और देश में आपकी ही, केन्द्र की ही बदनामी होगी। लोग कहेंगे कि भारत सरकार ने कुछ नहीं किया। वित्त मंत्री ने अपने बजट में यह भी कहा है कि बहुत सी स्टेट्स ने डिफिसिट बजट पेश किये हैं। जब वे डिफिसिट बजट पेश करती है तो आप अनुमान लगा सकते हैं कि उनकी आर्थिक स्थिति कितनी कमजोर है। उनमें आपको कर्जा देने की सामर्थ्य नहीं है। ऐसी स्थिति में उनकी सहायता करने के लिए, उनकी आर्थिक स्थिति सुधारने के लिए आप क्यों नहीं प्रयत्न करते हैं? क्यों आप ऐसी अवस्था का सुधार नहीं करते हैं?

वित्त मंत्री ने अपने बजट भाषण में कहा है कि राजस्थान कौन्सिल को केन्द्र लेना चाहती है और केन्द्र द्वारा ही उस पर पैसा खर्च किया जाएगा। इसका मैं स्वागत करता हूँ। लेकिन मैं कहना चाहता हूँ कि एक सा व्यवहार सब के साथ होना चाहिये। जितने भी दूसरे प्रदेश हैं, उनकी योजनाओं को भी आपको देखना चाहिये। नागार्जुन सागर योजना है, अगर कृष्णा प्रोजेक्ट है तथा दूसरी प्राक्कृत्य जिन में

करोड़ों रुपये का खर्च होता है और जहाँ स्टेट गवर्नमेंट की परिस्थिति इस प्रकार की नहीं है कि वे सारा खर्चा स्वयं वहन कर सकें और वे स्वयं भी यह चाहती हैं कि केन्द्र उनकी सहायता करे, उनके बारे में भी मैं चाहता हूँ कि राजस्थान कौन्सिल में जिस तरह से आप सहायता कर रहे हैं, वैसे ही सहायता करें। राजस्थान कौन्सिल के सम्बन्ध में वित्त मंत्री उदारता के साथ सहायता करना चाहते हैं। उसका मैं स्वागत करता हूँ। लेकिन मैं प्रार्थना करता हूँ कि दूसरी स्टेट्स भी जिन के डिफिसिट बजट हैं, जिन के पास फायनेंस नहीं है, जिन पर केन्द्र का कर्जा बढ़ता जा रहा है, वे स्टेट्स भी अगर आपके पास आती हैं और चाहती हैं कि उनको केन्द्र से सहायता दी जाए, केन्द्र उनकी योजनाओं को पूरा करने में सहायता करे, तो आपको उनकी भी सहायता करनी चाहिये। इन योजनाओं को पूरा करने में केन्द्र को पीछे नहीं हटना चाहिये। केन्द्र तो पैसा निकाल सकता है लेकिन स्टेट्स की अवस्था ऐसी नहीं है कि वे निकाल सकें।

स्टेट्स की परिस्थितियों को आप देखें। उनको ऐसी अवस्था में नहीं डाला जाना चाहिये जिस में आज पड़ गई है। स्टेट्स पर आज अपने एक भाग पर ज्यादा पैसा खर्च कर देनी है और दूसरे पर कम करना है, ऐसा आरोप है। इसको ले कर रूनिंग पार्टी में ही मतभेद पैदा हो जाते हैं और यह दो पार्टियों में विभक्त हो जाती है। मैसूर को आप देखें। रूनिंग पार्टी में से कुछ लोग बाहर चले गये हैं और उन्होंने दूसरी पार्टी बना ली है। क्यों उनको मजबूर होना पड़ा है बाहर जाने के लिए? मैसूर स्टेट में हालत क्या है, यह मैं आपको बतलाना हूँ। मैसूर एरिया वाले जो पार्टी में बाहर जा रहे हैं, उनमें से बाज लोगों का आग्रह यह है कि यह सरकार सारे का सारा पैसा बम्बई, कर्नाटक या हैदराबाद कर्नाटक के बैंकबैंड एरिया है, उन पर खर्च होता है। वह कहते हैं कि तुम्हारे भाग के साथ हमारी प्रगति नहीं हो रही है, उस लिये ऐसी सरकार

[श्री चन्द्रिकी]

हमें नहीं चाहिए। ऐसे विचार रखने वाले हैं और वह ऐसी आर्थिक अवस्था में रहते हैं जिसमें संकट का निर्माण होता है।

मैं प्रार्थना करता हूँ अपने वित्त मंत्री साहब से कि इन तमाम चीजों पर ध्यान देकर वे स्टेट्स को समय समय पर सहायता करने का प्रयत्न करें।

Shri Maniyangadan (Kottayam):

This being the last year of the Third Five Year Plan, the financial proposals of this year are much more important than those of any other previous years. The impact of the several plans are being felt and the tax structure of the country is being attempted to be rationalised. I have to congratulate the Finance Minister on the several schemes he has newly introduced in the Finance Bill.

In spite of all that, I have to bring to the notice of the Government the failure to bring down the price line. There have been attempts by the Government in various ways to bring down the prices of essential commodities and these affect the common man. One of the main reasons for this is the operation of unaccounted money or black money in connection with which the Finance Minister recently announced some proposals giving some time to those who bring to account the money they have hidden or hoarded. The results of this are not satisfactory. Of course, he has said that he has to resort to other measures. I believe his efforts there will succeed in time. This is one of the most important things to which I would direct his attention.

The cost of living has increased. There is demand from every quarter, from government officers, NGOs, teachers and others, that dearness allowance must be increased and salary must be increased. I very much appreciate the difficulties of these peo-

ple. But my submission is that permanent relief cannot be had by increase of dearness allowance or salary. More emoluments means more income, but when prices increase abnormally, the increase in emoluments is of no benefit. The net result will be still misery. So what we have to see is that the prices of essential commodities do not go up rocketing and do not reach a stage where the income will not be sufficient to buy ones essential needs. We have to try to balance the two. I am glad the Finance Minister is trying by all means to do this.

As regards the upper middle class people, we have had three Five Year Plans. It can be said that some benefit has accrued to them. But as regards the lower middle class and the lower income groups, what is the benefited achieved by them? During these Five Year Plans, there has been several projects, the national income has gone up. But the impact of it has not been felt on the common man. It is time for us to consider the results of this. If you go to any village and look at the condition of a man engaged in agriculture or is a small salaried man, we find that his condition is very miserable. There is nothing to show that their condition has improved. This aspect of the matter, in spite of the fact, that we have gone through three Five Year Plans has to be given careful consideration. I think we have reached a stage when we must think not of more of big projects but of the impact on the people of the benefits of these Five Year Plans.

Again, we find that in the Five Year Plans, the sums allotted for implementing schemes are increasing; from the First Plan, they increased in the Second and in the Third they are much higher; in the Fourth Plan, we are contemplating a very much bigger amount. We find that if in the First Plan for a particular project we

have had to put in a certain sum of money, in the Third Plan for the same project and for the same benefit we have to spend three or four times the amount spent in the First Plan. If the same project could be started in the First Plan at a lesser cost, there is no meaning in saying that we have increased the amount in the subsequent plans. Even if we spend the Rs. 20,000 or Rs. 21,000 crores in the Fourth Plan, the spending is actually not more as the benefit is not going to be improved. If it remains static, there is no meaning in saying that we have increased the amount. This is a matter we have to carefully look into and see why this is happening. Even in the matter of putting up a building we find this. This aspect is not given serious consideration. People have to bear more taxation, more money is spent on projects, more money is allotted in the Plans; still the effect, the benefit, remains the same or at times is less than what we used to get under previous plans. This matter has to be carefully looked into.

Recently I read in a paper that the Deputy Chairman of the Planning Commission has asked the Finance Commission to look into the case of states trying to impose new taxation measures. He said that all the states in the country are reluctant to bring in new taxation measures; but for the Five Year Plan more taxes are needed and so the Finance Commission must come to the aid of states which are thinking of new taxation measures.

In this connection, there are certain states which have reached the saturation point and there is absolutely no possibility of any new taxation being imposed. For example, in the state from which I come, Kerala, the per capita taxation at the state level is much higher than that in any other part of the country. While I admit that money is needed for several developmental works, to ask the people of one particular state to pay more tax than is paid in other areas is not conducive to the best interests of the country. So this aspect has to be

looked into, as to what is the per-capita taxation being paid throughout the country. If in a state it has reached a very high level, is there any possibility of any further taxation? If there is no such possibility, and the development of that state requires further investment, in my submission, the Centre must come to the aid of such states.

My submission is that the Centre must give all aids to such States. A reference was made to the backward areas which are not being specially taken care of for developmental work. I fully agree with that. I may be permitted to speak about my State—Kerala. One of my friends described this State as a cinderella of India. This State deserves special consideration, because of the present situation there. During the last three Five Year Plans, what has happened there? If we take into account the investment by the Central Sector and compare that with the other States, it is very very low. In the Second Five Year Plan period, about Rs. 78 lakhs only were spent in that State. In the Third Five Year Plan period, there were certain schemes suggested. Some of them have been implemented but several of the schemes still remain on paper. Why this discrimination as regards that State is the question on which we have to answer wherever we go.

We must improve the present conditions in that State. It must be industrialised. It is mainly an agricultural State. So many commodities like rubber, coconut, pepper, tea etc. are grown there. We are earning a good lot of foreign exchange from these.

As regards the food situation, we find that there was a discussion on this here. I do not want to repeat all those things here. Kerala is in a very difficult situation now. Similarly the people there are very poor and their conditions could be improved only if some industries are started there which can give them employ-

[Shri Maniyangadan]

ment. Unemployment, I believe, is the worst in that part of the country. So, in order to get rid of these difficulties, industrialisation is the only method. A special attempt must be made to industrialise that State. We say big industries won't give much employment. If big industries are started there in the Central sector as also in the private sector with the help of outside capital, then, of course, there would be scope for employment. The attitude of the people also would change from the present time. By this, industrial mentality will be created. Then only that State can improve its position.

In this connection I may bring to the notice of the Government that in that State, there is no elected Government and the Centre is responsible for the administration of the Kerala State. Out of the total revenue of that State, more than 35 per cent is spent on education. Fortunately or unfortunately, Kerala happens to be the most literate State in India. A major portion of its revenue is to be spent on education and at the same time what we find is that the teachers are the lowest paid as compared to the emoluments of teachers in other parts of India. It is this aspect of the matter that we have to look into. There is no possibility of reducing the expenditure on education. But, for other matters, money must be found. My submission, therefore, is that the Finance Minister and the Central Government—the Finance Minister happens to be a Member of the newly appointed sub-Committee—should look into the Kerala Affairs. I believe that he will look into the matter and see that more funds are made available for the developmental work in that State.

There is a claim by the N.G.O.s; there is also a claim by the teachers. Hence, all these matters have to be looked into. I think that the administrative expenses are very much low in that State. Then, Sir, another matter which I would like to bring

to the notice of the Government is regarding the railways in that State.

On a former occasion, I read in the papers that the hon. Finance Minister was referring to the railways that existed in certain parts of the country. I don't think he referred to Kerala. There is no broad-gauge in the State between Trivandrum and Quilon. There was a demand and the previous Government there also had recommended that that must be converted into broad-gauge-line. I read in some papers regarding the statement made by the Finance Minister saying that it was a luxury. If any industry is to come there or if any small industry is to thrive there, this step must be taken. The present railway line connecting Trivandrum and Cochin must be converted into a broad-gauge line. Similarly, Sir, more railway lines have to be introduced in the State especially a line from Madura to Cochin Harbour.

Mr. Deputy-Speaker: We are not discussing the Railway budget.

Shri Maniyangadan: But the railway line here is absolutely necessary. Whenever the question of industrialisation is to be considered, transport also should be there. There is no transport facility at present. Transport facilities must be given. So many objections are raised. What I wish to submit is that these must be taken into consideration.

Another aspect for industrialisation of the State that is to be considered is electricity. Electricity at the cheapest rate available in the whole of India is in Kerala. There is one scheme called 'Idikki Scheme' which was proposed during the last plan period. It is still lagging behind. I do not know the reason why this is postponed like this. The Canadian Government has offered all possible help and all foreign exchange needed

for that scheme. Still it is held up simply because the Government of India says that there is no rupee finance available. My submission is that this scheme must be immediately taken up. If electricity is made available, then only the industries can be started there.

14.56 hrs.

Shri Prabhat Kar: Mr. Deputy Speaker, Sir, so far as the Finance Bill is concerned since it is bulky, the hon. Finance Minister has given a note on the various amendments. Now we shall deal with the second reading together with the various amendments that he has proposed. We shall discuss these amendments when we discuss this Bill at the second reading stage. As the Finance Bill is the outcome of the general policy enunciated in the budget speech, I would like to draw the hon. Finance Minister's attention to certain facts. During the Budget speech he made a mention about the price rise. It is rightly stated that this is a matter for which certain concessions are required to be given. I would like to know whether, after the budget has been placed and the Finance Bill has been introduced there has been any change. After certain reliefs have been granted, there has been no change. We get quickly bulletins from the Economic Department of the Finance Ministry stating about the movement of the price and the consumer price index. Uptill now, that is, since 27th February, it has not shown any change. Rather it has not at all gone down. Still the prices are rising. Just now the hon. Finance Minister stated that there was no reason why the price of the kerosene should increase. The fact is that the price of kerosene has increased. In that context, the most important thing that we have got to find out is as to what positive measures the Government can take to check the price rise. Now the Reserve Bank of India have increased their bank rate 6% and it was expected that this would have an inflationary effect. This increase in the bank rate, to a certain extent, has an effect on the prices. In our country where

the bank credit is still less than the money in circulation, this increase in the rate of the Reserve Bank will have inflationary effect. Moreover, this rate increase will reflect itself in the advance rate of the banks. Therefore, it will go back to the consumers and it will create increase in price. Various credit control measures had been taken by the Reserve Bank and the answer to the question whether these have succeeded is clear when we look to the index of wholesale or consumer prices. You will find that it is increasing in this year compared to 1964. Naturally most alarming condition had been created and unless proper steps are taken no amount of planning will succeed. It is impossible to have economic development in our country to the satisfaction of the common man in these conditions and we do not find in the Finance Bill any indication to curtail the prices.

I am also to point out that the attempt on the part of the Government has been to foster the stock exchange which is another factor for creating inflation. Just now we heard Mr. Masani objecting to the injecting of money by the LIC and the Unit Trust to the stock exchange. His point was: give some relief to the corporate sector so that the boyancy may prevail in the stock exchange; do not go on injecting the LIC money and the Unit Trust money. My grouse is: why should the LIC money go into the stock exchange instead of being utilised for various other projects which would give relief to the common man, such as housing. The low salaried employees are faced with the problem of housing. Why should not that money be utilised for housing, instead of being sent to the stock exchanges? They are one of the factors for creating inflation, monopoly and concentration of money, thereby creating price rise in our economy. I object to the investment of the LIC money in stock exchanges, not from the point of

[Shri Prabhat Kar]

view of Mr. Masani, who wants concessions to the corporate sector. Wherever The Finance Minister attends a meeting of the Chamber of Commerce, or the Prime Minister or any other Minister attends that conference, they go on telling the private sector chamber to behave properly and they say: You should co-operate with us. This has been going on for a long time. As they want that sector to behave properly, one must start with the presumption that they must not have been behaving properly. If it be so, what are the measures that were taken to see that they behave properly? All the time we hear from the spokesmen of the Forum of Free Enterprise and the Swatantra Party that the ideal Indian society could be created if the Government put less and less curb on the activities of the private sector. He quoted the West German Government's example saying that the Government should only go on building bridges and roads leaving the whole industrial sector to the private people. But who was responsible for the high prices of foodgrains and other consumer articles last year. It is this sector which on one plea or another is trying to aggravate this problem in this country; and they try to snatch some privileges from the Government. We see the speech made by one of the Members of the ruling party in the annual meeting of the Federation of the Chambers of Commerce and Industry saying that the donation that is being given to the political party shall not be given. It is as if it is a threat: we are giving the money and you should give more and more concession. If the basic things are not properly looked into, no amount of relief given here and there to the common man is going to change the present plight.

There is the question of contribution to political parties. I was amazed that one of the friends of the British India Corporation which is now controlled by the House, the chairman then was an ex-Minister,

the board of directors without any authority granted a sum of Rs. 30 lakhs by way of donation. It is strange because the articles of association do not provide for any such power to grant any contribution in this manner.

श्री हुकम चन्द कछवाय (देवास) :

उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। क्या बिना गणपति के ही हासिल चलेगा ?

Mr. Deputy-Speaker: The Bell is rung—there is now quorum.

Shri Prabhat Kar: In the Economic Survey it is mentioned on page 40:

"There was a substantial increase—almost doubling—of debt service charges in 1961-62 as compared with 1960-61 payments continued to be large in the next two years and during the current fiscal year, there is a further substantial increase. The growing burden of debt service charges has brought into focus the necessity for softening in the terms of lending by developed countries."

Our condition is so precarious that the lending countries had to relax and they go out of the way to relax some of the terms but the interest rate and the repayment period also must be seen. From this it is clear that we are taking loans but we are not in a position to utilise them properly and at the same time when the question of repayment comes, we face a crisis. It is a serious situation which the Economic Survey depicts before us. There has been progressive increase in the utilisation of the external assistance in recent years but this is also not fully utilised. We are taking money; we are paying interest out of the resources and we are not in a position to properly utilise it and the lending country comes and relaxes the terms of these loans. This is not at all a

happy position so far as our country is concerned. The question of foreign loans also arises in respect of this matter. On the one side, we find that we are getting food and the grants and the loans from another country and, on the other side, our soldiers are being hit by the bullets made by the same country. It is a situation about which we have got to think over.

15 hrs.

I may just point out the situation that faced us in 1962, as a result of the Chinese aggression on our borders, the atmosphere that was created when the people combined to fight back the aggression, and today, in 1965, we find a different atmosphere. In spite of the fact that our Prime Minister has called it as a naked aggression, I do not find much enthusiasm here to take resort to a proper stand. It is my feeling that some soft-pedaling has been attempted because, at the back of it all, there is one very powerful country which is giving us some food, helping us and also helping our enemy with arms and armoury. In the various meetings attended by the Generals and Acharyas and doctors, we do not find a realisation of the correct position. The position is something different, and I am afraid the huge amount of PL 480 which, though the Finance Minister may say may not have any inflationary effect in our country, at the same time, must have created some effect in our country, when the people are not trying to create money and are not trying to put the aggression in its proper position as it should be. That is where foreign aid will have to be considered from that angle.

Now, we find Shri Masani saying that the foreign investor will not find it an easy job to invest here because of the required concessions not being granted to the foreign investor. I may draw the attention of the House to the fact that it is not only the profit which has been repatriated which is shown in the accounts, but the head office charges which are being repatriated at the cost of the head office, which is

almost equal to the profit they earn here, should also be taken into consideration. I may draw your attention and the attention of the Finance Minister to the fact that while the assets are shown as those of the head office in England or America the depreciation charges here are shown as those which are meant to decrease the profit. This is how accounting has been done in the foreign concerns and I would like to know from the Finance Minister whether this kind of thing should be allowed to continue apart from the question of full repatriation of the profit earned by the foreign companies here. These are matters which are being faced and which are going on. So, I may say that the incentive for foreign investment here is enough, and the question of their not investing money here will not arise at all.

Coming to the question of administrative expenditure no doubt there should be an attempt to curtail the expenditure, but it should not be curtailed at the cost of the low-paid employees. The prices are going up and as far as the question of the dearness allowances of the low-paid employees is concerned, it is only a meagre increase of Rs. 5. This should not be done. We should try to really curtail our expenditure which requires immediate attention.

So far as the provisions of the Bill are concerned, I think that the higher group of people in regard to the income-tax have been given more concessions than the lower-income earning group. The time has come when we have got to reconsider whether the tax levied should be from Rs. 3,000 or it should be raised, because the common man today is not in a position to meet even his normal obligations. I would request the Finance Minister to reconsider the concessions to be granted, which should be more to the people at the lower level than to those at the higher level. We shall deal with the clauses of the Bill at the second reading stage.

Shri J. B. S. Bist (Almora): Mr. Deputy-Speaker, Sir, while the nation's attention at this juncture is

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rightly focussed on developments on the Pakistan border, particularly on the Kutch border, I strongly feel that any complacency or diversion of effort from the northern borders will have fatal consequences.

The Chinese military preparations on the northern borders have been intensified. Not merely in the eastern sector of NEFA or the western sector of Ladakh, but also in the central sector, the Chinese build-up is growing. Towards the Lipu Lekh pass and Barahoti, where already there are many divisions of the Chinese, I learn that they are intensifying and bringing in more divisions.

In military terms, the Government has taken steps to strengthen the defence preparations and I have confidence that 1962 would not be repeated in future. I would, however, like to add a word of caution about defence spending. While the expenditure on defence is up by Rs. 32 crores, the bulk of the new allocation is for Air Force. Though I am not unmindful of the need of a well-equipped Air Force for the defence of the country's security, in the difficult terrain of the northern border areas, a highly mobile infantry, properly equipped with modern arms, is equally important.

While on the military plane, the Government by and large is proceeding on right lines, it is in the political and development spheres that the Government's policies leave much to be desired. Unless there is a major attempt to solve the economic and political problems of these areas, mere defence-preparedness would not carry us anywhere. This would necessitate a reorganisation of administration in these areas. At present, the administration in these areas is by remote control from seats of authority, located in the distant plains. The people of the hills have little say in how they are being governed and how money is being spent on their development.

One of the ways of giving the people of the border areas an opportunity of

self-administration is by introducing in these areas the administrative set-up that the Government has under consideration for Assam hill districts which in popular parlance, has been described as the Scottish pattern of administration. A time has come when the Government should consider the evolution of a similar set-up for the people of Punjab, Uttar Pradesh and West Bengal hill areas which adjoin the sensitive border of Tibet.

With Himachal Pradesh enjoying a fair amount of autonomy there is bound to be some discontent in other hill areas. While no cut-and-dried solution can be proposed, the Prime Minister should constitute a study group to go into the question of conferring regional autonomy within the frame work of existing States to these hill areas.

In the field of development also, some major re-thinking is needed. Most of the States are largely dependent on the Centre for the execution of their plans. Little money is available in the State Exchequer for development. Some of the States are in no position to provide matching funds. In view of this, I feel that the Centre should meet the entire cost of development of hill areas. It should not merely provide the funds, but should assume the responsibility for execution of projects and ensuring that the funds allotted are not diverted elsewhere.

I would also like to draw the attention of the Finance Minister to the need for more accelerated pace of economic development of the border areas. Some of these areas have been demarcated into special border districts, entitling them to have special assistance from the Centre. In my opinion, all the hill areas on the north should be treated as special areas. Some years ago, there was a proposal to create a cell in the Centre to look after their welfare. It was also proposed to set up an advisory committee at the Centre consisting of the representatives of the Union Government, concerned States and Members of Parliament coming from these areas.

in order to promote their integrated development.

The so-called Hill Area Committee constituted by the Food Ministry is highly unsatisfactory. If such a Committee is to serve any useful purpose, it should be under the Prime Minister.

While the issue of changing the political pattern of hill areas may cause some controversy owing to the deep-rooted vested interests, I feel that on the question of accelerated economic development of these areas, there will be no difference of opinion.

The National Development Council has constituted a sub-committee to prepare a blue-print for the hill areas for the fourth plan. The trend of discussions so far in the sub-committee shows that on the question of priorities, there is a fair measure of appreciation of the problems involved, but there is no clear-cut thinking on the question of resources required. Top priority is to be given to road construction programme and expansion of horticulture. But before the priorities are considered, a rough idea should be given of the resources available.

I understand that the States have been asked to keep the outlay for the fourth plan projects at two times the level of the third plan. This criterion to my mind ignores the basic fact that for achievement of a particular target, it would cost much more in the hill areas than the plains. If the present ceiling is maintained, there is bound to be a shortfall in the targets, or the targets from the beginning have to be kept at a level lower than in other areas.

In view of the magnitude of problems that these areas face—their general backwardness and difficult climatic and geographical conditions—the Finance Minister should give special consideration to the problem of resources of these areas.

Secondly, the Centre has to consider how far execution of development projects can be integrated so that progress is uniform. This integrated development is parti-

cularly necessary in the case of road, power and transport projects and horticultural schemes. While touching on transport, I am reminded of a request that made to connect Rampur and Kathgodam. That is a rail-road which will lead to the hills. We have no railways on the hills. The times are such that our borders are faced with some menace and it is necessary that our military should be able to proceed to the hill areas conveniently and with the least difficulty quickly and in time, without delay. At present, in the military manoeuvres, troops have to get down at Bareilly and change over to the metre-gauge to proceed to Kathgodam, where again they will spend some days. This not only delays their progress but is absolutely dangerous in times of emergency. A proposal existed and I believe, if I remember correctly, the UP Government sent a proposal also that the broad gauge line from Rampur should go via Rudrapur, where there is an agricultural college, to Haldwani and Kathgodam. The plan was shelved on the ground, I presume, of lack of funds. The present Railway Minister also said something about it in the Rajya Sabha and he seems to be favourably inclined. I must request the Finance Minister that if the plea of lack of funds is raised, he should be kind enough to see that the same are provided because I personally feel and the House will support me in this that at a time when military manoeuvres are very necessary, every facility should be afforded to the military so that they may be able to discharge their duties properly.

Shri Liladhar Kotoki (Nowgong):
Sir, I rise to support the Finance Bill.

I congratulate the Finance Minister on his success in meeting the revenue needs of the Central Government without taking recourse to any additional taxation. What is more, he has succeeded in giving relief more particularly to the lower income groups. As he said it is indeed a socialistic approach that is revealed

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in the budget proposals he has brought through this Bill. I only hope that this endeavour of making our fiscal policy more and more socialistic will be continued, so that we may really achieve our goal of socialism.

I take this opportunity of drawing the attention of the House, particularly of the Finance Minister, to the deplorable state of economy of the State of Assam, to which I belong. It is known to this House that the creation of East Pakistan as a result of partition shattered the economy of the State. It took three years to build up the Assam rail link and even today the transport bottleneck persists, although a lot of improvement has since been made. Assam is subjected to recurring floods and erosions, telling heavily upon the economy of the State, which will be revealed from one indication that I will place before the House. During the decade 1954 to 1964, the loss to the State in crops, cattle and other property, was to the tune of Rs. 7.7 crores, annually on an average. As against that the increase in the annual average of the primary sector of the State was Rs. 4 crores. This shows that the economy of the State has been crippled by this one single factor.

While we should go on advancing as a result of our Plans there is a backward trend in the *per capita* income of the State of Assam. In 1950-51 the *per capita* income of the State was Rs. 338.6 and in 1960-61 it came down to Rs. 337.2—a fall of Rs. 1.4. That shows that the economy of the State is in a state of stagnation. Therefore, on the eve of the Fourth Plan it is very necessary that special attention is given to this State in order to uplift the economy of the State; otherwise the policy of removing the regional disparities and establishing socialism in the country will not be realised at least so far as this State is concerned.

Sir, the Fourth Finance Commission will be finalising its report soon. It has been found that in the Fourth Plan proposed for the State by the

Government of Assam there is a gap in the revenue account to the tune of about Rs. 200 crores and in the capital account of about Rs. 51 crores. I hope the Finance Commission before whom the Government of Assam must have submitted their memoranda and proposals will do justice to this State. But I am afraid, being circumscribed by the all-India pattern the Finance Commission might not find it possible to do full justice to the State. Therefore, my appeal to the Finance Minister is that if there is any gap between the award given to the State by the Finance Commission and the need for the Fourth Plan of the State, he should go to the rescue of this State by giving special grants-in-aid so that we can make up at least a little during the Fourth Plan and in the course of the Fifth Plan we can catch up with the all-India average.

Sir, the State Government has submitted a proposal of about Rs. 375 crores for the Fourth Plan. Here again, I would appeal to the Finance Minister to exercise his influence in the Planning Commission in taking a final decision, because if we apply the all-India yardstick of limiting the State Plans to about double the size of the Third Plan, I am afraid the Fourth Plan submitted for Assam will have to be cut down, and that will mean that we will take a longer period to uplift our economy from the low stage in which it is.

Although the State Plan as proposed looks to be much bigger than double the size of the Third Plan, I consider it to be very conservative considering the back-log of the economy of the State. The size of the First Plan for Assam was Rs. 28 crores, the Second Plan was Rs. 51.81 crores and the Third Plan is Rs. 120 crores.—It may go a little higher. In this way I do not know how long it will take for the State of Assam to remove the back-log and to develop the State.

Sir, this State has got a strategic importance. On the North we have

the Chinese aggression still on and on the West East Pakistan is threatening with a lot of intrusions and infiltrations still going on. Therefore, we will have to make the State self-sufficient in order to hold the ground for a period of time if and when two actual aggressions take place. In the matter of defence preparations, in the matter of supply, in the matter of the economy of the State itself, it will be I think, wise on the part of the Government of India to consider the precarious geographical isolation of the State and do the needful. It is not only the State of Assam that needs attention but the entire north-eastern region comprising of NEFA, Nagaland, Manipur, Tripura and Assam. If we want to keep the people there as strong bulwark of our defence, then surely we will have to uplift their economy.

Again, Assam has got a peculiar composition of people from the hills and plains. The economy of most of the hills particularly, the Garro Hills and Khasi Hills, was shattered by the partition, and that has not yet been fully restored. In the matter of communications and other facets of economy of these areas, there are a lot of things to be done. I would, therefore, plead with the Finance Minister that a special programme for development of the Hill areas of Assam and neighbourhood should be taken up in the Fourth Plan.

There is a sense of disappointment and discontent in the minds of the people in various areas of the State, that during these three Plans they have not realised any tangible change in their economic standard. Therefore, the Fourth Plan must take care of this backlog in different areas, particularly the one to which I have referred, and that this sense of discontent and frustration is removed so that the whole country may march ahead for further development.

In this connection, Sir, I would like to make a few suggestions for the consideration of the Finance Minister. Sir, we have abundant resources but we do not have the capital formation

vet either from inside the State or from outside. Particularly after the Emergency, those who have taken licences refuse to go there because they feel that the sense of security is not there. Although we have done a good deal towards establishing the infrastructure like power, communications etc., capital is not forthcoming. Therefore it is necessary that the Government of India should come to the scene and establish a number of central projects and thus create confidence in the prospective industrialists in the State itself and also encourage outsiders to come and invest their money there. In this connection, my specific suggestion is that immediate steps should be taken to establish a large paper pulp industry for which we have got plenty of forest resources. Secondly we have a huge quantity of natural gas which is now being wasted. It is a national waste. Therefore, the Centre should come forward with a petro-chemical complex unit to utilise this natural gas. If they create that confidence in the industrial development, they will save this national wealth and also help towards the exploitation of our resources.

The problem of floods and erosions of the Brahmaputra is so colossal that it is beyond the capacity of the State to tackle it. I would, therefore, appeal that the Central Government should take up this problem and salvage the economy of the State from recurring devastations.

The question of border security in that area should be taken up fully by the Central Government. It is not possible within the resources of the State and also the manpower that it has to guard this long border. They have not been able to check the infiltration. How can they check the intrusions which are taking the form of aggression? There is a lot of spying going on in Cachar and in other areas of the State and the State Government has not been able to cope with the problem. Therefore, it is necessary that the Centre should take special interest in these matters, for unless there is security, external and internal, no economic development

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can take place. That is what exactly is happening in that area. Therefore, in spite of the Plan it will not be possible for the people to participate in it freely unless the sense of security is well established.

Sir, I conclude by repeating again my appeal to the hon. Finance Minister. When he visited the State in 1963 he was apprised of all these problems and I must express my gratitude that he has given his attention to these problems. But much more than what he has done is yet to be done and I hope that he will fulfil our expectations.

श्री उ० मू० त्रिवेदी (मंदसौर) :
उपाध्यक्ष महोदय, इस फिनांस बिल पर बोलने के लिए खड़ा होने से पहले एक दुर्भाग्य की बात मेरे सामने आती है और वह यह है कि इस दफ्ता इतना समय होते हुए भी फिनांस मिनिस्ट्री की निमांड्रज पर हम लोग चर्चा नहीं कर सके। हम लोगों ने प्राविजनल कलेक्शन आफ टैक्सिज बिल की सीमा मर्यादा बढ़ा दी—साठ दिन से बढ़ा कर पचहत्तर दिन कर दी, लेकिन दुर्भाग्य से जो चर्चा होनी चाहिए थी, वह नहीं हुई।

जब हम इस बिल की तरफ देखते हैं, तो बड़े दुख के साथ कहना पड़ता है कि इतने थोड़े समय में कैसे इसका अध्ययन किया जाये। और कैसे इस का विवेचन किया जाये। इस बिल में 83 क्लॉजिज हैं और तीन शिड-बूल्ड हैं—ग्रस्सी पेज की यह कानून की किताब है। सिर्फ 15 घंटों में इन ग्रस्सी पेजिज को पढ़ना है, इस कानून के प्राविजन्ज की नुक्ताचीनी करनी है, इन पर विचार करना है और किसी निर्णय पर भी पहुँचना है। जिस विषय पर फिनांस मिनिस्टर पंद्रह बीस सैक्रेटरीज और अंडर सैक्रेटरीज आदि के द्वारा विचार करते हैं, जिसका अध्ययन वह दिनों दिन करते रहते हैं, जिस में वे लगे हुए हैं, जिस के

बारे में वह बहुत दिनों तक सोचते हैं—और उसके बाद इस कानून को पेश करते हैं और उस के साथ ही सौ सफ़हों की यह एमेंडमेंट्स की किताब भी छाप देते हैं—उसके बारे में यह आशा की जाती है कि इस सदन के सदस्य सिर्फ पंद्रह बीस मिनट या आधे घंटे में उस पर कुछ नुक्ताचीनी कर सकें। मैं समझता हूँ कि यह बड़ा दुष्कर और नामुमकिन काम है।

15.34 hrs.

[SHRI SONAVANE in the Chair]

श्री हिम्मतसिंहका (गोड्डा): आराम से पढ़ सकते हैं।

श्री उ० मू० त्रिवेदी : हमारे मित्र, श्री हिम्मतसिंहका, कहते हैं कि इसको आराम से पढ़ सकते हैं। पढ़ तो सकते हैं, लेकिन आधे घंटे में इस पर आराम से बोल नहीं सकते हैं। इसलिए मैं जो कुछ भी बातें कहूँगा, वे इस सम्बन्ध में फुटकर बातें होंगी।

फिनांस मिनिस्टर के पास सब से बड़ा महकमा है। हमारे देश की असली बाय-डोर उन्हीं के पास है। आज दुनिया में केवल आर्थिक साधनों से ही किसी कार्य का संचालन किया जा सकता है और सब, समस्याओं को हल किया जा सकता है। मंत्री महोदय ने पैसों की बँली की रस्सी तो तो अपने हाथ में रखी हुई है और अगर यह रस्सी छूले नहीं, तो पैसा बाहर नहीं आयेगा और अगर पैसा बाहर नहीं आयेगा तो दूसरे महकमे काम नहीं करेंगे। इस लिये अगर हमारे देश में कोई मंत्री हमारे भाग्य का विधाना है, तो वह फिनांस मिनिस्टर है।

ऐसी हालत में उन के सिर पर इतनी भारी जिम्मेदारी डाल देना तो कोई अकल-मन्दी की बात मालूम नहीं होती है।

सारा डायरेक्ट टैक्सेशन का महकमा उन के जिम्मे है। इन डायरेक्ट टैक्सेशन का सारा बोझ उन के जिम्मे है। कम्पनी ला का सारा एडमिनिस्ट्रेशन उन के जिम्मे है। इकानोमिक स्ट्रक्चर और डेवेलपमेंट भी उन के जिम्मे है। प्लानिंग का मिनिस्टर उन का स्टेट मिनिस्टर है, इसलिए प्लानिंग भी उन के जिम्मे है। लाइफ इन्शुरेंस जैसा बड़ा भारी हाथी उन के पुछल्ले पर बंधा हुआ है। इसलिए मैं समझता हूँ कि चाहे प्रादमी कितना ही होशियार हो, ग्रंथ-व्यवस्था का सारा काम उस के बूते के बाहर की बात मालूम पड़ती है। चाहे कितनी ही उसकी इच्छा हो कि वह सदभावना से काम करे, लेकिन वह ऐसा नहीं कर सकता है और न ही वह क्षमता से उस काम को पार लगा सकता है।

मैं देख रहा हूँ कि हमारे यहाँ बहुत से बड़े बड़े व्यवसायों की कमी है। कई जगह सीमेंट के कारखाने लगने चाहिए, लेकिन लग नहीं रहे हैं। फर्टिलाइजर के कारखाने खड़े होने चाहिए, लेकिन वे नहीं बन रहे हैं। छोटी मोटरें बननी चाहिए और सस्ती बननी चाहिए, लेकिन वे बन नहीं पा रही हैं। प्रखबार के कागज बनने चाहिए, और ज्यादा मिकदार में बनने चाहिए, लेकिन वे बनते नहीं हैं और हम अपने प्रखबारनवीसों को पूरा कागज नहीं दे सकते हैं। ये घटनाएँ क्यों हो रही हैं? क्या मैं फिनांस मिनिस्टर साहब से पूछूँ कि क्या ऐसे भी मौके आए हैं कि जिन को हम ने लाइसेंस दिये थे, उन के वे लाइसेंस हम ने बन्द कर दिये, काट दिये, फसल कर दिये।

ऐसी हरकतें क्यों होती हैं? इसकी वजह यह है कि हमारे फिनांस मिनिस्टर एक बड़े ईमानदार प्रादमी हैं। उन को बेईमानों से कुछ नफ़रत है। लेकिन व्यक्तिगत बेईमानी एक बात है और मुल्क को नुकसान

पहुँचाना दूसरी बात है। आप दूसरे प्रादमी का अपशकुन कराने के लिए अपनी नाक नहीं काट सकते हैं—मेरी नाक कट गई, आप का अपशकुन हो गया, इस नीति से देश को फ़ायदा नहीं हो सकता है। आज देश में सीमेंट के कारखाने बनने चाहिए और दूसरे कारखाने खोलने के लिए रास्ता निकालना चाहिए।

सरकार के पास कम्पनी ला का प्रख्यार और सारा व्यवहार है। उस का एडमिनिस्ट्रेशन सरकार के पास है। सरकार ने इतने प्रख्यार ले लिये हैं कि उनकी इन्तहा नहीं है। छोटी उम्र में कानून पढ़ते वक़्त हम जिस कम्पनी ला का प्रम्यास किया करते थे, आज उस की शकल तब्दील हो गई है। उसके सिद्धांत बिल्कुल मारे गए हैं, उलट दिये गए हैं। आज हम देख रहे हैं कि जहाँ डिस्ट्रिक्ट जज को अधिकार होते थे, वहाँ आज एक्सीक्यूटिव को अधिकार हो गए हैं। आज प्रादमी डिस्ट्रिक्ट जज के पास नहीं जा सकता। सरकार खुद शिकायत करने वाली, खुद ही निर्णय या फ़ैसला करने वाली, खुद ही शहादत देने वाली और खुद ही सज़ा देने वाली है।

You are the Judge, you are the complainant and you are the person who will impose the penalty.

यह कहाँ तक सिद्धांत के विरोध की बात है। मेरे कहने का तात्पर्य यह है कि जब इतने अधिकार आप के पास आ गये हैं, आप के पास सांख्यिक अधिकार हैं तो क्यों ऐसी नीबट आई कि किसी एक प्रादमी को या किसी एक व्यक्ति विशेष को, या दो व्यक्ति विशेष को, प्रगर किसी प्रकार का लाइसेंस दिया गया था तो उस लाइसेंस को क़मल करने के बजाय, उसको प्राग बढ़ा कर, रोक लगा कर उसे धंधे को प्राग क्यों नहीं बढ़ाया गया। इसका कारण मेरी समझ में नहीं आता है।

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आप कितने भी ईमानदार क्यों न हों, एक चीज की पॉसिबिलिटी हमेशा रहती है और वाई पैटर्नाइज करने की है। मैं आप पर कोई इल्जाम नहीं लगाता हूँ और न ही कहता हूँ कि आप हैं। लेकिन एक एटमासफ़ीयर ऐसा पैदा हो गया है जिस में आप जिस को पैटर्नाइज करना चाहें कर सकते हैं। एक आदमी क्यों ऐसी इच्छा रखता है कि उसको पैटर्नाइजेशन आप से मिले। इस तरह से उसको पैटर्नाइज कर के, इच्छा से या अनिच्छा से, जाने या अनजाने में, आप देश के लिए हितकर काम नहीं करते हैं। इस तरह की चीज देश के लिए हितकर नहीं हो सकती है।

सैंट्रलाइजेशन आप पावर बहुत ज्यादा हो गया है। हर एक आदमी आपकी तरफ देखता है। सब यह चाहते हैं कि मि० त्रिवेदी मुझे मिनिस्टर के पास ले जायें, मि० शर्मा मुझे मिनिस्टर के पास ले जायें और मेरा काम करवा दें। मिनिस्टर के पास इतने अक्षय्यारात हैं...

Shri K. (J. Sharma (Sardhana): I never go to the Minister.

Shri U. M. Trivedi: I am only giving an example. Don't worry about it. I have also not gone to the Minister.

मैं केवल एक मिसाल दे रहा हूँ। वह आदमी चाहता है कि मिनिस्टर के पास जाकर उसका काम बन जाए। किसी तरह से मिनिस्टर साहब के ऊपर बोझ डाला जाए, उस के ऊपर भ्रसर डाला जाए ताकि उसका काम हो जाए। आज ताकत का बहुत ज्यादा केन्द्रीकरण हो गया है। ताकत का विकेन्द्रीकरण करना हमारे लिए बहुत आवश्यक है। अलग अलग मिनिस्टर और मिनिस्ट्रीज होनी चाहियें। एक ही

आदमी के जिम्मे इतने सारे काम नहीं होने चाहियें। मिनिस्टर इंडस्ट्री का अलग हो जाए...

श्री क० च० शर्मा : मिनिस्ट्रों की तादाद और बढ़ाना चाहते हैं।

श्री उ० मू० त्रिवेदी : अगर आज आप 28 हैं और कल को 42 हो जायें तो कोई खराबी पैदा नहीं होगी, कुछ बिगड़ नहीं जायेगा। हमें उस में कोई आपत्ति नहीं है। अंग्रेजों के वक़्त में चार से काम चल जाया करता था। अगर आज चार से काम चल सकता हो तो चार बना दीजिये...

श्री क० च० शर्मा : अंग्रेजों के जमाने में काम ही नहीं था।

श्री उ० मू० त्रिवेदी : तब तो जो रेल गाड़ियां थीं व पटरों पर अपने काम आप चला करतीं थीं, कोई उनको चलवाना नहीं था।

श्री क० च० शर्मा : बहुत कम चलती थीं।

श्री उ० मू० त्रिवेदी : सैंट्रलाइजेशन आप पावर जो हो गया है, आप के पास सारी की सारी जो सत्ता आ गई है उस सत्ता का चाहे दुरुपयोग आप न करते हों लेकिन उस सत्ता का आपके पास केन्द्रित होना ही खतरनाक है, और उस केन्द्रीकरण से सम्भव है कि उसका दुरुपयोग होता हो और जरूर होता भी होगा। इस तरह से हमारी जो व्यवस्था है वह ठीक तरह से नहीं चलती है।

एक मिसाल मैं देना चाहता हूँ। मैंने सुना है कि स्याम में एक फैक्ट्री लगाई जा रही थी, किसी लिमिटेड कम्पनी को उसको लगाने की इजाजत दी गई थी। उसका सारा बन्दोबस्त भी हुआ था। किस कारण से वह बात भंग हो गई मैं

नहीं कह सकता हूँ। आपके पास उसके उचित कारण भी होंगे, यह मैं मानता हूँ। लेकिन थाईलैंड में एक कारटून छपा था। उस कारटून में एक साँप और एक इंडियन घादमी बनाये गये थे और कहा गया था कि अगर ये मिल जाएं तो पहले किस को मारा जाना चाहिये? अखबार नवीस ने लिखा था कि इण्डियन को पहले मारा जाना चाहिये और साँप को बाद में। मेरा कहने का तात्पर्य यह है कि एक व्यक्ति विशेष के कारण या कुछ व्यक्तियों के कारण ही सही, जो भी काम हम करते हैं, उसको सोच समझ कर करना चाहिये और उस में बदनामी का कोई कारण नहीं होना चाहिये, ऐसी कोई बात नहीं होनी चाहिये जिस में बाद में पछतावा हो। इस प्रकार की दुर्भावना किसी भी देश के भ्रन्दर हमारे प्रति पैदा होती है, किसी व्यक्ति विशेष के कारण या किन्हीं और कारणों से तो हमारा यह कर्तव्य है कि उसको हम दूर करें। हम जब अपने कर्तव्य से ज्युत होते हैं और इस तरह की बातें जब हो जाती हैं तो इन से हमें बड़ी शर्म आती है। मैं समझता हूँ कि किसी खास कारण से ऐसा हुआ होगा। मुमकिन है कि आप के पास इसके उचित कारण भी हों। लेकिन आपको हमेशा देश हित की बात सोचनी चाहिये और करनी चाहिये न कि किसी एक व्यक्ति विशेष के फायदे या नुकसान की बात।

हमारे देश में पैसे की स्थिति, आर्थिक स्थिति, दिनोंदिन मंहगी ठोती जा रही है, पैसा मंहगा मिल रहा है। पैसा मंहगा मिलने का नतीजा क्या हो रहा है। मैं कोई इकोनोमिक्स का स्टुडेंट नहीं रहा हूँ, कोई प्रर्थ शास्त्री नहीं हूँ। मैंने चन्द व्यापारियों से सुना है जो मैं आपको बतलाने जा रहा हूँ। व्यावहारिक दृष्टि से मुझे यह बात उचित मालूम पड़ी इस लिए मैं इसको आपसे कहने जा रहा हूँ। हमने इस साल पाँच लाख टन शक्कर अधिक

पैदा की। उसके स्टोरेज के लिए, उसके डिस्ट्रीब्यूशन के लिए, उसको बेचने के लिए पैसा चाहिये। इसके लिये या तो उसको पैसे का इन्तजाम करना होगा या आपको ऐसी आर्थिक व्यवस्था बनानी होगी जिससे उसको पैसा मिले या फिर बैंकों के जरिये पैसा दिला कर किसी तरह से किसान को पैसा दिलाने का प्रबन्ध आपको करना होगा। लेकिन इन तीन चार बातों में से कुछ भी नहीं होता है। यह जो व्यवस्था हमारे देश में पैदा हो रही है इसका समुचित तौर पर और संकलित विचार हम नहीं करते हैं। इसका कोओर्डिनेशन हमको करना चाहिये, विचारों का कोओर्डिनेशन करना चाहिये। जो बातें हम रखते हैं उनको कोओर्डिनेट करना बहुत आवश्यक है। अगर ऐसा नहीं होता है तो यह बहुत दुख की बात होगी।

मैंने देखा है कि मेरे यहां पर सीमेंट फैक्ट्री बनाने का लाइसेंस एक को दिया गया था। बिहार में भी मिला था। एक दो दूसरी जगहों पर भी सीमेंट फैक्ट्री के लाइसेंस मिले थे। लेकिन उनको कैमिल कर दिया गया, मेरे यहां लाइसेंस को कैमिल कर दिया गया। हमको सीमेंट की बहुत जरूरत है, इसकी हमारे देश में बहुत कमी है लेकिन फिर भी पता नहीं क्यों लाइसेंस को कैमिल कर दिया गया। यह बात मेरी समझ में नहीं आती है।

इस फाइनेंस मिनिस्ट्री के तहत बहुत से महकमे काम कर रहे हैं। उन सभी महकमों के बारे में मैं कुछ कहूँ तो बहुत सा समय इस में ही चला जाएगा। हर एक के बारे में कहना सम्भव नहीं है। लेकिन एक मोटी सी बात मैं कहना चाहता हूँ कि हमारे पास जिकायतें आती हैं सरकारी कर्मचारियों के खिलाफ लेकिन ऐसी कोई मशीनरी ही नहीं है जो उन जिकायतों को छानबीन कर सके,

[श्री उ० मू० त्रिवेदी]

उन शिकायतों को सुन कर उनका निर्णय एक स्वतंत्र ट्रिब्यूनल कर सके, ऐसी कोई मशीनरी ही नहीं है। मैं समझता हूँ कि इस चीज को अगर फाइनेंस डिपार्टमेंट नहीं करेगा तो कोई दूसरा कर नहीं सकेगा।

मेरे यहां नीमच में एक ग्रफीम फैक्ट्री है। बहुत बरसों से वह काम कर रही है। उस फैक्ट्री में आज कितने ही बरसों से कई आदमी ऐसे हैं जोकि कैज्युअल लेबर के तौर पर काम कर रहे हैं। दस पंद्रह साल से कर रहे हैं। आज भी उनकी गणना कैज्युअल लेबर में होती है। इस तरह की बातें कब तक हमारे देश में चलती रहेंगी? जब दूसरे महकमों में, दूसरी जगहों पर तीन महीने या छः महीने के बाद टैम्पोरेरी सर्वेड्स को वही हक देते हैं जो हम पक्के कर्मचारियों को देते हैं तो क्या कारण है कि ग्रफीम फैक्ट्री में काम करने वाले इन कर्मचारियों के वास्ते हम इस तरह की व्यवस्था नहीं करते हैं।

मुझे यह पता चला है कि सेंट्रल एक्साइज डिपार्टमेंट में कुछ आदमियों की तरक्की इसलिए नहीं हो पा रही है कि उनको हिन्दी तो खूब अच्छी तरह से आती है लेकिन वे अंग्रेजी बोल नहीं सकते हैं। एक को पहले इन्स्पेक्टर बना दिया गया उसके बाद डिप्टी सुपरिण्टेंडेंट बना दिया गया लेकिन बाद में एक दिन जब यह पता चला कि वह अंग्रेजी बहुत अच्छी नहीं जानता है लेकिन वैसे अफसर वह बहुत अच्छा है तो दूसरे ही दिन उसकी तनज्जुली हो गई और उसको घटाते घटाते नीचे उतार दिया गया, उसको नीचे ले जाया गया। क्यों?

श्री कपूर सिंह (लुधियाना) : क्या आप प्रोपियम फैक्ट्री के बारे में कह रहे हैं।

श्री उ० मू० त्रिवेदी : मैं सेंट्रल एक्साइज के बारे में कह रहा हूँ। आप उसे प्रमोड क्यों नहीं करते।

Mr. Chairman: The hon. Member may address the Chair, I do not amend any Acts.

Shri Kapur Singh: He has been talking about opium. Some indulgence should be shown to him.

Mr. Chairman: I do not subscribe to that view.

श्री उ० मू० त्रिवेदी : मैं ग्रफीम के नशे में हूँ ऐसी बात नहीं है। वह जान बूझ कर ऐसी बातें करते हैं क्योंकि आफिसर जो हैं वह अंग्रेजी पढ़े हुए हैं, अंग्रेजी के विद्वान हैं। मैं एक छोटी सी मिसाल देना चाहता हूँ। मैं आपके महकमे की कारगुजारी बतला रहा हूँ। इसी तरह से दूसरी कार्यवाहियाँ भी हैं जो गरीबों को सताती हैं। सेंट्रल एक्साइज डिपार्टमेंट के जो कर्मचारी हैं, खास कर जो तम्बाकू वाले हैं वह तो किसान लोगों को बहुत ही तकलीफ देते हैं। बेहतर तो यह होता कि आप इसके लिये भी लाइसेंसिंग सिस्टम निकाल दें। जिस प्रकार से ग्रफीम का पट्टा दिया जाता है उसी प्रकार से तम्बाकू के बेतों के वास्ते भी कर दिया जाता तो ज्यादा अच्छा होता। चूंकि ऐसा नहीं है इसलिये जब देखो तब लोग पैसा मांगते रहते हैं और खुले धाम मांगते हैं। पैसा न देने पर एक्साइज इन्स्पेक्टर मनमाना कूतता है। ज्यादा कूतने पर जब उतनी पैदावार नहीं होती तो किसान पर चोरी का इल्जाम लगाया जाता है और उनसे पैसा वसूल किया जाता है। सात सात साल तक, आठ आठ और दस दस साल तक पैसा वसूल किया जाता है। पैसा नहीं मिलता तो किसान के जानवर बेच दिये जाते हैं, उसके मकान बेच दिये जाते हैं और उसको बरबाद किया जाता है। मैं जानना चाहता हूँ कि इस हरकत को रोकने के लिये आप क्या करते हैं।

मैं बड़े दख के साथ कहता हूँ कि मैकडों ऐंसे किस्से हैं जिन में आप की रिक्रूटमेंट पालिसी बड़ी खराब है। आप सारे देश के

लिये रिक्लूमेंट करते तो दिल्ली में करते हैं, और भी जगह करते हैं लेकिन उनको ऐसे स्थानों पर नहीं भेजते जहाँ की बोली वह बोल सकें और समझ सकें। उनको स्थानीय बातों का पता नहीं होता है, वहाँ की बोली नहीं बोल सकते हैं। ऐसे आदमी आप राजस्थान के देहातों में भेजते हैं, मध्य प्रदेश के देहातों को भेजते हैं, गुजरात के देहातों में भेजते हैं। वहाँ के किसानों की बात को वह समझते नहीं हैं और गरीब आदमियों को परेशान करते हैं। इसलिए आप को चाहिये कि आप इस रिक्लूमेंट की पालिसी को बदलिये और ऐसे हमदर्द आदमियों को आप वहाँ भेजिये जहाँ रियाया की बात को समझें और उनको न सतायें।

पुनर्वास मंत्री (श्री त्यागी) : सेंट्रल गवर्नमेंट की नोकरिया स्टेटवाइज नहीं होती।

श्री उ० मू० त्रिवेदी : स्टेटवाइज तो नहीं हो सकती लेकिन आप दूसरे स्थानों के लोगों को वहाँ क्यों नहीं रखते, सिर्फ दिल्ली से क्यों टटोल लेते हैं।

इतनी थोड़ी बातें कहने के बाद अब मैं अपनी निगाह फाइनेंस बिल की तरफ ले जाता हूँ। जब इसके क्लोजेज को मैं देखता हूँ तो ऐसा मालूम पड़ता है कि यह कूड़ा कचरा जो है उस को आप हर बार बदलते आ रहे हैं। आप उसे टटोल कर क्यों बदलते हैं हर समय यह इल्लन सर पर खड़ी रहनी है। जो पांच या दस साल पुरानी डेफिनिशन्स बनी हुई हैं उन से आप चिपके क्यों नहीं रहते। हर बक्त आप उनको बदलते रहते हैं और कानून बदलते रहते हैं। सन् 1965 वाला कानून सन् 1964 में नहीं था, सन् 1964 वाला कानून सन् 1963 में नहीं था। अभी सन् 1963 वाले मामले का फैसला नहीं हुआ लेकिन सन् 1965 में आपने कानून बदल दिया। आखिर आप क्यों बराबर इस को बदलते रहते हैं। आप ने ग्रन्ड इनकम और

ग्रनग्रन्ड इनकम की एक प्रकार की डेफिनिशन बना दी। उन को ग्रनग्रनल प्रका से क्यों नहीं बनाया।

Mr. Chairman: The hon. Member will address the Chair.

श्री उ० मू० त्रिवेदी : मेरे लिये आप का आदेश सर्वोपरि है।

यह जो ऐन्व्यूटी डिपॉजिट्स हैं उनका रिफंड जो आप ने तय किया है वह 4.5 परसेंट है। ऐसा क्यों किया। ब्याज लोगों को बढ़ा दिया बैंकों ने। बैंकों ने ब्याज 7 परसेंट या 8 परसेंट, 9 परसेंट और 10 परसेंट कर दिया और नौ साल के लिये कर दिया। ऐसी स्थिति में आप ऐन्व्यूटी डिपॉजिट का रिफंड साढ़े 4 परसेंट ही क्यों देते हैं। 6 परसेंट क्यों नहीं देते, 7 परसेंट क्यों नहीं देते। दूसरी तरफ आप ने मनी मंहगा कर दिया और यहाँ साढ़े 4 परसेंट कर दिया।

सभापति महोदय, मेरा आप से मतलब नहीं है। जब भी मैं आप कहूँ उसका अभिप्राय सरकार में होगा।

Mr. Chairman: So, the hon. Member may modify his sentence accordingly.

Shri Warior (Trichur): The Chair will not be a part of Government.

श्री उ० मू० त्रिवेदी : अभी तक उन्होंने यह नहीं समझाया कि जो यह रिबेट देंगे मशीनरी के ऊपर अगर वह रेजिडेंशल ऐकोमोडेशन में होगी या आफिस ऐकोमोडेशन में होगी तो उस पर क्यों नहीं देंगे। क्या कारण है इसका। इसमें एक ही बात होती है कि जब कोई कारण नहीं सरकार देती है तो वह स्था में भी बड़ी मुश्किल हो जाती है। व्याख्या में मुश्किल हो जाने के आधार पर या तो नुकसान देह भ्रमसर हो जाता है या फिर अगर कोई नालची आदमी अपनी डिस्क्रेशनरी पावर इस्तेमाल करता है तो वह बुरी आदतें डालता है। इस तरह से हम उस को बढ़ावा देना

[श्री उ० म० त्रिवेदी]

चाहते हैं क्योंकि हम ऐसा कानून नहीं बनाते जो सीधे प्रकार से लागू हो और एक चीज के दो अर्थ न निकल सकें।

Mr. Chairman: It is the duty of the lawyers to interpret the laws.

श्री उ० म० त्रिवेदी : यह वकील का काम जरूर है लेकिन वकील लोगों को सुख होता है। इस में क्योंकि जितना उल्टा सीधा कानून आप बनायेंगे उतना ज्यादा पैसा वे कमा सकेंगे। वकीलों को इस का दर्द नहीं है। लेकिन जो हमारे देश के नागरिक हैं उन लोगों को बड़ा कष्ट होता है। लोगों को कोई हर वक्त तो वकील मिलते नहीं। उन्हें कोई समझाने वाला नहीं होता। हमारे यहां इनकम टैक्स आफिसर्स को ले कर सब से बड़ा दुःख यह है कि वह तो आफिसर्स ही बने हुए हैं। वह यह नहीं मानते कि वे यहां पर टैक्स वसूल करने वाले हैं और रियाया के आदमी हैं और उनको चाहिये कि वह रियाया को समझायें कि इस तरह से उनको टैक्स देना होगा। मेरा खुद का अनुभव है। मैं कभी कभी लिख देता हूं क्योंकि मेरी पुरानी आदत इंगलैंड की पड़ी हुई है। मैं वहां इनकम टैक्स आफिसर को लिख दिया करता था कि कितना टैक्स देना होगा। लेकिन अगर यहां के इनकम टैक्स आफिसर को लिखता हूं तो वह तो जबाब तक नहीं देते। वह यह नहीं बतलाते कि कितना टैक्स देना होगा, वह कैलकुलेट ही नहीं करते और न समझाते हैं लोगों को। वह तो सिर्फ पैनेलिटी लगाना जानते हैं, दस दिन देर से टैक्स आया तो उन्होंने पैनेलिटी लगा दी। हमारा जो पैनेलिटी लगाने का कानून बना हुआ है उस को तत्पक्ष करने की जरूरत है, यह मैं किस से बताऊं, किस की तरफ देख कर यह बात कही जाये क्योंकि बड़े मंत्री तो खिंसक गये, एक पुराने फाइनेन्स मिनिस्टर को छोड़ गये हैं जो कि आजकल रिहैबिलिटेशन मिनिस्टर हैं। उनको बिठला दिया है कि तुम सुनते रहना, जो भी लोग यहां कहेंगे उस का मैं जबाब दे दूंगा।

श्री कपूर सिंह : वह भी बड़े हैं। किस से कम हैं।

श्री उ० म० त्रिवेदी : कौन कहता है कि वह छोटे हैं। उनके सिर पर बाल नहीं हैं, वह बड़े आदमी हैं।

श्री त्यागी : जो आपके ताने तिरने होंगे उनको मैं उन्हें बतला दूंगा।

श्री उ० म० त्रिवेदी : एक नई दफा बनी है 280 (जेड)(सी) अब मैं उसकी तरफ ध्यान दिलाना चाहता हूं। "टैक्स क्रेडिट सर्टिफिकेट इन रिलेशन टु एक्सपोर्ट्स" इसको इस प्रकार से क्यों बनाया। माल ज्यादा जायेगा तो जो आदमी ज्यादा बनाने वाला है वह ज्यादा माल एक्सपोर्ट करेगा। चाहे आदमी सिंगल एजेंसी हो कर माल एक्सपोर्ट करता है चाहे सब मिल कर एक्सपोर्ट करते हैं, जितना माल प्रोड्यूस होता है, सारी फैक्ट्रियां जो माल की बनाने वाली हैं उन्हें टैक्स सर्टिफिकेट क्यों नहीं मिल सकता। जैसे शुगर वाले हैं। शुगर वाले एक्सपोर्ट करते हैं। उन्होंने एजेंसी बना रखी है। शुगर एक्सपोर्ट एजेंसी आफ इंडिया जो है उसके जरिये से एक्सपोर्ट होगा। उसके पास कोई मशीनरी नहीं, उसको क्या आप टैक्स क्रेडिट सर्टिफिकेट देंगे। उनको क्यों नहीं दिया जाना।

श्री त्यागी : इसलिये कि वह डाइरेक्ट एक्सपोर्ट नहीं करने हैं, सिर्फा को मार्फत एक्सपोर्ट करने हैं। एक्सपोर्ट करने वाले आदमी को एनफोरज करना होगा।

श्री उ० म० त्रिवेदी : उन्हें प्रोत्साहन देना है तो क्यों एकमात्र दि टेबल नहीं बैठने। टेबल पर बैठ कर चर्चा हो नहीं पानी। इस तरह से सरकार हमारे साथ बैठती नहीं, हम लोग हर वक्त आपसे बात कर नहीं पाने, इसके लिये कोई कमेटी होनी नहीं, जो सब बातों को बतलाये।

आप देखिये कि इस बिल में 81 क्लज हैं, और 100 पेजों पर प्रमैजमेंट दिये हुए हैं, दूसरे 200 पेज बाहर के पढ़ने का समय मिलता नहीं। हमारी गवर्नमेंट के साथ चर्चा होना एक कठिन समस्या हो जाती है, अच्छे से अच्छा वकील इस पर चर्चा करने से महकूम रह जाता है।

एक माननीय सदस्य : प्रोडक्शन बढ़ाने से इसका ताल्लुक है।

श्री उ० मू० त्रिवेदी : आप जो कह रहे हैं वह 280 जेड० डी० है। अभी मैं टैक्स सर्टिफिकेट इन रिलेशन टु इन्फ्लेड प्रोडक्शन.....

सभापति महोदय : अब आपका समय हो गया।

श्री बजर्राज सिंह (बरेली) : कोई डिक्शन में हिस्सा लेना चाहिये, इतना स्टैंड कर के भाये, तो उसको हम सुनने के लिये तैयार नहीं हैं, यह क्या बात है।

Shri U. M. Trivedi: I am entitled to at least 45 minutes.

Mr. Chairman: No. The total time for your group for all stages is 36 minutes.

श्री उ० मू० त्रिवेदी : मैं लीडर हूँ पार्टी का। यहाँ दूसरे लीडर जो हैं वह 50, 50 मिनट बोल चुके हैं। मैं भी 50 मिनट बोलने का अधिकारी हूँ।

फाइनेंस मिनिस्टर अपने हाथ में ताकत मांगते हैं कि टैक्स क्रेडिट सर्टिफिकेट 25 परसेंट कर दिया जाये। लेकिन जब हम कहते हैं कि वह 25 परसेंट रिबेट जो देना है वह ऐडीशनल एक्साइज ड्यूटी पेअबल पर दो तो वह नहीं होता है। ऐडीशनल प्रोडक्शन पर क्यों नहीं। अगर एक्साइज ड्यूटी कुछ नहीं हुई तो उसे कुछ नहीं मिलेगा। उसका ताल्लुक एक्साइज ड्यूटी से क्यों रखा जाता है, उसका ताल्लुक तो प्रोडक्शन से होना चाहिए। आप तो उसको ऐडीशनल प्रोडक्शन पर इसेंटिव देना चाहते हैं। जब ऐसा है तो

उसको ऐडीशनल प्रोडक्शन के लिहाज से टैक्स क्रेडिट सर्टिफिकेट देना चाहिए।

16 hrs.

यह तो बहुत लम्बा चीड़ा विषय है। मैं समझता हूँ कि यह बिल तो पास हो जाएगा लेकिन भविष्य के लिये एक ब्याल रखा जाए। मेरी शिकायत है कि इसकी चर्चा के लिये बहुत कम समय रखा जाता है। इसकी चर्चा के लिये कम से कम आपको दस दिन देने चाहिए। अगर ऐसा न कर सकते हों तो एक छोटी सी कमेटी बनाइए जिसमें इस विषय पर पहले चर्चा हो जाए। आप यहां फाइनेंस बिल लावें उसके पहले आप इस स्टैंडिंग कमेटी को बुलाइए, उसके साथ चर्चा कर लीजिए। अभी तो आप देश के मध्ये तमाम टैक्स लगा देते हैं और इतने प्रमैजमेंट ले आते हैं कि हम उनको समझ भी नहीं पाते हैं। लोग बाद में हम से कहते हैं कि आप ने हमारे ऊपर इतने टैक्स लगवा दिये। हम इतने सदस्य यहां बैठे हुए हैं। मैं पूछना चाहता हूँ कि कितनी ने इस फाइनेंस बिल को पढ़ा है, आपके मिनिस्टर्स ने भी इसे पढ़ा है या नहीं।

मैं मानता हूँ कि कुछ व्यापारियों ने जरूर इसे पढ़ा होगा, कुछ पैसे वालों ने जरूर इसे पढ़ा होगा अपनी गरज से पढ़ा होगा। लेकिन हमारा ताल्लुक सरमायादारों से नहीं है, हमारा संबंध तो साधारण जनता से है। मैं कहता हूँ कि मैं वकील होते हुए भी और पढ़ा लिखा आदमी होते हुए भी इसे पूरा नहीं समझ पाया। मैंने इसको पढ़ने की कोशिश की लेकिन जब पढ़ने लगा तो जब इनने सारे प्रमैजमेंट आ गए तो मैं घबरा गया। आपने एक दम 87 प्रमैजमेंट दे दिये। आप 12 महीनों से इस पर विचार कर रहे हैं लेकिन फिर भी इसमें आपको इतने प्रमैजमेंट लाने पड़े। मुझे इस सिलसिले में एक ब्राह्मण की बात याद आ जाती है। वह 6 महीने तक रोज संभ्या करने समय यह सोचते रहने थे कि मैं भैंस के सींगों में से निकल सकता हूँ या नहीं। और 6 महीने बाद उन्होंने अपने को भैंस के सींगों के बीच में दे दिया, लेकिन भैंस

[श्री उ० मू० त्रिवेदी]

तुड़ा कर भाग गयी और उन ब्राह्मण को लोगों ने बड़ी मुश्किल से बचाया। तो उन्होंने कहा कि मैं 6 महीने से यह सोच रहा था कि मैं भैंस के सींगों में से निकल सकता हूँ या नहीं, पर मैंने यह नहीं सोचा था कि भैंस भाग भी जाएगी। यही हाल फाइनेंस मिनिस्टर साहब का है वह 12 महीनों तक इन पर सोचते रहे लेकिन पेश करने के बाद उनको फिर पता चला कि इसमें कुछ गड़बड़ रह गयी और 87 प्रमैडमेंट दे दिये। जब गवर्नमेंट इसमें इस प्रकार उलझ सकती है तो हम तो सही नतीजे पर कैसे पहुँच सकते हैं। इसका कौन ठीक प्रकार से अध्ययन कर सकता है। तो यह तो एक ढकोसला है। इसी प्रकार चलता आ रहा है। यह फाइनेंस बिल इसी प्रकार पास हो जाएगा, टैक्स भी लोगों पर लग जावेंगे। लेकिन फिर भी मैं नग्नता-पूर्वक निवेदन करना चाहता हूँ कि आप मंत्री महोदय से यह बात मेरी तरफ से कह दें कि आपके पास बहुत अधिकार केन्द्रित हो गए हैं जो कि बहुत बुरी बात है। इनका विकेंद्रीकरण करना जरूरी है। यह देश के हित में होगा। ऐसा किये बिना आप देश की सच्ची सेवा नहीं कर सकते।

श्री बै० ना० कुरील (रायबरेली) : सभा-पति महोदय, जो वित्त विधेयक सदन में प्रस्तुत है मैं उसका समर्थन करने के लिये खड़ा हुआ हूँ।

इसमें सन्देह नहीं कि वित्त मंत्रालय ने देश के चौमुखी विकास के लिये, देश की सुरक्षा के लिये पर्याप्त धनराशि की व्यवस्था की है और उसके समुचित खर्च की भी व्यवस्था की है। इसके लिये वह धन्यवाद के पात्र हैं।

मैं कुछ समस्याओं की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। एक तो हमारे देश की खाद्य समस्या बहुत उलझी हुई है। इस सदन में अनेकों बार खाद्य मंत्रियों ने घोषणा की, कि हमारा देश अन्न के मामले

में आत्मनिर्भर हो जाएगा, लेकिन अभी तक नहीं हो पाया है। उसके अनेक कारण हैं, और उसके लिए मैं कुछ सुझाव देना चाहता हूँ।

एक तो हमारे देश में बहुत सी जमीन बेकार पड़ी हुई है। थोड़े ही प्रयास से उसमें खेती की जा सकती है। परन्तु उस ओर सरकार का ध्यान नहीं है। एक ओर तो हम विदेशों के आगे हाथ फैला कर अन्न लाते हैं देश के लोगों को खिलाने के लिये, और दूसरी ओर इस देश में बहुत सी जमीन बेकार पड़ी हुई है, जिसमें खेती की जा सकती है। अगर उस जमीन को खेतिहर मजदूरों को दे दिया जाए तो उनकी समस्या भी हल हो सकती है और अन्न का उत्पादन भी बढ़ सकता है। जो देश में जिला अधिकारी हैं उनके पास तो इन कामों के लिये समय नहीं है। इसलिये मेरा एक सुझाव है कि हर जिले में एक ऐसा अधिकारी नियुक्त किया जाए जो गांवों में जाकर बेकार पड़ी हुई जमीन का सर्वे करे, और जो लोग खेती के लिये जमीन मांगते हैं उनको वह जमीन दी जाए। जहाँ पर इस प्रकार की जमीन के बड़े बड़े चार-चार और पाँच-पाँच सी एकड़ के प्लाट हों उनको खेत मजदूरों को देकर उन पर सहकारी खेती करवायी जाए तो अन्न का उत्पादन बढ़ सकता है।

हम किसानों से उत्पादन बढ़ाने के लिये कहते हैं लेकिन उनको उचित सुविधायें नहीं मिलती। जो सुविधायें सरकार की ओर से मिलती हैं वे बहुत मंहगी होती हैं। उनको सिंचाई के लिए जो पानी दिया जाता है वह बहुत मंहगा पड़ता है, बीस रुपया प्रति एकड़ उनसे लेकर उनको सिंचाई की सुविधा दी जाती है। जो बीज उनको दिया जाता है उसका सवा गुना वसूल किया जाता है। यानी उनसे 6 महीने के लिये 25 परसेंट मुँह लिया जाता है। इसलिए जब उनको मंहगी चीजें मिलती हैं, तो जो अन्न पैदा होता है वह

भी महंगा होता है और उसके भाव भी ऊंचे होते हैं। इस और सरकार को ध्यान देना चाहिए।

उद्योगपतियों को सहुलियतें दी जाती हैं। मैं यह नहीं कहना कि उनको सहुलियतें न दी जाएं, लेकिन उची तरह से कम सूद पर सहुलियतें किसानों को भी दी जानी चाहिए। उनको बिजली को भी सहुलियत दी जाए और अन्य सहुलियतें भी दी जाएं।

इसके अतिरिक्त सामान्य प्रशासन ढीला होने से देहात के लोगों को न्याय नहीं मिल पाता। दिन दहाड़े जबरदस्त लोग उनके खेत पर कब्जा कर लेते हैं? खेत छीन लेते हैं, खेत काट लेते हैं, और जब वह घाने शिकायत लिखाने जाते हैं तो भ्रष्टालु तो उस शिकायत को लिखा ही नहीं जाता, और अगर लिख भी लिया तो दफा 107 का केस चला देते हैं, जिसमें उसको और भी मुसीबत हो जाती है, वह जमानत भी नहीं दे सकता और उसे अन्त में मुल्ह करनी पड़ती है, और इसमें उसको बड़ा नुक्सान हो जाता है और कभी कभी तो उसे अपनी जमीन से भी हाथ धोना पड़ता है।

शिक्षा का स्तर बहुत शोचनीय है। आरम्भिक शिक्षा की ओर कोई विशेष ध्यान नहीं दिया जाता। वहां के जो अध्यापक हैं उनको तनकाह बहुत शोचनीय है। शिक्षा के प्रसार के लिए जो प्रयत्न होते हैं, स्कूलों में बहुत अधिक लड़के दर्ज किए जाते हैं, परन्तु अध्यापक बहुत कम होते हैं, यहां तक कि वे बच्चों को सिर्फ घेरे हुए बैठे रहने में भी सफल नहीं हो पाते हैं, पढ़ाने की कोशिशें। इस और भी सरकार को ध्यान देना चाहिए। केन्द्रीय सरकार कहेंगी कि यह तो प्रदेशीय मामला है, लेकिन शिक्षा ऐसी चीज है कि केन्द्र को भी कुछ देखना पड़ेगा।

जो योजनाएं चल रही हैं उनके द्वारा

विकास कार्य हो रहा है, लेकिन देखा यह जाता है कि जिन योजनाओं से गरीबों का लाभ होने वाला है, उनको कोई महत्व नहीं दिया जाता। अभी 8 तारीख को मैंने एक प्रश्न किया था कि रूरल हाउसिंग के लिए उत्तर प्रदेश सरकार को केन्द्रीय सरकार ने कितना रुपया दिया तृतीय पंचवर्षीय योजना के अन्तर्गत। और उसमें से उत्तर प्रदेश सरकार ने कितना खर्च किया, तो मुझे उत्तर मिला था कि उत्तर प्रदेश के हिस्से में 225 लाख रुपया था, जिसमें से उन्होंने सिर्फ 17.50 लाख रुपया खर्च किया। आप देखें कि 225 लाख में से सिर्फ 17.50 लाख रुपया खर्च किया गया और बाकी पड़ा है। इस योजना से गरीबों का सीधा सम्बन्ध है, लेकिन उसकी ओर कोई ध्यान नहीं दिया गया।

इसी तरह से मैं एक प्रश्न पूछा था कि हरिजनों के कल्याण कार्यों के लिए केन्द्रीय सरकार ने उत्तर प्रदेश सरकार को कितना रुपया दिया तीसरी पंचवर्षीय योजना के अन्तर्गत और उन्होंने कितना खर्च किया। उत्तर में बताया गया कि 10.14 करोड़ रुपया था, जिसमें उन्होंने लगभग 5 करोड़ रुपया खर्च किया। मंत्री महोदय यह कह सकते हैं कि उत्तर प्रदेश सरकार ने खर्च नहीं किया, मैं क्या करूं? लेकिन जिन स्कीमों से गरीबों का सीधा सम्बन्ध है, अगर प्रदेश सरकारें उनको कार्यान्वित नहीं करती हैं, तो केन्द्र को भी देखना चाहिए कि यह रुपया पड़ा हुआ है और इसको क्यों नहीं खर्च किया जाता है। मेरे खयाल में यदि इस बात का ध्यान न रखा गया और देश का एक हिस्सा इसी तरह बहुत गरीब बना रहा और दूसरा हिस्सा चाहे जितना ऊंचा उठ गया, तो हमारा देश विकसित और समृद्धशाली नहीं हो सकेगा। आज कहा जाता है कि लोगों का स्टैंडर्ड बढ़ गया है। लेकिन कुछ का स्टैंडर्ड बढ़ रहा है और दूसरों का घट रहा है और अगर किसी गांव में एक घादमी सुधी है और

[श्री बै० ना० कुरील]

चार आदमी भूखों मर रहे हैं, तो नैतिकता की दृष्टि से वह गांव सुखी और अशुभा नहीं है, जिसमें चार आदमी भूखों मर रहे हैं। इसी तरह सारे देश की बात है। अगर उस के कुछ हिस्से डेबेलप हो गए हैं, बहुत प्रगति कर गए हैं और दूसरे हिस्सों में बिल्कुल कोई विकास नहीं हुआ है, तो वह देश उन्नतिशील तथा समृद्धिशाली नहीं कहा जा सकता है।

कुछ समस्यायें मेरे अपने क्षेत्र—जिला राय बरेली—की हैं। उत्तर प्रदेश में कुछ तो पश्चिमी जिलों के नाम से प्रगति हो रही है और कुछ पूर्वी जिलों के नाम से प्रगति हो रही है, लेकिन दुर्भाग्य से रायबरेली जिला ऐसे स्थान में है, जो न पूर्वी और न पश्चिमी जिलों में है। वहां की हालत बहुत खराब है। वह तालुकेदारों का जिला था और वहां पर खेतिहर मजदूरों की संख्या बहुत है। वहां पर कोई छोटे से छोटा कारखाना भी नहीं है। मैं सरकार से निवेदन करूंगा कि अगर वह वहां के लोगों को कोई सहुलियत देना चाहती है, तो वह वहां पर कोई न कोई सरकारी कारखाना लगाने की व्यवस्था करे। वहां पर गंगाजी पर एक पुल की आवश्यकता है। जो फतेहपुर और रायबरेली जिलों को मिलायेगा। इससे वहां पर व्यापार की उन्नति होगी और आर्थिक स्थिति अच्छी होगी।

आज हमारे देश पर संकट आया हुआ है और लड़वाई का जमाना है। प्रधान मंत्री ने जो यह घोषणा की है कि अगर पाकिस्तान अपनी हरकतें बन्द नहीं करता है, तो हमारी फौजें अपना निर्णय ले सकेंगी और जिस तरह से चाहेंगी, वे अपनी रणनीति अख्तियार करेंगी, इससे सदन और देश में संतोष की लहर बौड़ गई है और देश चाहता है कि दुश्मता के साथ दुश्मन का मुकाबला किया जाये।

शरीकों से सम्बन्धित जो प्राहिबिशन की योजना है, उसके बारे में कुछ पता नहीं

चलता है। कभी कहा जाता है कि सारे देश में प्राहिबिशन होगा और कभी उस छूट दी जाती है। उत्तर प्रदेश में बारह, पंद्रह वर्ष तक—1948 से लेकर 1963 तक—ग्यारह जिलों में प्राहिबिशन रहा। उन में मेरा जिला भी सम्मिलित है। उसके बाद 1963 में फिर शराब की दुकानें चारों तरफ खोल दी गईं। इस तरह की बातों से लोगों बहुत असंतोष होता है और वे सोचते हैं कि जिस योजना के लिए सरकार लाखों रुपये खर्च करती रही, जिसके अधीन नशाबन्दी के प्रचारक रखे गए, उस योजना को समाप्त करके शराब की दुकानें खोल दी गई हैं।

मुझे आशा है कि जिन दो चार बातों की ओर मैंने सरकार का ध्यान आकषित किया है, उन पर ध्यान दिया जायेगा।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं।

सभापति महोदय : श्री डी० जे० नायक ।

श्री डे० जी० नायक (पंचमहल) : सभापति महोदय,

श्री हुकम चन्द कछवाय : सभापति महोदय, यह इतना महत्वपूर्ण बिल है और हाउस में कोरम नहीं है।

सभापति महोदय : घंटी बज रही है— अब कोरम हो गया है।

श्री डे० जी० नायक : सभापति महोदय, मैं आपका आभार मानता हूं कि आपने मुझे मौका दिया।

वित्त मंत्री जी ने जो फिनांस बिल पेश किया है, मैं उसका समर्थन करता हूं और उनको इस बात के लिए धन्यवाद भी देता हूं कि उन्होंने टेक्स स्ट्रक्चर को बहुत सरल बनाया है।

Mr. Chairman: I would request the Whips of all parties to see that Members belonging to their parties are present in the House.

श्री दे० जी० नायक : उन्होंने ने इनकम टैक्स की रिलीफ दिया है, उसके लिए मैं वित्त मंत्री का एहसानमन्द हूँ और उनको धन्यवाद देता हूँ ।

श्री हुकम चन्द कछवाय : सभापति महोदय, हाउस में कोरम नहीं है। क्या बिना कोरम के हाउस की कार्यवाही चलाई जायेगी ?

श्री दे० जी० नायक : अगर माननीय सदस्य इस तरह बार बार विक्षेप करेंगे, तो हमारा काम कैसे चलेगा ?

श्री हुकम चन्द कछवाय : जैसे कई रोज़ में चल रहा है। सभापति महोदय, हाउस में कोरम नहीं है। मैं आपकी व्यवस्था चाहता हूँ। अगर आप कहें, तो मैं बैठ जाता हूँ, नकिन हाउस में कोरम नहीं है।

Mr. Chairman: Now there is quorum. The hon. Member might continue his speech.

श्री दे० जी० नायक : नीचे के जो लोग काश्त करते हैं, उनके लिए कुछ न कुछ किया जाना चाहिये। जो लैंडलेस लेबरर्स हैं, जो भूमिहीन मजदूर हैं और जिनके पास पांच एंड्र, चार एकड़ या उससे भी कम जमीन है, उनके लिए अभी तक कुछ नहीं हो सका है। इस वजह से हमें बड़ा रंज है, इस कारण से हमारे दिल में बहुत दर्द है। ये लोग जो हिन्दुस्तान का किसान वर्ग है, उसमें से सबसे ज्यादा संख्या में हैं। तकाबी इनको चाहिये तो वह भी नहीं मिलती है, जमीन की सुधारना करना चाहते हैं और कुम्भों खोदना चाहते हैं, तो उनको उसके लिए भी पैसा नहीं मिलता है। उनके लिए जब तक कुछ नहीं हो सकेगा तब तक हमारा जो डेमोक्रेटिक सोशलिज्म का नारा है, वह धधुरा ही रहेगा, वह जो गोल है

उस तक हम पहुँच नहीं सकेंगे। वित्त मंत्री से मेरी प्रार्थना है कि इनके लिए कुछ न कुछ वह प्रवश्य करें। उनको जमीन सुधारने के लिए, छोटे मोटे इरिगेशन के कार्यों के लिए तकाबी मिलनी चाहिये, लैंड मार्टगेज बैंक से रुपया कर्ज़ मिलना चाहिये। आज उनको कुछ नहीं मिलता है। उनको अपनी ही हालत पर छोड़ दिया गया है।

अन्न की समस्या के बारे में मैं कुछ कहना चाहता हूँ। पिछले पांच सालों में अन्न का उत्पादन बढ़ा नहीं है, वहीं का वहीं रहा है। उसको बढ़ाने के लिए कदम उठाये जाने चाहियें, ठोस कदम उठाये जाने चाहियें। हर साल विदेशों से हम ख़ूब अन्न मंगाते हैं और इस तरह से नेशनल वैल्यू का ड्रेन हो रहा है। अन्न बढ़ाने पर जोर लगा कर इस ड्रेन को हमें रोकना चाहिये।

जोनल सिस्टम के बारे में अब मैं कुछ कहना चाहता हूँ। आप देखें कि इस कारण से भावों में विभिन्न प्रदेशों में कितना अन्तर है। महाराष्ट्र और गुजरात में जहाँ गेहूँ का भाव सौ रुपये क्विंटल है वहाँ पंजाब में पचास रुपये क्विंटल है। पंजाब में तो किसान को अन्न का पूरा दाम नहीं मिल पा रहा है और यहाँ महाराष्ट्र और गुजरात में लोगों को अन्न का दाम बहुत ज्यादा बीना पड़ रहा है। इससे नेशनल इंटिग्रेशन को भी धक्का लगता है। इससे ऐसा पता चलता है कि हमारा एक राष्ट्र नहीं है। सभी को ईक्वल सैक्रिफाइस करनी चाहिये।

आप मक्का के भाव को ही देखें। गुजरात में मक्का का भाव साठ रुपये क्विंटल है और उसके पास ही लगते हुए प्रदेश मध्यप्रदेश में इसका भाव चालीस पैतालीस रुपये क्विंटल है। मक्का एक इनफीरियर सीरियल है। दो पास पास वाले इलाकों में इतना फर्क होना किसी भी दृष्टि से न्यायोचित नहीं कहा जा सकता। मैं महसूस करता हूँ कि इस जोनल सिस्टम को अवश्य ही आपको

[श्री दे० जी० नायक]

खत्म कर देना चाहिये। इससे गुजरात और महाराष्ट्र वाले भी बेज़ार हो गए हैं।

वफर स्टॉक आप जो बनाना चाहते हैं उसको अभी बना लें। इसके बाद जल्दी से जल्दी आप जोनल को सिस्टम रिमूव कर दें। यह बात मैं बड़ी मन्त्री से कहना चाहता हूँ। सब को ईक्वल सैक्रिफाइस करने को कहा जाए और सबको पूरा अन्न मिले। अन्नबारों के अन्दर हमने पढ़ा है कि मध्य प्रदेश जो कि सर्गपलम स्टेट है वहाँ भी गेहूँ लोगों को पूरा नहीं मिलता है। आपने भी इसको पढ़ा होगा कि इंदौर में वहाँ के अन्न मंत्री को तथा अनुत्पन्न घोष जी को एक मीटिंग में बहुत हैकल किया गया। यह परिस्थिति जो देश में चल रही है, इसको जल्दी से जल्दी मुधारने के आपको उपाय करने चाहिये। अगर ऐसा नहीं किया गया तो पता नहीं आगे चल कर इसमें क्या परिणाम निकलेंगे।

अहमदाबाद में क्या हुआ है, इसको भी आप देखें। वहाँ पर किसी भी लेडी ने, किसी भी औरत ने कांग्रेस को मत नहीं दिया है। इसका कारण यह है कि तीन-तीन और चार-चार घंटे तक वहाँ पर उनको अनाज लेने के लिए खड़ा रहना पड़ता है। हमारा डिस्ट्रीब्यूशन सिस्टम भी ठीक नहीं। इसी कारण से यह सब कुछ हो रहा है। इस सिस्टम को अच्छा बनाया जाना चाहिये जिससे किसी भी व्यक्ति को आध घंटे से अधिक वहाँ पर खड़ा न रहना पड़े। ऐसा हो तभी हमारा काम ठीक तरह से चल सकेगा।

हमारे यहाँ एक नर्मदा प्राजैक्ट है। यह हमारी लाइफ लाइन है। गुजरात, मध्य प्रदेश और किसी हद तक महाराष्ट्र की भी यह लाइफ लाइन है। इसको आपको स्टेट के हाथ में नहीं छोड़ना चाहिये, इसको आपको लेना चाहिये। जिस तरह से आपने भाखड़ा नंगल की, हीराकुंड को और दूसरी और कई बड़ी बड़ी प्राजैक्ट्स को अपने हाथ में

ले कर बनाया है, उसी तरह से नर्मदा प्राजैक्ट को भी केन्द्र को बीच में पड़ कर अपनी तरफ से पूरा करना चाहिये। नर्मदा प्राजैक्ट नेविगेबल भी होगी और उसमें से इलेक्ट्रिसिटी भी पैदा की जाएगी यह काफी मात्रा में पैदा की जाएगी। इसको चौथे प्लान में फस्ट प्रायोरिटी मिलनी चाहिये। तभी गुजरात महाराष्ट्र और मध्य प्रदेश के जो सबाल हैं वह हल होंगे। गुजरात अन्न के मामले में एक डिफिसिट एरिया है। जब तक नर्मदा प्राजैक्ट पूरी नहीं होगी, तब तक वह डिफिसिट एरिया बना रहेगा।

इनकम टैक्स डिपार्टमेंट में आपके बहुत अष्टाचार है। अनएकाउंटिड मनी भी काफी मात्रा में है। मैं एक छोटा सा काम करने वाला आदमी हूँ, ट्राइवल एरिया में जा कर मैं काम करता हूँ। अमी मैं बम्बई गया था दान लेने के लिये अपनी संस्था के वास्ते। मुझे वहाँ पर यह जवाब मिला कि चैक नहीं मिल सकता है, नकद ले लो। मैं ने कहा कि मैं नकद पैसा नहीं लूँगा मैं तो चैक ही लूँगा। लेकिन उन्होंने चैक देने से इन्कार कर दिया। नतीजा यह हुआ कि न तो मुझे नकद पैसा मिला और न ही चैक। ऐसी ऐसी बातें अनएकाउंटिड मनी के बारे में हो रही हैं। इस मनी को आपको बाहर निकालना चाहिए। जब तक यह बाहर नहीं निकलेगा तब तक प्राइसिस भी नीचे नहीं आ सकती हैं। जिनके पास यह धन है वे इसको जहाँ चाहें लगाते रहते हैं और प्राइसिस बढ़ाते रहते हैं। इसको आपको सब से पहले करना चाहिये। जितनी सत्ता गवर्नमेंट के पास है। उस सब का उपयोग करके इस मनी को बाहर आपको निकालना चाहिये।

मैं समझता हूँ कि इनकम टैक्स डिपार्टमेंट में अष्टाचार होने की वजह से अनएकाउंटिड मनी होती है। इस डिपार्टमेंट में तब

कस्टम डिपार्टमेंट में जो भ्रष्टाचार है, उसको आपको अविलम्ब दूर करना चाहिये। जब तक यह दूर नहीं होगा तब तक अनएकॉउंटेड मनी भी बाहर नहीं आ पायेगी और तब तक प्राइसिस भी बढ़ती रहेंगी और सब कुछ होता रहेगा। तब देश की ब्या हालत होगी, कहा नहीं जा सकता है।

आज पाकिस्तान ने कच्छ के बार्डर पर हम पर आक्रमण किया है। चीनी हमला होने की आशंकायें भी नजर आ रही हैं। इन आक्रमणों का मुकाबला करने के लिए हमें ठोस कदम उठाने चाहियें। हमारा जो एडमिनिस्ट्रेशन है उसको भी भी एफिशेंट होना चाहिये। आज हमारा जो प्रेस्टीज है वह देश के लोगों की नजरों में भी और बाहर के, विदेश के लोगों की नजरों में भी कम हो रहा है। ट्रेंज तक में लोग इसके बारे में बातें करते फिरते हैं। जगह जगह लोग इस तरह की बातें करते हैं। इसके बारे में भी आपको कोई ठोस कदम उठाने होंगे। जब तक एडमिनिस्ट्रेशन एफिशेंट नहीं होगा तब तक जो डिस्ट्रीब्यूशन का काम है वह भी अच्छा नहीं हो सकेगा और तब तक देश में असन्तोष भी समाप्त नहीं हो सकेगा। इस असन्तोष का ही ये विरोधी दल वाले लाभ उठाते हैं। उन के पास कोई ठोस काम करने के लिए तो है नहीं; कंस्ट्रिक्ट बर्क करने के लिए तो है नहीं, कंस्ट्रिक्ट प्रोब तो कुछ है नहीं, एडमिनिस्ट्रेशन की इनएफिक्वेंसी के कारण जो असन्तोष लोगों में फैल रहा है, उसका ये ही लाभ उठाते हैं। सरकारी मशीनरी को एफिशेंट बनाया जाना चाहिये। अगर ऐसा हो गया तो जो डिस्ट्रीब्यूशन का काम है, फूडग्रेंज का, वह भी अच्छी तरह से चल सकेगा और सरकार की प्रेस्टीज भी लोगों की नजरों में बढ़ेगी।

श्री गौरी शंकर कक्कड़ (फतेहपुर) :
जब हम फाइनेंस बिल पर विचार कर रहे हैं तो हमारा यह कर्तव्य हो जाता है कि हम देखें कि जो हमारे देश का लेखा शोखा फाइनल बजट में इस सदन में प्रस्तुत किया गया है, उसकी क्या प्रतिक्रिया रही है, आया जिस उद्देश्य के साथ हमारा बजट आया था, उस उद्देश्य को वह पूरा करता है या नहीं करता है, उसको सफल बनाने में हमारा कदम किस हद तक आगे बढ़ा है या पीछे हटा है। इसके लिये सर्व प्रथम मैं यह कहना चाहता हूँ कि हमारे वित्त मंत्री जी ने बजट प्रस्तुत करते समय यह उल्लेख किया था कि हम बजट में बढ़ते हुए मूल्यों पर रोक थाम करेंगे। मगर इधर के दो महीनों का जहां तक सम्बन्ध है, हम देखते हैं कि बढ़ते हुए मूल्य जहां पर ये स्थान पर हैं। यह भी कहा गया कि खाद्य पदार्थों का जहां तक सम्बन्ध है, रबी की फसल अच्छी है और ईश्वर की कृपा से इस वक्त कोई दैवी प्रकोप नहीं हुआ है। फिर भी खाद्य पदार्थों के मूल्यों पर कोई प्रसर नहीं पड़ा है। इसके साथ साथ मुझे विशेषतौर पर जब हम फाइनेंस बिल पर विचार कर रहे हैं वह कहना है कि हमारे सामने हमारे देश की परिस्थिति बदल चुकी है। कुछ तो हम पहले से ही संकटकालीन अवस्था में चल रहे थे चीन के आक्रमण के बाद, लेकिन अब पाकिस्तान और चीन दोनों ने मिल कर एक नई समस्या हमारे देश के सामने ला खड़ी की है।

अगर साधारण तौर पर हमारी सरकार सतर्क न हो तब तो उस के लिये कुछ कहा जा सकता है, उसको भुनाया जा सकता है, परन्तु मुझे इस बात का दुःख है कि जब एक संकटकालीन अवस्था है हम चारों ओर से दुश्मनों से घिरे हुए हैं। हमारी सीमायें पूर्व, पश्चिम और उत्तर सभी ओर से दुश्मनों के

[श्री गौरी शंकर कक्काड़]

आक्रमण के कारण चक्कर में पड़ी हुई है, उस समय भी हमारी सरकार और मंत्रिमंडल सतर्क नहीं है। इस समय तो हमारे वित्त मंत्री और कांग्रेस के मंत्रिमंडल को सतर्क होना ही चाहिये। होता यह है कि आज हमारे वित्त मंत्री ने अपने भाषण में यह कहा कि हम अनाकाउंटेड मनी या काला सोना जो है उस के लिये एक योजना रख रहे हैं कि तीन महीने के समय में जो आदमी अपनी तरफ से उन के आंकड़े दे देगा उसके साथ रियायत बरती जायेगी। वित्त मंत्री ने इतनी भलमंसाहत दिखलाई और यह भी कहा कि ऐसे किसी व्यक्ति का नाम प्रकाशित नहीं किया जायेगा, ऐसे किसी भी भले आदमी का नाम देश के सामने नहीं लाया जायेगी। परन्तु हुआ क्या। आज वही वित्त मंत्री समय की अवधि समाप्त होने पर पर इस बात को कहने के लिये मजबूर हो गये कि हमें इस कार्य में बिल्कुल सफलता प्राप्त नहीं हुई। अब एक बार हमारी सरकार को अपने मस्तिष्क में बिल्कुल साफ तौर पर इस बात को सोच लेना चाहिये कि इस तरह से अनाकाउंटेड मनी पर और प्रोफिटिगरिंग और होडिंग जो लोग रोज करते हैं उनके बारे में अपनी पालिसी को बदल कर हमें जरा कर्मठ हो कर रोक लगानी है। आज मुझे बड़ा दुःख है कि होडिंग और प्रोफिटिगरिंग के लिये भी जो कदम हमारे वित्त मंत्री को उठाने चाहिये और जिस चीज के लिए हमारे फाइनेन्स बिल में या बजट में व्यवस्था होनी चाहिये, वह भी नहीं उठाये गये। अक्सर यह कहा जाता है कि कुछ जगहों पर रेड्स हुए। लेकिन सन्तोषजनक या बुनियादी तौर पर इस ओर कोई बात नहीं सोची जाती है। मुझे बड़ा दुःख है कि स्वतंत्रता प्राप्त होने के सत्रह वर्ष के बाद भी हम राष्ट्रीय सरकार की आँखें

इस ओर नहीं खुलीं। हमारा दैनिक व्यवहार एक साधारण आदमी के साथ दूसरा होता है और जो राजनीतिक व्यक्ति होते हैं उन के साथ दूसरा होता है और जो सरमायेदार होते हैं उन के साथ तीसरी तरह का होता है।

अष्टाचार के बारे में मुझे केवल यह कहना है कि अष्टाचार को हटाने का संकल्प जो हमारे गृह मंत्री ने लिया और उस संकल्प के साथ साथ उन्होंने जो वह बात कही थी कि दो वर्ष के अन्दर अगर मैं अष्टाचार को देश के अन्दर से नहीं हटाऊँ तो मैं राजनीतिक सन्यास ले लूँगा, उनमें से कोई भी बात नहीं पूरी हुई। यदि मैं उन का ध्यान आप के द्वारा प्रकाशित कलं तो अष्टाचार खत्म होने के बजाय रोज व रोज हमारे सांस लेने में, में, हमारी हवा में, हमारे वायु मंडल में व्याप्त होता जा रहा है। अब तो वह अवस्था हमारे देश में घा गई है जैसे कि हम लोग इतिहास में पढ़ा करते थे कि एक सम्राट के सामने यह प्रश्न उठा कि उस के यहां अष्टाचार बिल्कुल नहीं होता है तो एक कर्मचारी को उन के सामने पेश किया गया कि वह लाला बड़ा भ्रष्ट है और यह जहां जहां भी रहा अष्टाचार करता रहा है और अब भी करता है। चुनाव के सम्राट ने कहा कि उसको दरिया के किनारे बिठला कर उस से लहरें गिनने का काम लिया जाया करे और वह शाम को दिन का हिसाब आकर बताये। उन लाला जी ने कहा कि यह काम उनको स्वीकार है। दरिया किनारे बैठ कर लहरें गिनने का जो काम उनके सुपुर्द किया गया था उस में उनको लेखा जोखा रखना था। इस बारे में उन्होंने यह व्यवस्था की कि जब कभी कोई नौका करीब आती थी तो उसे रोक कर वह यह आवाज लगाता कि हमारे हाकिम का हुक्म है कि पहले हमें खिराज दो

उसके बाद पार जाओ। आज हमारे देश में भी भ्रष्टाचार इतना ही भीषण रूप ले चुका है और लहरें गिनने का अवस्था घाबूकी है। फिर भी उसको दूर करने का प्रश्न नहीं उठता है। इसका एक मौलिक कारण यह है कि हम यह कहते हैं कि हमने समाजवादी आर्थिक व्यवस्था देश में लाने का प्रस्ताव किया है, संकल्प किया है, परन्तु होता यह है कि हमारे सूत्रधार, जो हमारी सरकार की कैबिनेट को चलाने वाले हैं उनमें आपस में इतना घोर मतभेद है कि विचारों में जिस का ठिकाना नहीं है। जहाँ तक समाजवादी और सरमायेदारी विचारधारा का सम्बन्ध है, उनमें आपसमें खूद टकराव है, जिस के कारण कोई काम हो नहीं पाता है। एक मिनिस्टर तो सरमायेदारी को बढ़ाने की बात किया करता है और दूसरा मिनिस्टर ऐसी कोशिश करता है कि वह समाजवाद का नाम ले कर टांग पकड़ कर खींचता रहे।

16.27 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

अभी हाल में कलकत्ते में श्री पाटिल ने जो एक भाषण दिया उसकी ओर मैं आपका ध्यान आकषित करना चाहता हूँ। उन्होंने यह कहा कि जहाँ तक प्राइवेट सेक्टर का सम्बन्ध है, पूँजीपतियों का संबंध है, जब हमारा राष्ट्रीय आन्दोलन चलता था तब वह हमारे बड़े सहायक रहे। वे सब हमारे सहायक रहे और अपने राष्ट्रीय आन्दोलन में बिना उनके धन-राशि दिये हुए हमें स्वतंत्रता प्राप्त नहीं होती। कितने दुःख की बात है कि जब एक तरफ एक एक्स्ट्रीम व्यू इस हद तक रखी जाती है तो दूसरी तरफ हम विश्वास दिलाया जाता है कि हमारे प्रत्येक कार्य इस प्रकार के हो रहे हैं कि हम समाजवादी आर्थिक व्यवस्था इस देश में

लायें। जब तक खुद कैबिनेट के सदस्यों के मस्तिष्क में यह बात साफ नहीं हो जाती और जब तक यह टकराव आपस में बने रहते हैं, हमारे देश में न तो पूरी तौर से समाजवाद आ सकता है और न पूरी तौर से सरमायेदारी अर्थ-व्यवस्था ही लाई जा सकती है। आज दोनों के मिल जाने से एक चूँचू का मुरब्बा बन जाता है। नतीजा यह होता है कि जो साधारण व्यक्ति इस देश का रहने वाला है, जो 75 प्रतिशत कृषक इस देश के रहने वाले हैं, जो हमारे श्रमिक हैं और मजदूरी करते हैं उनका हमारे इस बजट से या हमारे इस फाइनेन्स बिल से या हमारी सरकार की आर्थिक व्यवस्था से किसी प्रकार का कल्याण नहीं हो रहा है और उसका भला किसी प्रकार से नहीं हो रहा है यह तमाम चीजें हमारे सामने हैं।

इसका सब से बड़ा कारण यह है कि हमारे राष्ट्र का जो आर्थिक ढांचा है वह जो धन-राशि हमारे यहाँ बाहर से आती है उस पर निर्धारित होता है, और जब बाहर की धन-राशि पर हमारा सारा आर्थिक ढांचा निर्धारित होता है तो हम कोई भी निर्णय, कोई भी फैसला अपनी इच्छानुसार नहीं कर सकते हैं। अभी हाल में ही मैंने श्री चागला का एक वक्तव्य पढ़ा होता यह है कि हमें जो सहायता मिलती है और जो हमें मश्वरा प्राप्त होता है, वह एक हाथ से सहायता देकर दूसरे हाथ से हमारे देश से बराबर ले लेते हैं। जितना देते हैं उससे अधिक ले लेते हैं।

मैं उन्हीं के शब्दों में अगर इसको साफ करूँ तो उनका यह व्यंग्य हुआ कि जो चीजें हम बाहर से मंगाने हैं और जो गैटीग्रियस तथा खाद्य पदार्थ बाहर से मंगाने हैं उनका हम से मनमाना दाम लिया जाता, और तब हम अपनी योजना की पूर्ति करते हैं। इस प्रकार से हमारा देश रोज बरौज खाँसला

[श्री गौरी शंकर कक्कड़]

होता जाता है, और हमारे ऊपर बाहर की धनराशि का बोझ बढ़ता चला जाता है। मुझे बड़ा आश्चर्य और दुःख होता है वित्त मंत्री के ये आंकड़े देख कर कि कर्ज का मूद भी बढ़ा करने के लिए हमको बाहर से धनराशि मांगनी पड़ती है, हममें इतनी सामर्थ्य नहीं है कि हम जो बाहर से धनराशि लेते हैं उससे उत्पादन करके लाभ उठा कर कर्ज की किस्त भी दें और मूद भी दें। हालत यह हो गयी है कि कर्ज का मूद तक प्रदा करने के लिए हमको बाहर से और कर्ज लेना पड़ता है। अगर ऐसी आर्थिक व्यवस्था है, तो फिर इस देश की गाड़ी आगे कैसे चल सकेगी, और हम यह कैसे कह सकते हैं कि हम वास्तव में एक समाजवादी अर्थ व्यवस्था की ओर चल रहे हैं।

अभी हमारे वित्त मंत्री जी ने बतलाया कि एल. आर्. सी. और यूनिट ट्रस्ट द्वारा एक बहुत बड़ी धनराशि प्रौद्योगिकीकरण में लगाने की स्कीम है। इसे मैं नहीं समझ पाता। एल. आर्. सी. में गरीब से गरीब आदमी का, जो देहाती क्षेत्र में रहता है और जिसने जीवन बीमा किया है, धन लगा है। उस धन को तो ऐसे कामों में लगाया जाना चाहिये जिससे जन समुदाय का और गरीब लोगों का वास्तव में कल्याण हो, जैसे उनके लिए मकानों के निर्माण के लिए अधिक से अधिक धनराशि इसमें रखी जाए। इस बात का ध्यान पूरे तौर से रखा जाना चाहिये कि जिस धन को हमारा देहात में रहने वाला साधारण नागरिक लगाता है, उस धन को साधारण नागरिक की रोजाना जिन्दगी को बढ़ाने के लिये लगाने की स्कीम होनी चाहिये।

आज जब हमारी सीमाओं पर इतना जबरदस्त आक्रमण हो रहा है, तो मैं सरकार से प्रार्थना करूंगा कि आज वह इस विषय में अपनी नीति को दुहरावें। मैं समझता हूँ कि इसमें नैतिकता के विपरीत कुछ भी नहीं होगा यदि हम उस डाकू को जो हमारे घर में डाका डालने के लिये आया है, या उस चोर को जो अधिकार के बिना हमारे घर पर कब्जा

किए हुये है, अपने घर से निकाल दें, और यदि ऐसा करने में हमें हिंसा का प्रयोग भी करना पड़े तो उससे हम आक्रमणकर्त्ता नहीं हो सकते। आज देश की इस स्थिति को सरकार को समझना है।

अभी अभी हमारे ऊपर जो चीन का आघात हुआ था उसको हमारा राष्ट्र नहीं भुला पाया था और उससे होने वाले अपमान को सह नहीं पाया था, कि एक और कुठाराघात पाकिस्तान द्वारा किया गया है। इस सम्बन्ध में मुझे सरकार की नीति समझ में नहीं आती। जब हमारे देश की किसी भी भूमि को कोई आक्रमणकर्त्ता अपने कब्जे में ले लेता है तो उसको वापस लेने के लिए अगर हम उस पर आक्रमण करें तो यह विल्कुल नैतिक कार्य होगा और ऐसा करके हम किसी भी प्रकार सत्य और अहिंसा की नीति के विपरीत नहीं जाएंगे। हमारी जनता आज यही देखना चाहती है। पहले हमारे ऊपर चीन द्वारा आक्रमण किया गया और अब पाकिस्तान द्वारा हमारे देश की भूमि पर कब्जा किया जा रहा है। इस समय यह कहना उचित नहीं होगा कि हम संधि करना चाहते हैं। मैं अपने वित्त मंत्री जी से कहना चाहता हूँ कि अगर वह इस वक्त फाइनिस बिल में देश की सुरक्षा के लिए और भी अधिक धनराशि अलग रखना चाहें तो हम उनके साथ हैं, लेकिन हमारा राष्ट्र चाहता है कि सरकार यह दिखला दे कि हम किसी प्रकार भी आक्रमण बरदास्त नहीं कर सकते।

असल में विदेश नीति में एक बहुत बड़ी गड़बड़ी हमारे सामने आ रही है। मैंने यह पढ़ा है कि मित्र तीन प्रकार के होते हैं और शत्रु भी तीन प्रकार के होते हैं। एक मित्र तो वह है जो हमारा मित्र होता है, दूसरा मित्र का मित्र भी हमारा मित्र होता है और तीसरे शत्रु का शत्रु भी हमारा मित्र होता है। इसी प्रकार एक तो जो हमारा शत्रु है वह हमारा शत्रु होता है, दूसरे जो शत्रु का मित्र हो वह हमारा शत्रु होता है, और तीसरे

जो हमारे मित्र का शत्रु हो वह हमारा शत्रु होता है। आज जब हम इंग्लैंड, अमरीका, चीन और पाकिस्तान को अपने सामने रखते हैं तो हमारी यह समझ में नहीं आता कि जो हमारे शत्रु का मित्र है वह हमारा मित्र कैसे हो सकता है। हमारी सरकार बराबर इसको सह रही है। जो हमारे शत्रु का जबरदस्त मित्र है वह हमारा शत्रु हुआ, वह किस तरह से नेकनीयती से हमको विरोध फौजी सामान दे सकता है और वह किस तरह से नेकनीयती से हमारी अर्थ व्यवस्था को ठीक रखने में सहायता कर सकता है। मुझे इसमें बड़ा सन्देह है।

हमारी ब्रिटिश सरकार की इतने बड़े देश पर शासन करने की यही नीति रही कि "डिवाइड एंड रूल"। आज पश्चिमी शक्तियाँ यह समझती हैं कि अगर हम बराबर पाकिस्तान और हिन्दुस्तान को लड़ाने रहेंगे तो ये दोनों हमारे आश्रित बने रहेंगे और हम इन दोनों को कान पकड़ कर अपने ट्यून पर नचाने रहेंगे। उनकी यह नीति कोई आज नहीं है। हमें इस नीति का बड़ा कटु अनुभव बहुत पहले से है।

मुझे एक बात और कहनी है। जहाँ तक सरकारी कर्मचारियों के भत्ते का सवाल है, मैं एक तर्क वित्त मंत्री के सामने प्रस्तुत करना चाहता हूँ। पिछले 12 सालों के आंकड़ों को यदि हम अपने सामने रखें तो हम देखेंगे कि खाद्य वस्तुओं और अन्य दैनिक उपयोग की वस्तुओं के मूल्य 200 प्रतिशत से अधिक बढ़ गए हैं, परन्तु अधिक से अधिक जो गिरानी हमने सरकारी कर्मचारियों को दी है वह उनके वेतन की एक तिहाई से अधिक नहीं होती है। नैतिक बात यह है कि जिनके मूल्य बढ़े आवश्यक वस्तुओं के, उसी अनुपात में हमको अपने सरकारी कर्मचारियों को गिरानी भत्ता भी बढ़ाना होगा। अगर हम ऐसा नहीं कर पाते तो फिर हम किस तरह से इस बात को मोचें कि वह भ्रष्ट नहीं होंगे और उनमें कोई ऐसी चीज नहीं आने पावेगी कि वे शासन को ठीक से न चला सकें। आज

सरकारी कर्मचारियों में बड़ा असंतोष है और यह असंतोष बढ़ता चला जा रहा है।

अभी हमारे उत्तर प्रदेश में अध्यापकों का मसला सामने आया। मुझे यह पढ़ कर खूबी दुई कि हमारे प्रधान मंत्री और हमारे शिक्षा मंत्री ने तथा अन्य सभी लोगों ने यह कहा कि उत्तर प्रदेश में अध्यापकों को सबसे कम वेतन मिलता है और देश के सामने उनकी यह मांग उचित है। परन्तु गाड़ी यहाँ तक आ कर रुक गयी क्योंकि हमारी उत्तर प्रदेश की सरकार यह कहती है कि हम प्लान ग्रांट में से कुछ वृद्धांगी किसी प्रकार नहीं दे सकते, और हमारे वित्त मंत्री जो भारत सरकार के हैं वे इस बात पर जिद करते हैं कि हम नान-प्लान ग्रांट देकर उत्तर प्रदेश का एक विशेष केस नहीं बना सकते। मैं बड़े अदब से निवेदन करना चाहता हूँ कि उत्तर प्रदेश को एक विशेष परिस्थिति है, इसलिए उसके लिए विशेष केस और प्रदेशों की तुलना में बनाया जा सकता है और मैं आशा करता हूँ कि वित्त मंत्री इस और अवश्य ध्यान देंगे।

अंत में मैं एक बात और कहना चाहता हूँ। हमारा विधान बना और बहुत सी चीजों के बारे में हमने उसमें प्रांति को कुछ अधिकार दिए, उनमें खाद्य, को-ऑपरेशन, एग्री-कल्चर, लेबर और कम्युनिटी डेवलपमेंट इत्यादि इत्यादि हैं। उस समय हमने कभी इस परिस्थिति के बारे में नहीं सोचा था कि प्रांतों के द्वारा इन कार्यों और विषयों का संचालन होने की वजह से हमारे देश की राष्ट्रीय एकता को बहुत नुक़सान पहुँचेगी और ये कार्य ठीक तौर से नहीं हो पायेंगे। आज समन्वय बिल्कुल नहीं है। आज केन्द्र में भी लेबर मिनिस्ट्री, एग्रीकल्चर मिनिस्ट्री, कम्युनिटी डेवलपमेंट और को-ऑपरेशन मिनिस्ट्री है और प्रांतों में भी ये विभाग हैं। मैं आपके द्वारा सरकार से यह पूछना चाहता हूँ कि इन विषयों के सम्बन्ध में प्रांतीय लेवल पर समन्वय की क्या स्थिति है और प्रांतीय सरकारों के द्वारा इन कामों की

[श्री गौरी शंकर कक्काडू]

प्रागे बढ़ाने में किस प्रकार का सहयोग और प्रोत्साहन मिल रहा है। मैं समझता हूँ कि हमें इस पर दोबारा विचार करना पड़ेगा। मेरा मत है कि हमने संविधान के आधार पर सत्ता को विकेंद्रित तो किया, लेकिन इस सम्बन्ध में हमारा कटु अनुभव रहा है कि इससे हमारी राष्ट्रीय एकता को बहुत बड़ी क्षति पहुँची है। आज यह हालत हो गई है कि पंचायत स्तर से लेकर ब्लाक स्तर, जिला स्तर और प्रान्त स्तर पर बराबर भिन्न भिन्न विचार फैले हुए हैं और आपस में मिल कर देश का निर्माण करने के लिए कार्य करने के सम्बन्ध में कहीं भी एक राय दिखाई नहीं देती है।

जब हमने देश में समाजवादी आर्थिक व्यवस्था का लोकतन्त्र स्थापित करने का संकल्प किया है, तो हमें केवल जुबान से कहने तक और केवल छापने तक ही सीमित नहीं रहना चाहिए, बल्कि देश में वास्तविक समाजवादी आर्थिक व्यवस्था कायम करने के लिए कदम उठाने चाहिए। हमें इसमें सफलता तभी मिलेगी, जब हम इस बात की व्यवस्था करेंगे कि हमारे देश के 75 प्रतिशत लोगों—कृषकों और मजदूरों—के जीवन का स्तर ऊँचा उठे और उनकी आर्थिक स्थिति में सुधार हो। जब तक हम उस हद तक नहीं पहुँचते हैं, हमारा कोई साहस नहीं होना चाहिए, कोई मुँह नहीं होना चाहिए कि हम अपने देश में समाजवादी आर्थिक व्यवस्था का गणतन्त्र कायम करने में सफल हुए हैं—यह कहना बिल्कुल मिथ्या होगा।

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, हाउस में कोरम नहीं है।

उपाध्यक्ष महोदय : घंटी बजाई जा रही है—घर कोरम हो गया है।

Shri Arunchalam (Ramanathapuram): Sir, may I offer my congratulations to the hon. Finance Minister for the Finance Bill that he has pre-

sented? He has done the almost impossible task of reducing taxes for a number of people, increasing the expenditure and still producing a surplus budget, the first in many years. I am not sure, however, whether the relief given will enable more capital to come out for productive enterprises. The common man will not be able to save anything unless the prices come down, substantially.

I represent the Ramanathapuram constituency, where the famous pilgrim centres of Rameshwaram and Danushkodi are situated. In the last December 1964, tidal wave hit the Rameshwaram Island and caused, as you all know, irreparable damage to property and took a heavy toll of life. The link between the mainland and the island was cut off due to Pamban bridge disaster. Thanks to the efforts of the Railway Ministry, the bridge has been restored much ahead of time schedule and I personally thank the team of engineers and all those who were responsible for the restoration of the bridge.

Sir, I have to submit that my Constituency, East Ramanathapuram, is a backward one in many respects. Nature has been a bit unkind to us in the sense that it has not gifted us with fertility of soil or even a modicum of rainfall. This was the reason why many people belonging to my Constituency had had to go to Burma, Ceylon, Malaya and Saigon to eke out their livelihood. After years of stay in those foreign lands, despite the fact that our people during all these years have in no mean measure contributed to the growth and prosperity of those lands, they are now sent back. We are receiving them back into our fold as refugees, deprived of their life's earnings and acquisitions. The present plight of these countrymen of ours, of these unfortunate refugees belonging to my constituency in particular, defies description. I, therefore, appeal through you, Sir, to the Central Government to rehabilitate these poor people and

to offer them the necessary facilities for running some trade or other, principally to extend to them the necessary capital on a loan basis.

Even in 1955, my constituency was the victim of terrible ravages. Heavy rain and cyclones had caused unspeakable damages. The House is aware of the recent terrible disasters caused in my constituency by the sea and the storm, unprecedented in its velocity and its destruction. Innumerable lives were lost. Properties were destroyed. Whole villages of fishermen living on the shore have been washed away. The fishermen have been cruelly stranded—they have lost their boats, their nets, their houses and their meagre belongings. No doubt, the Central Government has been generous enough to run to their aid, but whatever has been done has not alleviated their sufferings, particularly when we take into account the magnitude of the devastation caused. I would earnestly plead for further substantial aids being offered to these poor fishermen to enable them to start life over again. In this connection, I would urge that meteorological stations must be established in Rameshwaram Island in order to forecast beforehand the weather conditions to the fishermen so that they may accordingly adjust their fishing operations in the sea. All India Radio should also frequently broadcast the weather condition and thus guide the fishermen in their fishing operations in the rough seas.

Another point, Sir, which I would like to stress is the need for promoting proper irrigation facilities in my constituency. There are a number of tanks in my area where water otherwise running waste during the downpour of rain can be advantageously stored. But the oft-repeated cyclones of the recent years had been regularly damaging them with cracks and rendering them unserviceable. Particularly in Paramakudi area, these tanks have become absolutely useless. The destruction of these tanks naturally have led to the destruction of so

many wet lands, houses and cattle. All these call for urgent attention, particularly as they relate to food and agriculture. The only possibility of source of irrigation will depend on the supply of water from tube-wells. Hence I would request that more tubewells must be sunk in East Ramanathapuram area by Government and thus a little sources of irrigation to the lands, hitherto uncultivated, will become a reality.

17 hrs.

Sir, I would request the Finance and Industry Ministers to be sympathetic and generous towards these people of East Ramanathapuram to stant small-scale industries. Top priority should be given to establishing industries in this area since it is the most backward area in every respect. Rehabilitation work for settling the repatriates from Burma and Ceylon should be expedited. The proposed Sethusamudram Project and the East Coast Road Project will go a long way in providing employment potential for the repatriates and hence I request that these two projects should be started immediately.

I understand that the Central Government has been generous enough to afford special concessions and treatment to such eastern districts of Uttar Pradesh as are backward. I only plead for the same generous treatment being meted out to the people of East Ramanathapuram, a most backward area in Madras State, who have been tried again and again by nature's fury and who, therefore, merit the benign consideration of the Government.

I learn that there is a proposal to demolish the dilapidated buildings at Dhanushkodi, which was the target of the recent cyclone. Dhanushkodi, Sir, has been considered as a holy spot and for many thousands of years people from all parts of this country have been going there for taking their holy bath. Hence, having regard for a tradition dating back to

[Shri Arunachalam]

times immemorial, I would plead for the sparing and the maintenance of at least a pair of buildings as to enable the distant pilgrims for changing their dresses after bath and also to serve as some kind of protection from the sun and the rain. I would also insist on a jeep road being laid out, connecting Rameshwaram with Dhanushkodi, so that people can have an easy mode of transport.

Our hon. Prime Minister, Shri Lal Bahadur Shastri, while inaugurating the Tuticorin Harbour Project, during his speech, made a plea that a road bridge to Pamban is a necessity for the pilgrims to visit Rameshwaram and he desired that this work should be taken up in the Third Plan period itself, and therefore I request that this road bridge project to Pamban should be started as early as possible.

Realism, Sir, has been shown in the Budget—an answer to the prayers of many. I sincerely hope that equal realism will be shown in the more important field of emotional unity of the people which has been disturbed by the language issue. Here let us take into account conditions as they exist and not as we would like them to be. Let us do what is practical and not persist in what is only theoretically ideal. If immediate use of Hindi produces emotional unity, we should have it all over. But if it does not and if unity can be preserved by having Hindi in some places and English elsewhere, let us not be afraid of saying so clearly and in writing, in a legal form. Let us not confine ourselves to oral assurances about time-limits. Let each non-Hindi State change over from English to Hindi at the time it feels confident. In the case of Madras State, only Tamil and English are known. Even this imperfect English has taken 150 years to strike root and not a mere 15 years. There will be no fear of disability to anyone if the assurance of the late Prime Minister, Shri Nehru, is given a legal form.

With these words I conclude my speech.

श्री सुमत प्रसाद (मुजफ्फरनगर) :
उपाध्यक्ष महोदय, फाइनैस बिल की विरोधी बलों की तरफ से कई दृष्टिकोण से आलोचना की गई है। यह कहा गया है कि बहुत थोड़ा समय इस बिल को देखने को मिला है, यह लम्बा चोड़ा बिल है, 83 इसकी धारायें हैं। इतने थोड़े से समय में कैसे इसका अध्ययन किया जा सकता था। मैं निवेदन करना चाहता हूँ कि फाइनैस बिल उन्हीं उम्मीदों पर बनाया है जिन उम्मीदों पर बजट इस हाँउस में पेश किया गया। इस बजट पर काफी चर्चा हुई है, बाहर भी और इस सदन में भी। इपको इस सदन ने मंजूर किया। केवल दृष्टिकोण का फर्क है। जितनी दूर और जिस दिशा में प्राइवेट सैक्टर चाहता है उस हद तक गवर्नमेंट नहीं जा सकती। गवर्नमेंट को देश की आर्थिक समस्या को भी सम्भालना है और साथ ही साथ बाहरी खतरे से भी देश की रक्षा करनी है, अपनी आजादी को कायम रखना है। जैसी गम्भीर स्थिति आज उत्पन्न हो गई है ऐसी ही सन् 1962 में उत्पन्न हुई थी। कच्छ का हमला कोई बोर्डर का हमला नहीं समझा जाना चाहिये। तमाम हमारे बोर्डर पर, पश्चिम में, पूर्व में, उत्तर में फौजों का जमाव है और ऐसा लगता है कि यह एक योजनापूर्वक किया जा रहा है। पाकिस्तान और चीन की साजबाज से यह सब हो रहा है। दोनों आज भारत के खिलाफ एक हो कर खड़े हो गए हैं। ऐसी हालत में कौन ऐसा नागरिक होगा जो इस बात से सहमत न हो कि जितनी मात्रा में डिफेंस के लिए खर्च की जरूरत हो वह खर्च मुहैया न किया जाए। डिफेंस के खर्च में सन् 1962 से निरन्तर वृद्धि होती चली आई है। देश की रक्षा करना हमारा सबसे पहला कर्तव्य है और इसको हमें निभाना होगा।

मैं साथ ही साथ यह भी कहना चाहता हूँ कि कोई देश जिसका आधुनिकीकरण न बढ़े जिसमें खेती की तरक्की न हो वह देश अपनी

आजादी को कायम भी नहीं रख सकता है। डिफेंस के लिए भी इंडस्ट्रियलाइजेशन का होना जरूरी है। प्राइवेट सैक्टर को लीजिये। स्टील प्लांट्स, बिजली और अन्य आर्थिक सहायता के बिना उनके लिए भी यह नामुमकिन है कि वे तरक्की कर सकें। आप देखें कि 1950 से पहले जो करोड़पति या वह आज भरपति हो गया है, जिसके पास एक कारखाना था उसके पास आज चार कारखाने हो गए हैं। देखना यह है कि जो धन देश का बढ़ा और जो नेशनल इनकम बढ़ी वह इनकम कहाँ गई, उससे किसका फायदा हुआ। एक कमेटी जिसका नाम महलनोब्स कमेटी है, बैठी थी, अभी उसकी पूरी फाईंडिंग नहीं आई। लेकिन जान ऐसा पड़ता है कि केवल बीस प्रतिशत लोगों को इसमें फायदा हुआ है। किसी भी स्वतन्त्र देश में जिसका आर्थिक ढांचा इस तरह का हो कि एक बड़े आदमी और एक छोटे आदमी की आमदनी में इतना अंतर अन्तर हो उसकी आजादी भी खतरे में पड़ सकती है। यह जरूरी है कि यहाँ साधन जुटाये जायें, देश का औद्योगीकरण हो, सामीय जनता आगे बढ़े, लोगों का आर्थिक स्तर ऊँचा उठे, बिछा बड़े, अस्पताल हों और वम से कम जीवन की आवश्यक चीजें हर मनुष्य के लिये उपलब्ध हों।

श्री हुसम चन्द कछवाय : हाउस में इस बिल को मॉटिंग चल सकती है जैसे उभर चल रही है ?

श्री हरि विष्णु कामथ : जो हो रहा है, वह आप देख रहे हैं। यह बहुत काबिले एतराज है।

श्री सुमत प्रसाद : देश की वर्तमान स्थिति में रुपया प्राप्त करने के साधन आपने दूढ़ निकालने की और देश का उत्पादन बढ़ाने की कोशिश की। जितनी एमंडमेंट्स फार्निस बिल में आपने पेश की हैं उनके द्वारा आपने कोशिश की है। जितना प्रोत्साहन लोगों को इनवेस्टमेंट में मिल सके दिया जाये।

श्री हुसम चन्द कछवाय : फिर मॉटिंग चालू हो गई है।

Shri Hari Vishnu Kamath: It is all wrong.

Mr. Deputy-Speaker: Order, order.

Shri Hari Vishnu Kamath: You should make them to order.

Shri Ranga: This is very bad.

श्री सुमत प्रसाद : आपने यह भी प्रश्न किया है कि साधारण मनुष्य को राहत पहुँचाई जाए और उनको बचत के लिए प्रोत्साहित किया जाए। मैं उन्हें देखने और समझने की कोशिश की है। मैं समझता हूँ कि कंसेशनज आपने इन दृष्टि से दिये हैं कि कंजप्शन से बचा कर कार्या इंडस्ट्री में लगाया जा सके और उसको इंडस्ट्री में ही प्लांट बैट किया जा सके। उस रुपये का राजभरा क खर्च में या लक्ष्य में न लाया जाये।

श्री हुसम चन्द कछवाय : उपाध्यक्ष महोदय, मैं आप की व्यवस्था चाहता हूँ। हाउस में कोरम नहीं है।

Mr. Deputy-Speaker: There is no quorum. Shri Sumat Prasad may resume his seat. The bell is being rung.—Now, there is quorum. Shri Sumat Prasad may continue his speech.

श्री सुमत प्रसाद : एकानामिक सर्वे को देखने से पता चलता है कि पिछले तीन सालों में 31 परसेंट रुपये की मात्रा बढ़ी है और सन् 1963-64 में 14 परसेंट यह मात्रा बढ़ी थी। जहाँ तक प्लेन के लिये रुपये उपलब्ध करने की बात है, साधन उपलब्ध करने की बात है वह पूरे ही नहीं हो गये, उस से भी ज्यादा हो गये, लेकिन जो फिजिकल टार्गेट्स पूरे होने थे वह बीसवीं प्लेन के एक या दो साल बाद पूरे होंगे, ऐसी हमारी आर्थिक हालत है। इस के लिये कुछ उपाय करने

श्री सुमन प्रसाद]

जरूरी थे और वह उपाय हमारे फाइनेन्स मिनिस्टर ने अपने फाइनेन्स बिल में किये। उन में इन्सेन्टिव दिये इस बात के कि न्यू इंडस्ट्रीज हों। अगर न्यू इंडस्ट्रीज में रुपया लगाया जाये तो उस पर कुछ सालों के लिये टैक्स से छूट मिलेगी। इसी तरह से अगर एक्सपोर्ट बढ़े तो उस में भी कुछ एक्साइज इयूटी में कंसेशन होगा। सिवा इस के कोई और तरीका नहीं है। आज कल जब हमारे मुल्क पर खतरा है तो उस वक्त यह भी जरूरी है कि हमारा एकानामिक स्ट्रक्चर ठीक तौर से बना रहे।

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय हाउस में एक दूसरी मीटिंग चल रही है। क्या जब कोई भाषण चल रहा हो तो दूसरा भाषण हो सकता है।

Mr. Deputy-Speaker: Order, order. As long as there is no disturbance, conversations can go on.

Shri Hari Vishnu Kamath: My hon. friend is feeling disturbed.

Mr. Deputy-Speaker: Sometimes, Shri Kamath also carries on such meetings.

Shri Hari Vishnu Kamath: Not in that manner.

Mr. Deputy-Speaker: Conversations may be there, but the House should not be disturbed by them.

श्री सुमन प्रसाद : इस हाउस में इनप्रकाउन्टेड मनी की भी बहुत चर्चा की गई। यह एक कामन एक्स्पिरिएंस है कि जो प्रसली किताबें होती हैं वह बहुत कम इनकम टैक्स आफिसर के सामने पेश होती हैं। जो ब्लैक मार्केट है उस में यही नहीं कि वह कीमत निर्धारित से ज्यादा वसूल कर सकते हैं और समाज को नुकसान पहुंचा सकते हैं बल्कि वह उस पर न तो सेल्स टैक्स देते हैं और न इनकम टैक्स देते हैं। हमारे

वित्त मंत्री जी ने इस बारे में जो कमेंट दिया है कि अगर फ्लाई टाइम तक उस को डिस्क्लोज कर दिया जाये तो 5% पॉइंट तक ही इनकम टैक्स लगेगा, उस में ज्यादा कामयाबी की आशा नहीं मालूम पड़ती। बुनियादी तरीके से सोचना होगा कि कौन से उपाय किये जायें कि जो कंट्रोल है उनको हम ठीक तरीके से एन्फोर्स कर सकें या यह कि जैसे मैंने सुना है रशिया में एक सिस्टम है कि किसी भी ग्राहमी के लिये कुछ मात्रा में कंट्रोल प्राइस पर चीज मिलती है, अगर उसमें ज्यादा चीज उस को खरीदनी है तो वह उसी जगह में और ओपन मार्केट से ले सकता है। ओपन मार्केट की चीजों की कीमत में और कंट्रोल की कीमत में काफी मात्रा में फर्क है। जो व्यापार करता है और उस में ब्लैक मार्केट करता है उस में खाली बही नहीं, दूसरे लोग भी मिल होते हैं। जब तक दूसरे लोग इस में शामिल न हों तब तक कोई भी इस काम को चला नहीं सकता।

एक और बात की तरफ मुझे आप की तबज्जह दिलानी है। आज इस हाउस में कंसेशन ग्रांट्स के समय अलीगढ़ यूनिवर्सिटी का मामला था जिस पर बातचीत चली। ऐसा मालूम पड़ता है कि वहां पर कुछ लोगों का एक ऐसा सैल है, एक ऐसा ग्रुप है, जो अपने को राष्ट्रीय कहता है लेकिन उस की पालिसी किसी दूसरे ढंग की है। गवर्नमेंट को यह बात बिल्कुल स्पष्ट कर देना चाहिए, और स्पष्ट ही नहीं कर देना चाहिये बल्कि उस के अनुसार हमें कदम भी उठाने चाहिये कि यह बात चल नहीं सकती। हमारी सरकार ने एक सेकूलर नीति गांधीजी के मशवरे से और उन की पालिसी के मुताबिक ठीक तरह से अपने मुल्क के लिये प्रवर्तित की। लेकिन साथ में यह भी जरूरी है कि इस सेकूलर पालिसी पर प्रभल भी कराया जावे। आज धन्यवाद के पात्र हैं हमारे एजुकेशन मिनिस्टर जिन्होंने इस मामले में एक स्टेट्समैनलाइक रुख प्रकटित किया

और उन्होंने ने इस सदन को यकीन दिलाया कि अलीगढ़ यूनिवर्सिटी मामले की पूरी जांच की जायेगी। जितनी सेन्ट्रल यूनिवर्सिटीज हैं, जिन में गवर्नमेंट का रुपया लगता है, चाहे वह किसी जाति के नाम में हों, जहां तक टेक्नीकल एजुकेशन का ताल्लुक है, इंजीनियरिंग का ताल्लुक है, उन में जो ब्रिलिएंट स्टुडेन्ट्स हैं, जिन के अन्दर कंपेसिटी है, उन को ही एडमिशन मिलना चाहिए, चाहे इस में बनारस हिन्दू यूनिवर्सिटी हो या अलीगढ़ मुस्लिम यूनिवर्सिटी हो। ठीक यही बात टीचर्स के एम्प्लॉयमेंट्स के सिलसिले में है। यह विचार धारा उन से दूर रहनी चाहिये कि अलीगढ़ यूनिवर्सिटी मुसलमानों के लिये और बनारस हिन्दू यूनिवर्सिटी हिन्दुओं के लिये है। अलीगढ़ यूनिवर्सिटी के प्रमुख नेताओं ने मुल्क का पार्टीशन करवाया। जो लीडरशिप भी पाकिस्तान मूवमेंट चलाने के लिये, वह उसी ने दी। मैं मानता हूँ कि मुसलमानों को पूरे वही हकूक मिलने चाहिये जो हिन्दुओं को हैं, हर एक तरह से उन की रक्षा होनी चाहिये, ऊंचे से ऊंचा मर्तबा इस देश में उन का होना चाहिये, पूरी उन्नति का मौका उन को मिलना चाहिये। लेकिन जहां पूरी उन्नति का मौका उन को होना चाहिये वहां यह भी है कि ऐसी कोई गुंजाइश न हो कि दिखाने के लिये तो सविस्तर करें यहां की लेकिन निगाह दूसरी जगह रखें और ऐसा एटमास्फियर पैदा करें कि इस संकट के समय में एक तो सरकार को बाहर के खतरे का मुकाबला करना पड़े और दूसरी तरफ इन लोगों के खतरे का मुकाबला करना पड़े।

ठीक यही बात उस एलिमेंट के लिये है जो प्रोप्रीटिंग कम्युनिस्ट हैं। दोनों तरफ से मुल्क को खतरा है। बाहर से भी खतरा है और अन्दर से भी खतरा है। ऐसी हालत में हमारा आर्थिक स्ट्रक्चर ठीक रहे, हमारी एकानामी ठीक रहे, प्रोडक्शन बढ़ा रहे, तभी मुल्क की खुशहाली होगी, तभी हम अपनी इज्जत को कायम रख सकेंगे और तभी यहां डेमोक्रेसी चल सकेगी।

श्री हेम राज (Kangra): Mr. Deputy-Speaker, Sir, I am very grateful that you have given me a chance to speak on the Finance Bill. I rise to support the Finance Bill presented by the Finance Minister. He deserves the congratulations of the House that he has taken steps not only to simplify the income-tax procedure but also to put additional wealth tax on the urban property to limit the holdings also at the same time. This is the first time that he has presented a surplus revenue budget.

With all this there are certain matters which require his attention. For instance, the planning machinery that is connected with the multi-purpose projects thinks of the projects but so far as the rehabilitation of the oustees is concerned, it is not taken up as the first priority. It is treated as an administrative matter. Just now an hon. Member from the South was speaking about a similar thing. The Government undertakes certain projects but it does not plan the rehabilitation of the oustees who are to be displaced by these projects.

I want to bring to his notice the case of the Pong dam. We are talking of greater production in the country by the construction of dams like this; by this dam thousands of acres of Rajasthan land will be irrigated. But the construction of that dam affects adversely many people; my village is going to be affected; out of that area which is called the granary of my district, some 80,000 people are going to be displaced and notices had been issued to them to evict but is there not a corresponding duty on the part of the Government to settle them? They are proclaiming from house-tops that the target date which we fixed for 1972 had been advanced by two years and that it will be ready by 1970 and that they are going to give water to the Rajasthan. But they have taken no care of these people whom they are going to make refugees. Before any major project is

[Shri Hem Raj]

finalised, I request that the question of rehabilitation of the oustees also should be taken up as the first priority and it should not be left as a mere routine administrative matter. It should be dealt with at a human level. The rehabilitation committee for this project is there but it has not met for the last one year. The chairman of that committee is an official of Rajasthan Government and he has not taken steps to convene a meeting because they have no sympathy for us. So, an official of the Central Government should be put on that committee so that he may call a meeting and chalk out a course of action for the rehabilitation of these oustees.

Another matter is about the hill areas. All our borders, north, west and east have become alive and the collusion of Pakistan and China had created a dangerous situation for the safety of India. So far as defence is concerned, no doubt adequate steps are being taken. But the concentration, both on the north and on the west, is increasing, on the one side from Pakistan and on the other side from China. So far as the hill people are concerned, whether they be of Uttar Pradesh or of West Bengal or of Punjab, they have been groaning under adversity; they are poverty-stricken. On the northern border, the Chinese have started a propaganda that wherever they have occupied the territory they are giving all sorts of amenities to those people, while so far as we are concerned, the economic development on our northern borders has not as much advanced as it should have been. So, for our preparations for defence and so on, it is very necessary that the economic development of these areas should be taken up in an integrated manner.

For this purpose, a central hill committee was formed, and in that committee a cell was formed for the preparation of a blueprint for the purpose of developing all the hill areas.

I am sorry to observe that that cell has not worked properly and no blueprint has been prepared so far for presentation to the Planning Commission. I would request the hon. Finance Minister that he should see that the blueprint is prepared in time so that it may be included in the fourth Five Year Plan.

There is another committee which was set up by the Health Ministry for the development of small towns in the hills and that has prepared its report. There is another sub-committee which has been formed by the Planning Commission under the National Development Council. I do not know how far the work that has been done by that sub-committee has progressed. But, in any case, with all the preparation for defence, it is very necessary that the development of these hill areas should be taken up on an emergency basis, and the programme and work of these three Committees Coordinated.

Now, so far as the hill areas at least of the Punjab hills are concerned, a hill area committee was formed, but in the demarcation of the hill areas, the Punjab Government has also integrated with them the plain areas. Consequently, the money that was to be spent for the hill areas is being consumed by the plain areas, which have been integrated with the hill areas. Himachal Pradesh is just contiguous to our Punjab hills. In Himachal Pradesh, the third Five Year Plan is being implemented with a fund of Rs. 48 crores. So far as the Punjab hill areas are concerned, with which the plain areas have been integrated, the sum that has been spent is only about Rs. 20 crores. When we approach either the Punjab Government or the Central Government,

they say that the case of Himachal Pradesh is something different from the Punjab hills; though the conditions are the same and then territories are contiguous with each other. I would request the hon. Finance Minister to see that when there are contiguous areas and the plans are being framed, no injustice is done to the contiguous area; so that no more dissatisfaction is created in the border areas of the Punjab hills.

Another point which I want to bring to his notice is this. So far as the Punjab hills are concerned, we have been suffering at the hands of the Punjab Government. We have got neither any representation in the Cabinet nor have we any representation in the services, and we have been suffering a lot for a long time. I would request the Central Government to impress upon the Punjab Government this aspect of the matter.

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, हाउस में कौम नहीं है।

Mr. Deputy-Speaker: The bell is being rung—Now there is quorum. He may continue.

Shri Hem Raj: So, in order to remove the injustice that has been done to the Hills, whether in U.P., Punjab or West Bengal, some sort of administrative set-up should be established for them, like the Scottish pattern, within the provincial autonomy.

I am a sufferer from Punjab Government, but still I would submit that while Punjab is doing well in agriculture and small-scale industries, in heavy industries, its share is only 1.4 per cent. Punjab Government has been requesting the Centre for a sufficiently long time, but except the two big projects, viz., the Nangal factory and the HMT, Pinjore, no other big industry has been allotted to Punjab. So, the Punjab Government has represented to the Central Government that some new big projects may

be allotted to it in the fourth plan, namely, seamless tube mill, pig iron plant, stainless steel plant, heavy electrical plant, forge plant, agricultural tractors and farming machinery, coke-oven plant, oscilloscope factory, machine tools plant and newsprint mill and cement factory. In order to remove the regional disparity in heavy industries, it is high time Punjab should be given a share at least in the fourth plan.

So far as my area is concerned, it was proposed in the third plan that a cement factory and a newsprint factory would be put up in Kangra district. But I am constrained to observe that during the last five years no newsprint factory has been set up. Regarding the cement factory, a licence was given to a firm which has been cancelled. So, to boost up the economy of the Hills, I request that the Cement Corporation which has come into being should set up a cement factory in Kangra district.

With these words, I support the Bill.

श्री ज० ब० सिंह (बोसी) : उपाध्यक्ष महोदय, मैं आपके जरिये जो पहली बात फिनाम मिनिस्टर साहब तक पहुँचाना चाहता हूँ, वह है कीमतों का बढ़ना। खाद पदार्थों के बारे में इस मदन में बार-बार यह विश्वास दिलाया गया है कि उनकी कीमतें नहीं बढ़ेंगी, लेकिन आज भी उनकी कीमतें बढ़ती जा रही हैं—या यों कहा जाये कि कुछ जगहों पर कुछ चीजों की कीमतें तो रुकी हुई हैं और बाकी सब चीजों की कीमतें बढ़ती जा रही हैं। 1949 में अगर खाद पदार्थों की कीमत 100 थी, तो आज उनकी कीमत 140 के करीब है। इस तरह से कीमतें बराबर बढ़ती जा रही हैं। मेरा निवेदन है कि अगर इस तरह से कीमतें

[श्री ज० व० सिंह]

बढ़ती जायेगी, तो वित्त मंत्री चाहें जिस तरह का बजट बनायें, चाहें जिस तरह का फ़िनांस बिल पेश करें, नतीजा एक ही होगा कि देश में संकट पैदा होगा और हमारे आर्थिक प्लान विफल होंगे, कामयाब नहीं होंगे। पिछले 17, 18 वर्षों का यही तजुर्बा है। सरकार की यह नीति बिल्कुल दिवालियेपन की नीति है।

जहां तक टैक्सिज का सवाल है, 1948-49 में सीधे टैक्सिज, केन्द्रीय टैक्सिज, 239 करोड़ रुपये के थे और 1962, 1963 और 1964 में वे टैक्सिज बढ़ कर 490 करोड़ हो गए हैं। इस तरह अप्रत्यक्ष टैक्सिज 1949 में 362 करोड़ थे और आज 1964 में वे बढ़ कर 1340 करोड़ के करीब हो गए हैं। मंत्री महोदय ने कहा है कि हमने सुपर टैक्स और इनकम टैक्स आदि में अमुक अमुक सुविधा दी है। लेकिन उनका कुल टोटल नतीजा क्या है? टैक्सिज की शक्ल चाहें दूसरी हो, लेकिन टैक्सिज के बढ़ने के सिवाये आज तक कोई भी दूसरा परिणाम नहीं निकला है। अगर सरकार इसी तरह से इनडायरेक्ट टैक्सिज बढ़ाती रहेगी, तो वह चाहें कितना ही विश्वास दिलाये कि वह कीमतों को कंट्रोल कर लेगी, कीमतों को बढ़ने में रोक लेगी, लेकिन वह इसमें असफल रहेगी और आज तक का तजुर्बा यही सिद्ध करता है कि यह बिल्कुल ग़लत नीति है।

बहुत से माननीय सदस्यों ने इस बात का जिक्र किया है कि य० पी० के पूर्वी जिले पिछड़े हुए हैं। सरकार ने इस बारे में एक पटेल कमीशन मुक़र्रर किया था, जिसने अपनी कुछ सिफ़ारिशें भी दी थीं, लेकिन हुआ क्या? सवाल यह है कि क्या सरकार की यह नीति है कि उन पिछड़े हुए इलाकों का विकास हो। जिस तरह इस सरकार की आर्थिक नीति यह है कि बड़े बड़े लोगों को टैक्स-वरा करो, उन को और मोटा करो

और छोटे छोटे तथा मध्यम वर्ग के लोगों को दबाये रखो, उसी तरह विकास योजनाओं के सम्बन्ध में भी उसकी यह नीति है कि पिछड़े हुए इलाकों को छोड़ो और जो बड़े हुए इलाके हैं, उन को और विकसित करो। हर क्षेत्र में, हर जगह उसकी यही नीति है।

हमारे कुछ दोस्तों ने कहा कि य० पी० के पूर्वी जिलों के बारे में सरकार ने एक कमेटी बना दी है और वहां बहुत विकास हो रहा है। मैं पूर्वी जिलों के उन्हीं इलाक़ से आया हूँ। मैं जानता हूँ कि उस कमेटी ने बड़ी अच्छी अच्छी रीकमंडेशन्स कीं कि वहां पर कल-कारखाने बनाए जायें, बाँहर, लेकिन हालांकि उस कमेटी की रिपोर्ट को आए हुए दो बरस हो गए, आज तक वहां पर कुछ नहीं किया गया है। कहा यह गया है कि छोटी सिंचाई के साधन मुहैया करो मांग रुपया छोटी सिंचाई योजनाओं में, छोटे सिंचाई साधनों में खर्च किया जा रहा है। किसान को रुपया दिया गया है। वह कुएं खोद लेता है, उसके बाद मिमेट नदार्द, लोहा नदार्द। वे कुएं बरसात में गिर जायेंगे। यही विकास वहां का हो रहा है। उत्तर प्रदेश के इन पिछड़े हुए जिलों के लिए यही इनके दिल में दर्द है, यही बहुत बड़ा विकास वहां सरकार कर रही है। हमारे बहुत से दोस्तों ने शायद यह समझा होगा कि जो कमेटी बना और उसकी रिपोर्ट आई तो शायद बहुत बड़ा विकास वहां हो रहा होगा और शायद उनके इलाकों में नहीं हो रहा है। इसलिए जो सही चिन्तन है उसको मैंने आपके सामने रखने की कोशिश की है। सरकार की नीति हर जगह एक ही है। जो विकसित इलाके हैं वहां तो विकास कार्य हाथ में लो और जो अविकसित है, जो पिछड़े हुए हैं उनके विकास की कोई

आवश्यकता नहीं है। यह तो एक बहाना है कि वहां विकास कार्य हो रहा है।

Shri Kapur Singh: Sir, did he say "निहित" or "नीति" intention or policy?

श्री ज० ब० सिंह : उनकी नीति यह है। हर जगह पर एक सी नीति चलाई जा रही है। इनका इन पिछड़े हुए इलाकों के बारे में एकसंयोजक क्या है, बहाना क्या है। बहाना यह है कि वहां रेल गाड़ी बड़ी लाइन की नहीं है, इसलिए वहां उद्योग नहीं बढ़ सकते हैं, उद्योग नहीं खुल सकते हैं, वहां सड़कें नहीं हैं, इस वजह से यहां उद्योग नहीं खुलेंगे, चूंकि वहां पर कच्चा माल पर्याप्त मात्रा में पैदा नहीं होता है इसलिए वहां बड़े उद्योग धंधे चालू नहीं किये जा सकते हैं। कब इन इलाकों में रेल बनेगी, कब इन इलाकों में सड़कें बनेंगी और कब इनको बनायेगा और कब इन इलाकों में नये नये उद्योग धंधे खुलेंगे, कोई नहीं जानता है। क्या कभी ऐसा होगा या नहीं होगा? इस तरह के बहाने बनाकर इन पिछड़े हुए इलाकों के साथ मैं तो कहूंगा कि मोतेली मां का सा व्यवहार किया जा रहा है। यह पूरे हिन्दुस्तान के पैमाने पर किया जा रहा है। चाहे उत्तर प्रदेश हो, आसाम हो, उड़ीसा हो, कोई भी प्रान्त हो, सभी के लिए बहाना एक ही है।

हमारे मसानी साहब को बड़ा अफमोस हुआ कि मोवियन रूम दूसरे मुल्कों से कर्जा ले रहा है। इसलिए आपने कहा कि वह हमारी मदद नहीं कर पायेगा। मैं उन से एक बात पूछना चाहता हूं। मसानी साहब फिर नाम क्यों नहीं लेते हैं उन देशों का जिन से हमें मदद मिल सकती है। उन्हें माफ कहना चाहिये कि अमरीका से लीजिये, ब्रिटेन से लीजिये, फ्रांस से लीजिये। इस में शर्ईनैम क्यों है? आप को माफ माफ कहना चाहिये कि ये जो मुल्क हैं ये आपकी मदद कर सकते हैं। इनको माफ माफ कहना चाहिये कि रूम आपकी मदद नहीं कर सकता है,

आपको रुपया नहीं दे सकता है, आपको हवाई जहाज नहीं दे सकता है, आपको कल-कारखाने नहीं दे सकता है चूंकि रूम बैल्जियम से कर्जा ले रहा है। क्या यह कोई दलील है? उस देश की आर्थिक नीति को आप समझने की कोशिश कीजिये, उसकी आर्थिक व्यवस्था को आप देखने की कोशिश कीजिये, किस तरह से वह चल रहा है, उसको आप देखने की कोशिश कीजिये, आज दुनिया के घन्दर वह क्या भूमिका भेदा कर रहा है, इसको आप देखने की कोशिश कीजिये। इस तरह से बात कह देने में कोई बात नहीं बनती है कि मोवियन रूम तो एक बहुत छोटा सा मुल्क है और वह किसी राष्ट्र की मदद नहीं करेगा। मैं नहीं कहता हूं कि आप वहां से मदद लें। मबाल यह नहीं है। मबाल यह है कि किस तरह से उनकी बात कही जानी है।

जब चीनी आक्रमण हुआ तो मैं बोला था। बड़ी हूटिंग हो रही थी। इधर उधर चीनी एजेंट थे। मैंने दिल खोल कर अपनी बात कही थी। ठीक है कि पैकिंग का हमला हमारे ऊपर हुआ, पाकिस्तान के साथ उसका रिश्ता हुआ और दोनों ने मिल कर हमारे ऊपर आक्रमण की योजना बनाई है। लेकिन इस बात को कहने में शर्म क्यों लगती है कि आज अमरीका द्वारा दिये गये जिन हथियारों का पाकिस्तान इस्तेमाल कर रहा है, हमारे सिपाहियों को मारने के लिए इस्तेमाल कर रहा है, उसकी भी हम कटोरातम शब्दों में निन्दा करें। उस वक़्त तो आप बहुत क्रोधित थे, आज क्यों नहीं क्रोधित हैं? क्या यह इसलिए है कि अमरीका के लिए आपके दिल में दर्द है? जहां तक हमारा ताल्लुक है कोई भी देश चाहे वह पाकिस्तान हो या चीन, जो भी हमला करेगा देश पर वह देश का दुश्मन है और जो उस दुश्मन की मदद देता है, उसकी मदद करना है, जो उसको हथियार देता है जिन हथियारों से हमारे देश के सिपाही मारे जाते हैं तो वह भी हमारे देश का दुश्मन है, वह भी देश का गद्दार है, जो उसकी निन्दा

[श्री ज० व० मिह]

नहीं करता है। मैं यह इसलिए कह रहा हूँ कि क्यों नहीं सफाई से कहते हो, क्यों नहीं क्लीयरन्सी कहते हो कि जो हम पर आक्रमण करता है वह तो हमारा दुश्मन है ही और जो उस दुश्मन को हथियार दे कर हमें उसके साथ लड़वा रहा है, हमारे मिपाहियों को कटवा रहा है, वह सब से बड़ा दुश्मन है। चीन भी है, अमरीका भी है और पाकिस्तान भी है। चीन को तो कहा है लेकिन अमरीका को कहने में शर्म क्यों आती है? उसको भी कहें।

खेती बाड़ी की बहुत चर्चा होती है और बग़बग़ होती रहती है। यह भी कहा जाता है कि इसकी तरबकी पर देश की सारी इकोनोमी निर्भर करती है। यह भी कहा जाता है कि खेती की पैदावार बढ़नी चली जा रही है, 80 करोड़ टन से 110 करोड़ टन होने वाली है। लेकिन आप देखें कि यह पैदावार जा कहाँ जा रही है, देहात में जा कर देखो तो गल्ला नदारद, बाहर जा कर देखो तो गल्ला नदारद, खाना नदारद और परेशानी ही दिन-ब-दिन बढ़ती जा रही है। अब इस साल भी आपने कहा है कि गल्ला बहुत अच्छा हुआ है। हम लोग जो किसान हैं, खेती बाड़ी करते हैं वे भी जानते हैं कि गल्ला अच्छा हुआ है। वह गल्ला कहाँ है? आप एक एक सूबे से पूछ लें कि कितना गल्ला उसने इकट्ठा किया है

श्री ज० ला० चौधरी (महुआ) : आप अपने हाथ से खेती करते हैं या मजदूरों से करवाते हैं?

श्री ज० व० सिंह : हमारे करने लायक होती है तो हम करते हैं और नहीं होती है तो मजदूरों से करवाते हैं। इस में शर्म की क्या बात है?

जो यह दावा किया जाता है कि पिछले सोलह सतरह बरस के अन्दर पैदावार बढ़ी है तो मैं आप से जानना चाहता हूँ कि क्या प्रति एकड़ पैदावार बढ़ी है या ज्यादा जमीन में काश्त हुई है, इसलिए पैदावार बढ़ी है? मैं मानता हूँ कि जो कमशियल फ़ार्म है उन के अन्दर जरूर पैदावार बढ़ी है, प्रति एकड़ पैदावार बढ़ी है। लेकिन जहाँ तक खाद्य पदार्थों का सम्बन्ध है, आप ने हजारों एकड़ देहातों के अन्दर बंजर और उसर भूमि को काश्त के काबिल बनाया है उस को जोता गया है और इस कारण से पैदावार बढ़ी है। उसी का यह परिणाम है कि पैदावार बढ़ी है। इस से आप की इकोनोमी नहीं बनती है

उपाध्यक्ष महोदय अब आप खत्म करें। आप की पार्टी का एक और स्पीकर है।

श्री ज० व० सिंह : मैं भकेला ही हूँ। आप जानते ही हैं कि मैं कभी कभी बोलता हूँ।

श्री हुकूम खान कछवाय : क्या बिना कोरम के ही बोलेंगे? उपाध्यक्ष महोदय, कोरम करवा दीजिये।

श्री ज० व० सिंह : मेरा निवेदन यह है कि इंटेंसिव खेती की जो आप बात करते हैं वह बात तब तक पूरी नहीं हो सकती है जब तक आप सही मानों में किसान को पानी, खाद, बीज, ये तीन चीज़ें नहीं देते हैं। और कितनी देर के लिए ये तीन चीज़ें देंगे? ऐसा न हो कि चौथे महीने आप फुरकी और नीलामी के वारंट उन के घरों पर ले कर चलें जायें। इस तरह से किसी देश के किसानों का विकास नहीं हुआ है और न ही यहां हो सकता है। आप ने 18 बरस करके देख लिया है और उसका परिणाम यही निकला है कि पैदावार नहीं बढ़ सकी है। सवाल पालिसी का है। आप कहाँ जा

रहे हैं, कैसे कर रहे हैं, कैसे आप पैदावार बढ़ाना चाहते हैं, यह सब आप को देखना होगा।

जब अलीगढ़ का मामला चल रहा था तब मुझे मौका नहीं मिला। वह हमारे सूये में है। एक बात उस के सम्बन्ध में मैं कहना चाहता हूँ। छगला साहब ने बड़ी अच्छी बात कही है। लेकिन एक बात मैं जानना चाहता हूँ। जिन लड़कों ने मारा उसको सब कंडेम करने है, कोई इस प्रकार की प्रवृत्तियों को प्रोत्साहन नहीं देता है। उन को तो आप ने गिरफ्तार किया और ठीक किया। यह मुकदमों की बात है। किन्तु एक बात आप देखें। जो इस्टीमेट्स हैं, जो बहकाने वाले हैं, जो इस तरह के काम कराने वाले हैं, क्या वे भी उतने ही बड़े मुजरिम नहीं हैं जितने बड़े वे हैं जो इस तरह के काम करते हैं? अगर रजिस्ट्रार और पुराने वाइस चांसलर ने मिल कर यह सब कुछ कराया और चौदह लड़के गिरफ्तार हुए, उस दिन तो क्या इन को भी जेल खाना नहीं होना चाहिये था? लेकिन सरकार की नीति तो यह है कि जो जरा बड़े हों, उन को मत छुओ, जो पोजीशन में बड़े हों उन को मत छुओ और जो छोटे हैं उन को धड़ाधड़ पकड़ लो, उन को धड़ाधड़ मारते जाओ। ये जो चीजें हैं उन को भी आप को देखना चाहिये। यह नीति का सवाल है।

मैं ब्राह्मगढ़ जिले का रहने वाला हूँ। वहाँ एक नेशनल हाई वे है। दोहरीघाट में पुल बनाने की बात चार वर्ष से हो रही है। मैं जानना चाहता हूँ कि आप कैसे विकास कर रहे हैं। नेशनल हाईवेज को विकसित किया जा रहा है, सब कुछ हो रहा है लेकिन जो सड़क नेपाल से यू० पी० में कनेक्ट करता है उस नेशनल हाई वे पर आज तक पुल नहीं बना। अगर इसी तरह से काम चलता रहा तो विकास कैसे होगा।

मैं इन शब्दों के साथ खत्म करते हुए इतना ही निवेदन करता हूँ कि फाइनेंस मिनिस्टर साहब जरा दिल पर हाथ रख कर देखें उन गरीबों की तरफ। दूसरी तरफ, ही न देखते रहे, कुछ इधर भी देखने की कोशिश करें।

Shri Muthiah (Tirunelveli): Mr. Deputy-Speaker, The Honourable Finance Minister deserves to be congratulated for having presented a budget for 1965-66 which is acclaimed as a balanced and surplus budget.

In the Finance Bill which is under consideration, he has given tax relief to the lower and middle sections of the community. He has rationalised and simplified the direct tax structure. He has lowered the rates of tax and surcharge at all levels. He has allowed some reduction in indirect taxation also and has exempted some consumer goods from tax. His concession in income-tax for handicapped dependants is a humanitarian act which is most welcome. He has given concessions to promote exports.

He has also given relief to the corporate sector. The rebates which he has announced will certainly stimulate industrial and commercial growth. The new tax-credit certificates which he has announced are concessions to trade and industry.

His announcement of deduction in tax on account of insurance premia and provident fund contributions and cumulative time deposits is a wise and generous-hearted move.

One thing which is commendable in the present budget is the tax deduction for shifting of industries from the crowded urban areas. A new feature in the budget is the introduction of a tax on urban property in towns with more than 1 lakh population on a graded basis. This is in keeping with the resolution of the Congress Party at Bhubaneshwar in 1964.

[Shri Muthiah]

This budget has a definitely socialist bent. The wealth tax and the gift tax, the estate duty and the capital gains tax, the new tax on urban property and the steep rates of income-tax at the highest levels, all these are taxes meant to reduce concentration of wealth and economic power in a few hands. The estate duty imposed by our Government is 85 per cent at the top, which is the highest in the world.

I come to the question of unaccounted money. The Finance Minister deserves all praise for the courageous action he is taking for unearthing unaccounted and hoarded money. This unaccounted and hoarded money in the hands of a few big people, big businessmen and big industrialists is doing havoc to the economic stability and growth of our country. This money gets into circulation stealthily and gives rise to inflation. This money is utilised for purchasing and hoarding essential commodities like food-stuffs and thus their prices shoot up. So, it has become necessary to take all legal and fiscal steps to unearth this money. The hon. Minister has generously fixed May 31, as the last date for the voluntary disclosure of all unaccounted money. Only a few have so far declared their undisclosed assets. The rest should also disclose their secret assets in the form of cash or gold to Government in the best interests of the country and the community and should avoid unnecessary raids and seizure and punishment. The report goes that the unaccounted money in India is about Rs. 3000 crores. Government should be firm in their drive to unearth this unaccounted and hoarded money.

Then, I come to the public sector and the private sector. A thing worth mentioning is the hon. Minister's proper balancing of the public sector and the private sector. According to the Industrial Policy Resolution of 1956, the public sector should cover all

basic and heavy industries and all essential services. The private sector has its proper role to play in our country, since our economy is a mixed economy, as emphasised by our Government and by our leaders again and again.

The objectives of the financial policy of our Government are: (i) to increase agricultural and industrial production and to increase the national wealth and income; (ii) to arrest inflation and soaring prices, (iii) to promote economy in public and private expenditure, (iv) to promote savings and investment, (v) to reduce the concentration of wealth and economic power in the hands of a few; (vi) to bridge the gap between the highest income and the lowest income as far as possible and to promote an equitable distribution of wealth and income, and (vii) to usher in a democratic socialistic society which guarantees well-being for every citizen.

I will take up the different sectors one by one. First I will take the agricultural sector. Agricultural production has shown an appreciable increase in 1964-65; it has risen to 87 million tonnes from a stagnation of 79 million tonnes. But this is not enough. We are 47 crores today and the population is increasing by a crore every year. In the Fourth Plan period, there will be 50 crores of people and they will be requiring 120 million tonnes of food. So we have a long way to go. We have to achieve self-sufficiency in food-grains as early as possible. We cannot afford to depend on imports from foreign countries for ever and cannot afford to waste our precious and meagre foreign exchange. All measures have to be quickly adopted for increasing agricultural production such as supply of improved seeds and improved implements, sufficient and timely supply, soil survey and soil conservation, of fertilisers and pesticides, adequate water supply and above all, timely credit to poor farmers in villages.

Agricultural credit is a great problem in villages today. Most people in rural areas are still in the grip of usurious moneylenders. The co-operative banks have not solved the problem. Government should therefore set up special agricultural credit banks at all block centres.

I come to industrial production. Industrial production has not been appreciable. It has shown only about 8 per cent increase. There is shortage of steel and cement. This has to be remedied. Sufficient steel and cement should be supplied to people for essential purposes, particularly for agricultural purposes. More cement plants should be set up in the public sector and in the private sector. There is scope for new cement plants in my district, Tirunelveli, since large quantities of limestone are available there. Government should set up one or two plants at least medium-sized cement plants there.

Small industries and rural industries should be sufficiently developed, in rural areas, both to speed up industrial growth and for removing unemployment and poverty.

I come to steel supply. Steel supply is not enough. More steel plants should be set up. In addition to Rourkela, Bhilai, Durgapur and Bokaro, a few more plants should be set up. The steering group on steel has recommended 4 new plants in addition to Bokaro and Salem. The fifth big plant should be set up at Salem if that is impossible technically, it may be set up at Hospet or Visakhapatnam. If a big plant with a productive capacity of 1.5 million tonnes cannot be set up at Salem, at least a medium-sized plant for special steels and alloy steels with a capacity of 5 lakh tonnes per annum should be established there, while a bigger plant may be set up at Hospet or Visakhapatnam. The detailed project report by Messrs. Dastour and Co., for the Salem plant says that the project is quite feasible and economical. The Madras Government has

finished all preliminary work like land acquisition and survey and taken steps for provision of water supply, electricity supply and railway siding. I request the Central Government to set up the Salem plant at least at the beginning of the Fourth Plan. The Madras State has no steel plant so far.

I come to port development. Government should speed up all harbour projects like Mangalore and Tuticorin to promote the growth of trade and industry. The Tuticorin harbour project is being delayed for want of funds. Only two crores of rupees have been allotted for 1965-66. A sum of four crores of rupees should be allotted for 1965-66 according to the detailed project report. Even according to the preliminary report, three crores of rupees should be allotted. I submit, that a sum of four crores of rupees is absolutely essential for this year and I plead with all the earnestness at my command that the Finance Minister should allot at least Rs. 4 crores for 1965-66 for this project.

श्री ज्वा० प्र० ज्योतिषी : (मागर) :

उपाध्यक्ष महोदय, यह जो बिल सदन के सामने आया है मैं उस का हृदय से समर्थन करता हूँ। इस देश में चर्चा है इस बात की इस बिल के द्वारा गरीब आदमियों को कम गहत पहुँचाई गई और धनियों को अधिक राहत पहुँचाई गई। मैं किसी कारण से आज की स्थिति में इस विरोध का विरोधी हूँ। मैं समझता हूँ कि हमें इस देश में इस तरह की आबहाव या क्लाईमेट बनानी है कि हमारे यहाँ जो भी धन है, जिस जगह भी धन है वह निकले और इस देश में निर्माणकारी कार्यों में लगे। इसीलिये यह जो बात लिखी जा रही थी इस देश में कि गरीब आदमी की रीढ़ टूट गयी है, इस वजह से उस गरीब आदमी के बोझ को थोड़ा घटाया गया। इसलिए घटाया गया कि लोग आश्वस्त हो जायें कि दिन के पास बचत है वह बचत इस देश में निर्माण के कार्यों में लगेगी।

[श्री जवा प्र० ज्योतिषी]

मैं इस बात का बहुत स्वागत करता हूँ ।
लेकिन मुझे यह आश्चर्य है कि दीनतमन्द
इतने सीधे नहीं कि वह सरल तरीके से . . .

उपाध्यक्ष महोदय : अब माननीय सदस्य

कल जारी रखेंगे ।

12.01 hrs.

*The Lok Sabha then adjourned till
Eleven of the Clock on Tuesday, May
4, 1965/Vaisakha 14, 1887 (Saka).*